

FORM NO. @  
(See Rule 42 )  
CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH.

ORDER SHEET

Orginal Application No. 30/06

Misc. Petition No. \_\_\_\_\_

Contempt Petition No. \_\_\_\_\_

Review Application No. \_\_\_\_\_

Applicant(s) S. R. Voladbie

Respondent(s) U.C. 14 018

Advocate for the Applicants Mr. Minali Sarma

Advocate for the Respondent(s) Mr. J. L. Sarkar for CGSC  
Repd. No. 4. ✓ Rly St. Counsel

Notes of the Registry Date

6.2.2006

Order of the Tribunal

Present : Hon'ble Sri K.V. Sachidanandan, Vice-Chairman.

This application is in form 2B  
is filed/C. F. for Rs 50/-  
depo: IPD/BD  
No. Z6G 319089  
Date 31.1.06

Heard Mr. M. Sarma, learned  
counsel for the applicant and Mr. J.L.  
Sarkar, learned railway standing coun-  
sel for the respondents.

The question involved in this  
case is that as per notification, annexure - 2, the applicant applied for  
the post of Primary Teacher (Telugu  
Medium), wherein the qualification has  
been prescribed as (1) Higher Secondary  
with 2 years JBT or its equivalent or  
Intermediate with 1 year JBT or its  
equivalent or Senior Secondary (plus 2)  
examination with 1 year JBT or its  
equivalent. (2) Competence to teach  
through Telugu medium fluently. The  
case of the applicant is that the  
applicant has passed the Secondary  
Examination with two years Diploma in  
Education from the Board of Secondary  
Education, Andhra Pradesh, annexure - 3 series,  
which is equivalent to JBT. He has ~~not~~

*Noting  
3.2.06  
1/e By Registrar*

Steps not taken

Pl. certify on the date

6.2.06

NS

7.2.06

Contd/-

Contd.....

OA 30/06

Contd/-

6.2.2006

not been considered for selection.

Dr. J.L. Sarkar, learned standing counsel for the railways sought for time to get instructions in the matter.

Since, larger issue involved in this case/<sup>is</sup> whether the Diploma in Education is equivalent to JBT, this application is admitted. Four weeks time is given to the respondents to file reply statement. Post on 8.3.2006.

A copy of this order will be given to the counsel for the respondents.

Notice & Order sent  
on resp. nos. 1 to 3.  
8/2/06

Notice duly served  
on resp. nos. 1 to 3.

Notice & order sent  
to D/section for  
issuing to resp.  
no. 4, by regd. A/D  
post. D/No. 199  
8/2/06. D/ 10/2/06.

Notice for resp. no. 4  
received back as  
labeled with a  
remarks, "Not Known".  
2/3/06

7-3-06  
No W/Ls has been  
filed.

1-5-06  
No A/Ds filed so far.

mb

8.3.2006

Learned counsel for the respondents submits that he would like to have some more time to file reply statement. Let it be done.

Post on 10.4.2006.

Vice-Chairman (J)

Vice-Chairman (A)

02.05.2006

The learned counsel for the applicant is directed to submit correct address of the 4th respondent and also to take step to serve notice to the 4th respondent. Learned counsel for the respondents submits that he would like to have instruction from the respondents.

Post on 06.06.2006.

mb

Vice-Chairman

-3-

OA 30/06.

3

Notes of the Registry	Date	Order of the Tribunal
of the correct add. of resp. no-4, received on 19/5/06. L/No- 534 Dt= 29/5/06.	06.06.2006	No reply statement has been filed. Learned counsel for the respondents wanted further time to file reply statement. Post on 28.06.2006.
Notice & order dt. 2/5/06 sent to D/section for issuing to resp. no-4 by regd. A/10 post. L/No- 534 Dt= 29/5/06.	28.06.2006	Ms. U. Das, learned Addl. C.G.S.C. for the Respondent No. 4 submitted that she would like to have some more time to file reply statement. Post on 31.07.2006.
5 - 6 = 06 No WJs have been filed. By	31.07.2006	Present: Hon'ble Sri K.V. Sachidanandan, Vice-Chairman. Hon'ble Sri Gautam Ray, Administrative Member.
26.6.06 WJs filed by on behalf Respondent Nos. 1, 2 & 3.		Respondent No. 4 has already filed reply statement. Post on 22.08.2006. In the meantime, the applicant is given liberty to file rejoinder, if any.
WJs have been filed 27.6.06	mb	 Member (A)
28.7.06 ① WJs filed by R-1 - 3. ② No WJs filed by R-4 So far. 31.7.06 WJs filed by Respondent No. 4. and also rejoinder filed by the applicant.	22.08.2006 /mb/	Learned Counsel for the Applicant submitted that he has already filed rejoinder. Let it be brought on record, if otherwise in order. Post on 15.09.2006.

4 ~  
O.A. 30 OF 06

15.9.06. Post the matter on 23.10.06.

21-8-06

lm

Vice-Chairman

The case is ready  
for hearing.

3

23.10.2006 Present: Hon'ble Sri K.V. Sachidanandan  
Vice-Chairman.

Post before the next Division Bench.

Vice-Chairman

/mb/

12.3.07.

Post the matter on 15.3.07.

Q

Member

Vice-Chairman

lm.

23-4-07

~~24.4.07. Dr. J.L. Sarkar learned counsel for the respondents submits that he will get some information regarding the notification issued for the post of Primary School Teacher either for Primary or higher primary for which class the teacher selected under the notification. Post the matter on 15.3.2007.~~

~~Present: Hon'ble Shri K.V. Sachidanandan, Vice-Chairman~~

Hon'ble Shri Tarsem Lal,  
Administrative Member.

Member(A)

Member(J)

lm.

Post this matter before the

next Division Bench.

Q

Member

Vice-Chairman

nkm

24.4.07. Dr. J.L. Sarkar learned counsel for the respondents submits that he will get some information regarding the notification issued for the post of Primary School Teacher, either for Primary or Higher Primary and for which class the teacher has been selected under the notification. Post the matter on 26.4.07.

Member(A)

Gyanendra  
Member(J)

lm.

1.5.07

Reply to the Ryndu  
filed.

*On*  
 B/w  
 For Dr. J. L. Sarkar

26.4.2007 Present: Hon'ble Shri G. Shanthappa,  
Judicial MemberHon'ble Shri G. Ray,  
Administrative Member.

After hearing the case for  
sometime the case is posted today for  
further hearing.

Mr M. Dutta, learned  
counsel for the applicant, Mr J.L.  
Sarkar, learned Railway Counsel and  
Ms U. Das, learned counsel for  
respondent No.4 are present. The  
learned <sup>counsel for</sup> respondent-Railways has filed  
a statement by way of verification  
stating that the advertisement was not  
in terms of NCERT classification. The  
Railway counsel submits that the  
Railways is following the State  
Government classification and further  
stated that the lower primary includes  
classes I to IV and the upper primary  
includes Vth Standard to VIIth  
Standard. The learned counsel for the  
Railways wants to file a separate  
affidavit to that effect. The  
respondents, i.e. Chairman, Railway  
Recruitment Board is directed to file  
an affidavit to that effect. After  
submission of the affidavit the  
applicant and the private respondent  
are duly permitted to say about the  
affidavit.

The matter is released from  
part heard. Post it on 12.6.07.

*AK*  
Member (A)

*G. Shanthappa*  
Member (J)

nkm

*Received  
Maha Jan  
Adolchse  
7/8/07*

The case is ready  
for hearing.

*23  
11.6.07.*

01/06/06 - 5(6)

12.6.07. Post the matter on 29.6.07. for hearing.

The case is ready for hearing.

Vice-Chairman

lm

28.6.07.

29.6.07. Counsel for the parties is not ready. Post the matter on 23.7.07.

The case is ready for hearing.

Vice-Chairman

23.7.07.

lm

24.07.2007 Post the matter on 31.07.2007.

15.1.08

An affidavit in pursuance dated 26.6.07 is submitted.

nkm

Vice-Chairman

Sh:

06.05.2008

Call this matter on 04.6.2008.

K  
(Khushiram)  
(Member(A))

M  
(M.R. Mohanty)  
Vice-Chairman

The case is ready for hearing.

lm

5.5.08.

The case is ready for hearing.

3.6.08.

The case is ready for hearing.

13.6.08.

K  
(Khushiram)  
Member (A)

nkm

M  
(M.R. Mohanty)  
Vice-Chairman

On the request of Mr M. Sarma, this case stands adjourned to be taken up for hearing on 16.06.2008.

16

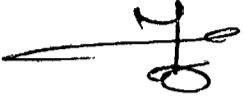
16.06.2008 Heard the learned Counsel for the parties and perused the materials placed on record. For the reasons recorded separately, this case is dismissed.

26.6.08

Copy of the  
judg being send  
to the Dfsee. for  
filing the same  
to the parties  
alongwith the L/Adm  
from the parties.  
H.S.

  
(Khushiram)  
Member(A)

nk

  
(M.R. Mohanty)  
Vice-Chairman

15.1.09

Session wide  
21 Nov 3019 to  
3026 2. 3.7.08  
H.S.

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

O.A. No. 30 of 2006

DATE OF DECISION: 16.06.2008

Sri Srinvasa Reddy Voladri

.....Applicant/s

Mr M. Sarma

.....Advocate for the  
Applicant/s.

- Versus -

Union of India & Others

.....Respondent/s

Dr.J.L.Sarkar, Railway Counsel and Ms.U.Das  
for Respondent No.4

.....Advocate for the  
Respondents

CORAM

THE HON'BLE MR. MANORANJAN MOHANTY, VICE CHAIRMAN

THE HON'BLE MR.KHUSHIRAM, ADMINISTRATIVE MEMBER

4. Whether reporters of local newspapers may be allowed to see the Judgment?	Yes/No
5. Whether to be referred to the Reporter or not?	Yes/No
6. Whether to be forwarded for including in the Digest Being compiled at Jodhpur Bench & other Benches ?	Yes/No
7. Whether their Lordships wish to see the fair copy of the Judgment?	Yes/No

Vice-Chairman/Member (A)

8

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**GUWAHATI BENCH**

Original Application No. 30 of 2006

Date of Order: This, the 16<sup>th</sup> Day of June, 2008

THE HON'BLE SHRI MANORANJAN MOHANTY, VICE CHAIRMAN

THE HON'BLE SHRI KHUSHIRAM, ADMINISTRATIVE MEMBER

Sri Srinvasa Reddy Voladri  
S/O Somi Reddy  
P.O: Chinanemila, Dist: Nalganda  
Andhra Pradesh.

..... Applicant.

By Advocates S/Shri Mrinal Sarma, M.Dutta &  
Ms.D.Dutta.

- Versus -

1. Union of India represented by the  
General Manager (Personal)  
N.F.Railway  
Maligaon.
2. The Chief Personnel Officer (Welfare)  
N.F.Railway, Maligaon.
3. The Railway Recruitment Board  
N.F.Railway, Maligaon, Guwahati  
Represented by its Chairman.
4. Bikkina Kashi Raju Choudari  
Resident of Visakapatnam  
Andhra Pradesh to be served through  
The Chief Personnel Officer (Welfare)  
N.F.Railway, Maligaon, Guwahati.

..... Respondents.

Dr.J.L.Sarkar Standing counsel for Railways &  
Ms.U.Das, Advocate for Respondent No.4.

*R*

\*\*\*\*\*

O R D E R (ORAL)  
16.06.2008

KHUSHIRAM, MEMBER (A) :

This Original Application is directed against the appointment of Private Respondent as Primary Teacher (Telegu) in Railway School of N.F.Railway at Maligaon alleging that the said appointment was made in violation of the Employment Notice No.1/2004.

2. Railway Recruitment Board, Guwahati by Employment Notice No.1/2004, amongst others, at Category No.9 invited applications for filling up of one post of Primary Teacher (Telegu Medium) in Railway School of N.F.Railway at Maligaon in the pay scale of Rs.4,500-7,000/- from intending candidates having required minimum educational/technical qualifications of higher secondary with 2 years JBT or its equivalent or intermediate with 1 year JBT or its equivalent or Senior Secondary (plus 2) examination with 1 year JBT or its equivalent with competence to teach through Telegu medium fluently. Applicant applied for the said post. Applicant appeared in the written test and viva-voce held on 03.04.2005 and 09.09.2005 respectively, along with



other candidates. By Office Order under Annexure-6 (No.F.252/43-1(W) Pt.IX) dated 04.01.2006, under private Respondent No.4 was appointed as Primary Teacher (Telegu Medium) in Railway School. Applicant has contended that he was the only candidate holding two years diploma in Education granted by the Board of Secondary Education of Andhra Pradesh at Hyderabad which is equivalent to TTC (Teacher Training Certificate)/PTTC (Primary Teacher Training Certificate) etc and private Respondent No.4, who was finally selected holding a B.Ed degree, had/has requisite qualification for teaching children at primary level. Since Respondent No.4 did not fulfill the eligibility for selection as Primary Teacher (Telegu Medium) in terms of the Employment Notice No.1/2004, the Applicant, earlier, filed O.A.2/2006 challenging the said selection; but, before the O.A. could be moved, appointment order had already been issued. Therefore, Applicant withdrew the aforesaid O.A. and filed the present O.A. under Section 19 of the Administrative Tribunals Act, 1985 seeking the following main reliefs:-

"8.1 Setting aside of the selection of the private respondent Sri Kaashi Raju Choudary as Primary School Teacher (Telegu Medium) pursuant to the Employment Notice No.1 of 2004



issued by the Railway Recruitment Board, Guwahati.

8.2 Set aside the appointment of the private respondent as Primary Teacher (Telegu Medium) by setting aside and quashing the order No.F.252/43-8(W) Pt.IX dated 03/04.01.2006 by which the private respondent was appointed.

8.3 Direction to the Railway authorities to appoint the applicant as Primary Teacher (Telegu Medium) pursuant to the Employment Notice No.1 of 2004 issued by the Railway Recruitment Board, Guwahati."

3. Respondents have filed written statement stating that selection of private Respondent No.4 basing on his performance both in written test and viva voce held on 03.04.2005 and 09.09.2005 respectively purely on merit. It has been contended that the Employment Notice No.1/2004 issued in this connection provided only the "minimum qualification" and there was no bar before the candidates possessing higher degree to apply for the post of Primary Teacher (Telegu Medium). Since the selected candidate holds B.Ed degree (which is a higher qualification than HS with 2 years JBT or Senior Secondary (plus 2) examination with 1 year JBT) there was no mistake in selection of private Respondent No.4.



4. Private Respondent No.4 has also filed written statement stating that he applied for the said post in Category 9 of Employment Notice No1/2004 having higher qualification than the prescribed minimum qualification. He came out successful in the selection process on merit and, therefore, he was selected and appointed to the post.

5. The Applicant has filed a rejoinder stating that various pronouncements of the Hon'ble Supreme Court and High Courts and clarification of NCTE have made the position very clear that by holding B.Ed (inspite of being a higher qualification) cannot be substituted for JBT, D.Ed and other equivalent course so far as appointment of primary school teachers are concerned and as such, appointment of private Respondent No.4 was erroneous, illegal and arbitrary and therefore, the same is liable to be set aside.

6. We have heard Mr. M. Sarma, learned counsel appearing for the Applicant, and Ms. Usha Das, learned Counsel for the private Respondent No.4. Nobody was present on behalf of the Railways.

7. Learned counsel appearing for the Applicant argued that Applicant holds diploma in Education from Andhra Pradesh which is equivalent qualification to



JBT. Learned counsel for the Applicant, in support of his contention, also relied on a decision of Hon'ble Supreme Court in the case of **Dilip Kumar Ghosh & Others vs. Chairman & Others** (reported in (2005) 7 SCC 567) wherein it was held, that "appellants holding B.Ed Degrees were rightly denied marks against the training qualification as they were not holders of JBT/PTTC - For primary school teachers qualification required was JBT/PTTC and not higher qualification of Bed."

8. Ms. Usha Das, learned counsel appearing for the private Respondent No.4 drawing our attention to the Employment Notice No.1/2004 dated 12.06.2004 under Annexure-2 submitted that the last column of the said advertisement was of "Minimum Educational/Technical Qualification". Obviously, BEd degree is a more than minimum qualification prescribed in the advertisement i.e., Higher Secondary with 2 years JBT or its equivalent or intermediate with 1 year JBT or its equivalent or Senior Secondary (plus 2) examination with 1 year JBT or its equivalent. Since B.Ed degree holders were not barred for applying for the post, therefore, the private Respondent No.4 holding B.Ed degree stood first in the selection on merit.



9. We have considered rival contention made on behalf of all the parties. We have also perused the materials placed on record. Since B.Ed holders were not specifically barred from applying for the post under Employment Notice in question, the private Respondent No.4 holding B.Ed degree was selected on the basis of merit. The decision of the Hon'ble Supreme Court rendered in **(2005) 7 SCC 567** relied by the learned counsel for the Applicant is not applicable in the instant case; as candidate holding higher qualifications were not eligible for selection as per terms of the advertisement in the cited case; whereas, in the instant case, there was no bar for B.Ed degree holders to apply for the post. There is neither any illegality nor any irregularity in the process of selection. Therefore, this Tribunal has no reason to interfere in the matter.

10. Resultantly, this case is found to be devoid of any merit and hence is dismissed. There shall be no as to costs.

Khushiram  
 (16.6.08)  
 (KHUSHIRAM)  
 MEMBER (A)

Manoranj  
 (16/06/08)  
 (MANORANJAN MOHANTY)  
 VICE-CHAIRMAN

File in Court on.....

16  
Court Officer.

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH**

**O.A. NO 30/2006**

Srinivas Reddy Voladri

...Applicant

-VERSUS-

Union Of India & Ors.

...Opp. Parties

**LIST OF DATES**

4.9.01 : NCTE issued notification with regard to the qualification for selection of teachers (Page 7 of our rejoinder, Annexure-9).

12.6.04: Employment notice No 1 of 04 issued inviting application for various posts including the post of Primary Teacher (Telegu) (Page 11 of our OA, Annexure-2).

3.4.05: Written Test held.

20-26.05: Employment News carried the result of the written test. (Page 26 of our OA, Annexure-4).

9.9.05: Viva Voce Held. Call letter (Page 27 of our OA, Annexure-5).

15-21.10.05: Employment news carried the select list. (Page 10 of our OA, Annexure-1).

3-5-2006 : Letter issued by Member Secretary N.C.T.E. in response to a complaint from D. Ed. Association

3/4.1.2006: Private respondent appointed. (Page 28 of our OA, Annexure-6).

Filed by

Manish Sarma  
Advocate

### IMPORTANT DOCUMENT (APART FROM ANNEXURES IN THE O.A)

1. Annx-7 (page 4) of our rejoinder dated 31-7-2006 : Certificate issued by Principal Govt. DIET that D.Ed & J.B.T are equivalent.
2. Annx-8 (page 5) of our rejoinder dated 31-7-2006 : Certificate issued by N.C.T.E on a complaint made by All India D.Ed. Trainees Association that B.Ed. is not a substitute to J.B.T.
3. Annx-9 (page 7) of our rejoinder: N.C.T.E notification at page-9 where qualification of primary teacher is prescribed.

[Note Below: Clarifies that B.Ed. is not a substitute for Basic Training program as J.B.T and the equivalents.]

### SOME IMPORTANT POINTS

The post advertised in Primary Teacher and the school in which the appointment has been made is Railway D.T.P school which is a primary (P stands for primary school) school.

There stand is that B.Ed. is a higher qualification. They have not disputed that I am J.B.T. equivalent.

There is nothing to indicate that they have adopted the State Govt rules. Even the State Govt rules do not recognize B.Ed. as qualification for appointment as teacher in lower as well as upper primary schools. (1977 rules applicable) (2005 rules also does not recognise B. Ed)

### LIST OF BOOKS/DOCUMENTS

1. 2005-7-SCC567: Dilip Kr Ghosh (para 9,10,13,15) Vs Chairman and Ors
2. AIR 2000 Bombay (page394) (para 27,28and 29) J.S Chavan Vs State of Maharashtra
3. Assam Educational Manual (para 16,36,37)
4. N.C.E.T Act 1993 (Chapter 3)
5. Assam Gazette dated (10-11-2005)

Meenal Sarma

~~Guwahati Bench~~  
**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
**GUWAHATI BENCH, GUWAHATI**

O.A. No. 30/06  
Shri SR Voladri  
-VS-  
U.O.I. & ORS.

An affidavit as per order dated 26/4/07 of the Hon'ble Tribunal.

That the respondents respectfully beg to state as under.

1. That the notification for employment in the instant case was for the post of primary teacher.

Under Assam Education Department is Class 1 (one) to 4 (four) is lower primary education and 5 (five) to 7 (seven) is known as elementary education under District Elementary Education Officer (DEEO), which is upper primary education. The advertisement was made for primary education with scope to elevation of teaching upto upper primary and therefore the advertisement was made for primary education and not lower primary education. Class VIII (eight) to X (ten) is secondary education and XI (eleven) and XII (twelve) is together Higher Secondary education.

The selection has been made objectively for education standard of primary education and the private respondent no 4 Shri Bikkna Kasi Raju Chowdary was empanelled on the performance both in written examination held on 3/4/2005 and viva-voce held on 9/9/2005 on merit basis.

Marks secured by both the candidates are as under :

Sl. No.	Name	Written marks out of 100	Written marks of 85	Viva-voce 15	Total out of 100
1	Bikkna Kasi Raju Chowdary	44.67	37.97	11.25	49.22
2	S.R. Voladri	41.67	35.42	11.50	46.92

The respondent no. 4 was selected on the basis of total marks being more than the marks obtained by the applicant.

## AFFIDAVIT

I Shri Jibon Jayoti Baruah aged about 50 Years, Son of Mr. B. C. Baruah working as Chairman Railway Recruitment Board, Guwahati solemnly affirm that the statement made in para 1 to 3 above are true to my knowledge and belief.

And I sign this affidavit this 28/6 day of July at Guwahati.

Jibon Jayoti Baruah  
Deponent

Chairman  
रेल भवी बोर्ड  
Railway Recruitment Board  
गुवाहाटी/GUWAHATI-781001

Identified by

Shri Dr. J. L. Sarker  
Advocate

Solemnly affirm before  
me being identified by  
Shri Dr. J. L. Sarker  
(Advocate)

Monica Dutta  
(Advocate)

NOTICE

20

from:-

Dr. S. L. Sarkar  
Sc. N. F. Rly.

To.

Sub: Affidavit in O.A. No. 30/06.

Sir,

Find please enclosed herewith a copy of  
affidavit. This is for your information and  
necessary action.

Please acknowledge receipt.

Yours sincerely

Yours sincerely  
Dr. S. L. Sarkar  
Sc. N. F. Rly.

ON 30/06

12

Qualification - presented to

the P.C. & P.T.T. (Taluk)  
Medium

applied.

A-3. — Qualif. attested.

D. Ed.

R-4. & op. art - qualified  
attested for oral voice.

Appoint of R-4 - are attended <sup>and</sup> /interviewed.

A-6 - order of appointment of R-4

2 judgments

Reply T.K.S. short

Reply R-4 - short.

R. C. Pandit - + documents

Results - 1 to 3 ① No lower primary  
no upper primary

② minimum of 100 applications

A-2 - Lokman - 12-7-04

Right side - P.C. & P.T.T.

primary includes upper primary

~~Entomophagous  
feeded~~ L. P. —

1 to 4

U. P. —

5 to 7

following - State your  
classification.

not produced

a the writ petition as well as the merits. In case, it holds that it has jurisdiction, then it shall consider the merits by taking into account the materials to be placed before it by the parties in respect of their respective stands.

5. The appeal is disposed of accordingly without any order as to costs.

(2005) 7 Supreme Court Cases 567

(BEFORE ARIJIT PASAYAT AND H.K. SEMA, JJ.)

b DILIP KUMAR GHOSH AND OTHERS .. Appellants;

*Versus*

CHAIRMAN AND OTHERS .. Respondents.

C Civil Appeal No. 7119 of 2003<sup>t</sup>, decided on September 12, 2005

A. Service Law — Recruitment process — Selection — Qualification/Experience — Higher qualification — When not preferable — Primary school teacher — Trained teacher — Junior Basic Training/Primary Teachers Training Certificate (JBT/PTTC) required under Rules — Rules also providing that no extra credit shall be given to higher academic qualification — Syllabus and courses of study of primary teachers training institutes concentrating on child's environment, growth, development, child psychology, child philosophy, etc. whereas curriculum for higher course such as BEd of generic nature not containing subjects like child psychology — Held, appellants holding BEd degrees were rightly denied marks against the training qualification as they were not holders of JBT/PTTC — For primary school teachers qualification required was JBT/PTTC and not higher qualification of BEd — Recruitment and Leave of Teachers in Primary Schools in West Bengal Rules, 1991, Rr. 2(n), 6 and 9

B. Administrative Law — Subordinate/Delegated Legislation — Administrative/Executive instructions/Circulars/Orders/Guidelines — Held, a circular cannot override the Rules occupying a particular field — On facts, R. 35 of the 1991 Rules, having expressly repealed all previous rules and orders, circular of 1971 relied on by the appellants, permitting the incumbents to draw a higher salary, without the qualification of JBT/PTTC, held, was *non est* — Recruitment and Leave of Teachers in Primary Schools in West Bengal Rules, 1991, Rr. 35, 2(n), 6 and 9

Held :

The term "trained teacher as defined in Rule 2(n), if read and understood in the context of appointment of teachers in the primary school, would mean a candidate who possessed JBT/PTTC. Rule 6(d) expressly put a prohibition that no extra credit shall be given to higher academic qualification for the purpose of selection of a teacher. A conjoint reading of Rule 2(n) and Rule 6(d) would make abundantly clear that for appointment of a teacher in primary school only the candidates who possessed the academic qualification prescribed under the Rules JBT/PTTC shall be considered and the candidates like the appellants who possessed higher academic qualification like BA/BEd shall not be given any credit.

(Para 12)

<sup>t</sup> From the Judgment and Order dated 14-12-2001 of the Calcutta High Court in MAT No. 4285 of 2000

What emerges from the interpretation of the Rules, curriculum, syllabus for appointment of teachers in primary schools are these:

"(i) In the case of the junior basic training and primary teachers training certificate the emphasis is on the development of the child. The primary education is up to IVth standard. Thereafter there is middle education and then the secondary and higher secondary education. But in the primary school one has to study the psychology and development of child at a tender age. The person who is trained in BEd degree may not necessarily be equipped to teach a student of primary class because he is not equipped to understand the psychology of a child at that early stage. a

(ii) This is only peculiar to the curriculum of the junior basic training course and primary teachers training certificate course. Therefore, looking to the curriculum one can appreciate the distinction between the two courses and the same policy is reflected in the Rules framed by the State in exercise of its statutory power. b

(iii) To accept a proposition that a candidate who holds a BEd degree, that is, higher degree cannot be deprived appointment to the post of primary school teacher would negate the aims and objects of the Rules for the purpose for which it is framed. c

(iv) These Rules were framed primarily for recruitment of the teachers for primary schools and in that context the Rules were designed to give credit to the candidates who are specifically trained to teach in primary schools. The idea behind the framing of these Rules was that JBT/PTTC trained teachers should be appointed so that they can impart proper education to the child of tender age who requires an expert and tending hand. d

(v) There is prohibition contained in Rule 6(d) that no extra credit shall be given for higher qualification." (Para 13)

*Medical Council of India v. State of Rajasthan*, (1996) 7 SCC 731; *P.M. Latha v. State of Kerala*, (2003) 3 SCC 541 : 2003 SCC (L&S) 339; *Yogesh Kumar v. Govt. of NCT, Delhi*, (2003) 3 SCC 548 : 2003 SCC (L&S) 346, relied on e

Appeal dismissed

R-M/TZ/33036/CL

Advocates who appeared in this case :

Vijay Hansaria, Senior Advocate (Reuzal Hussain, Kanishak Gupta, D. Bharat Kumar and Abhijit Sengupta, Advocates, with him) for the Appellants; f  
Tara Chandra Sharma, Ms Neelam Sharma, Avijit Bhattacharjee, Rana Mukherjee, Ms Indrani and Abhishth Kumar, Advocates, for the Respondents.

*Chronological list of cases cited*

*on page(s)*

1. (2003) 3 SCC 548 : 2003 SCC (L&S) 346, <i>Yogesh Kumar v. Govt. of NCT, Delhi</i>	575f-g
2. (2003) 3 SCC 541 : 2003 SCC (L&S) 339, <i>P.M. Latha v. State of Kerala</i>	575a-b
3. (1996) 7 SCC 731, <i>Medical Council of India v. State of Rajasthan</i>	574g-h <span style="float: right;">g</span>

The Judgment of the Court was delivered by

**H.K. SEMA, J.**— This appeal preferred by the appellants is against the judgment of the Division Bench dated 14-12-2001 passed by the Calcutta High Court in MAT No. 4285 of 2000 whereby the appeal filed by the respondents herein was allowed by setting aside the order of the learned Single Judge. h

2. Briefly stated, the facts are as follows:

a The appellants are the holders of BEd degree. They applied for the post of primary school teacher in the District of Nadia, West Bengal. Pursuant to the advertisement for filling up the post of primary school teachers, their candidature were sponsored by the Employment Officer and their names were forwarded to the Chairman, District Primary School Council for the interview. The trained candidates who possessed qualification JBT/PTTC who were also sponsored by the District Employment Exchange were forwarded along with the candidature of the appellants. The appellants along with other trained-teacher candidates were directed to appear for the written test to be held on 18-7-1999. However, they were denied awarding marks against the training qualification as they were not holders of junior basic training/primary teachers training certificate (JBT/PTTC). Aggrieved thereby, the appellants filed a writ petition which was allowed by the learned Single Judge. On appeal being preferred by the respondents herein, the Division Bench set aside the order of the learned Single Judge and the writ petition was dismissed, hence, this appeal by special leave.

d 3. The whole controversy revolves around for determination is as to whether the appellants who have obtained BA/BEd/PhEd degrees can be equated with the candidates who are the holders of junior basic training/primary teachers training certificate for the purpose of appointment to the post of primary school teacher under the Rules.

e 4. What is the true and correct interpretation and ambit of Rule 2(n) of the Recruitment and Leave of Teachers in Primary Schools in West Bengal Rules of 1991 (hereinafter referred to as "the Rules").

In order to address the aforesaid two issues, it is necessary to have a quick survey of the provisions of the Rules relevant for the present purpose.

f 5. It is significant to note that the Rules were framed for recruitment and leave of teachers in *primary schools* in West Bengal:

g "2. (n) defines 'trained candidate' as a candidate who has obtained a junior basic training/primary teacher training certificate or equivalent issued under the authority of the Director or any other officer empowered in this behalf by the Government.

\* \* \*

h 6. *Qualifications.*—(a) No person shall be appointed by the Council as a teacher unless he satisfied the conditions:

(i) that he is a citizen of India; and  
 (ii) that he is not below 18 years of age and above 40 years of age;  
 and  
 (iii) that he possesses the minimum educational qualification as mentioned in sub-rule (b);

(b) The required educational qualifications for the post of teacher shall be—

(i) School Final/Madhyamik pass or equivalent, or;

(ii) Higher Secondary (XI Class) pass under the West Bengal Board of Secondary Education or equivalent.

(c) The decision of the State Government on the question of equivalence for the purpose of sub-rule (b) shall be final.

(d) No extra credit shall be given for higher academic qualification at the time of selection of a teacher.

Provided that a trained candidate shall be given extra credit in the manner prescribed under sub-rule (c) of Rule 9.

(e) A trained candidate belonging to the Scheduled Tribe category who has not passed Madhyamik examination or its equivalent shall be eligible for appointment as teacher in primary school.

\* \* \*

9. *Selection procedure.*—(a) On or after the names of the candidates for the posts of teachers are obtained from the employment exchange, all candidates shall be communicated in writing to produce testimonial certificates for computation of their marks in the score sheets prepared for the purpose of such selection.

(b) Credit shall be given and computed in the following manner:

(i) there shall be 100 marks in total as full marks;

(ii) full marks shall be allotted to four different aspects of the candidate's eligibility in the following manner:

1. Academic qualification	65 marks
2. Training	20 marks
3. Written marks/Oral interview	10 marks
4. Co-curricular activity	5 marks
Total	<u>100 marks</u>

(iii) the percentage of marks to the total full marks obtained by the candidate in School Final/Madhyamik/Higher Secondary (XI Class) shall be computed as percentage of 64 and recorded in the score sheet, and if a candidate has passed two of the above public examinations, the better result only shall be computed.

(iv) the percentage of marks to the total full marks obtained in junior basic training certificate examination or equivalent shall be computed as percentage of 20 (twenty) and recorded in the score sheet;

(v) marks obtained in the interviews shall be recorded in the score sheet;

(vi) in awarding marks for co-curricular activities one mark shall be credited for each of the certificate mentioned below:

(A) a candidate that he/she has represented the district in State-level games, sports, issued by the district-level sports authority;

(B) a certificate that he/she has shown excellence in cultural activities representing the district in State-level competitions issued by the district-level authority;

(C) minimum 'A' certificate of National Cadet Corps;

a

(D) a certificate of successful participation in literating the illiterates by a district-level officer;

b

(E) a diploma/certificate in music/arts and craft on completion of a course of at least one year's duration from any university/recognised government institutions;

Provided that the maximum of such marks to be credited shall not exceed five.

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(vii) 18 (eighteen) marks shall be credited for academic qualification to an eligible candidate belonging to the Scheduled Tribe category who have acquired qualification as mentioned in sub-rule (c) of Rule 6. Awarding of marks for training, interview and co-curricular activities shall be done in accordance with clauses (iv), (v) and (vi) respectively.

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(c)(i) The total marks obtained by each candidate for academic qualification, training and co-curricular activities shall be computed in the manner prescribed in clauses (iii), (iv) and (vi), and a list of names of all candidates of each category, namely, Scheduled Caste, Scheduled Tribe, physically handicapped and others shall be prepared in descending order of total marks obtained by them.

(ii) The Staff Selection Committee in its meeting shall finalise the total number of candidates from the top of the lists mentioned in clause (i) of sub-rule (c), to be called for interview. The number of candidates to be called for interview shall be five times the number of vacancy unless the total number of candidates is insufficient for the same.

(iii) The candidates selected for interview shall be intimated the date, time and place for their interview.

(d) After the interview all the scores shall be recorded and the marks obtained by a candidate shall be added up and the names of candidates shall be arranged according to marks obtained in a descending order.

(e) After the process as laid down in sub-rule (b) is complete, the Selection Committee shall arrange the names serially down from the top of the list. A panel of such number of candidates as there are vacancies plus 10% of such vacancies shall be prepared. The reservation for Scheduled Castes, Scheduled Tribes and physically handicapped persons shall have to be strictly maintained in the panel. The panel shall show separately names of Scheduled Tribe, Scheduled Caste, physically handicapped and other eligible candidates.

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(f) Thereafter the panel thus prepared shall be placed in the meeting of the Council for passing and the total number of eligible candidates included in the panel shall be the same as the number of vacancies plus 10% of such existing vacancies." (emphasis supplied)

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6. Rule 35 of the Rules deals with the repealing provision which reads as under:

"35. All rules and orders made under the Bengal (Rural) Primary Education Act, 1930 and the West Bengal Urban Primary Education Act, 1963 and the West Bengal (Rural) Primary Education (Temporary Provisions) Act, 1969 regarding appointment of teachers, contrary to the

provisions of these Rules are hereby repealed in the districts where the West Bengal Primary Education Act, 1973 (43 of 1973) has come into force:

Provided that the appointment of all teachers made with the approval of the Director prior to the framing of these Rules, shall be deemed to have been approved under these Rules."

7. At this stage, we may dispose of the argument of Mr Vijay Hansaria learned Senior Counsel for the appellants. It is his say that the circular issued on 27-7-1971 by the Director of Public Instructions in which the teachers in the primary schools were considered as 'A' category teachers. It is clear that the aforesaid circular was issued permitting the incumbents to draw higher pay scales because they were teaching for a long time in the institution without the qualification of JBT/PTTC. This argument is not tenable because it is a well-settled principle of law that the circular cannot override the Rules occupying the field. This apart, Rule 35 of the Rules, as referred to above, repeals all previous rules and orders and therefore after the recruitment rules came into force in 1991, the circular of 1971 relied on by the counsel is *non est*.

8. We may also refer to the syllabus and courses of study of the primary teachers training institutes which reads as under:

*"Aim and object: Special*

*Knowledge:* Formation of scientific idea about the child and its environment, child's demand, child's growth and child's development.

*Viewpoint and mentality:* To be affectionate and sympathetic towards the child and to grow interest in child study.

To grow mentality on the role of education.

*IIInd Chapter: Education-cum-evaluation*

Teachers' training syllabus has been classified into four groups:

(A) Professional knowledge.

(B) Professional expertise, practical knowledge of primary school books.

(C) Practical knowledge.

(D) Different stages of primary education.

*IIIrd Chapter:*

*(A) Professional knowledge:*

(i) Modern concept of primary education and its problem. Aim and syllabus.

(ii) Child psychology and child study.

*Syllabus:*

(i) *Development of the child:* (a) childhood; (b) boyhood; (c) adolescence; (d) early adolescence.

Physical development, mental development, working development, social development, speaking development.

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2. (A) At different stages the child's demand, problem and its remedy.

a 3. *Learning* — What is learning? Value of learning in human life: (a) initial experience, (b) preservation of experience, (c) review of experience, (d) marked off memory.

b 4. *Learning condition* — (a) inspiration and attention, (b) repetition and repeated study. Learning method — recitation and meaning in total or part.

c 5. *Classification of learning* — Knowledge learning, data collection, experience gathering, idea.

d 6. *Different process of learning method*: (a) learning through copy, (b) learning through endeavour, learning under changeable process.

e 7. *Classification of students*: (a) advanced child, (b) general child, (c) backward child, cause of backwardness and its remedies. Special arrangement for advanced child.

f 8. *Child philosophy*: Why child philosophy and Why?

g 9. *Different processes of child philosophy*: (a) observation, (b) child's surroundings (home, school and society). Explanations."

h 9. In BEd curriculum such subjects like child psychology are not found. On the other hand, the curriculum is of a generic nature and deals with subjects like the principle of educational-curriculum studies, educational psychology, development of education in modern India, social organisation and instructional methods, etc.

i 10. The Rules, as noticed above, were framed primarily for recruitment of teachers for primary school and the Rules were designed to give an incentive to the teachers who are specifically trained to teach in primary schools. The rationale behind the framing of this Rule is that JBT/PTTC certificate trained teachers should be appointed so that they can impart proper education to the primary school students in terms of the aims and object with a trained hand. The Rules purposely laid an emphasis that all the candidates for teachers in primary schools who possessed JBT/PTTC should be appointed for the development of the child. The primary education is up to 4th standard. There is a middle education and then secondary and higher secondary education. For teaching in the primary school, therefore, one must know the child psychology and development of a child at a tender age. As already noticed, the candidates like the appellants who are trained in BEd degree are not necessarily to be equipped to teach the students of primary class. They are not trained and equipped to understand the psychology of a child of tender age.

j 11. It is in this context, Rule 2(n), Rule 6 and Rule 9 are to be read in conjunction.

h 12. Rule 2(n) defines trained candidate. The term "trained candidate" if read and understood in the context of appointment of teachers in the primary

school, would mean a candidate who possessed JBT/PTTC. Rule 6(d) as quoted above expressly put a prohibition that no extra credit shall be given to higher academic qualification for the purpose of selection of a teacher. A conjoint reading of Rule 2(n) and Rule 6(d) would make abundantly clear that for appointment of a teacher in primary school only the candidates who possessed the academic qualification JBT/PTTC, prescribed under the Rules shall be considered and the candidates like the appellants who possessed higher academic qualification like BA/BEd shall not be given any credit.

13. What emerges from the above interpretation of the Rules, curriculum, syllabus for appointment of teachers in primary schools are these:

✓ (i) In the case of the junior basic training and primary teachers training certificate the emphasis is on the development of the child. The primary education is up to IVth standard. Thereafter there is middle education and then the secondary and higher secondary education. But in the primary school one has to study the psychology and development of child at a tender age. The person who is trained in BEd degree may not necessarily be equipped to teach a student of primary class because he is not equipped to understand the psychology of a child at that early stage.

✓ (ii) This is only peculiar to the curriculum of the junior basic training course and primary teachers training certificate course. Therefore, looking to the curriculum one can appreciate the distinction between the two courses and the same policy is reflected in the Rules framed by the State in exercise of its statutory power.

✓ (iii) To accept a proposition that a candidate who holds a BEd degree, that is, higher degree cannot be deprived appointment to the post of primary school teacher would negate the aims and objects of the Rules for the purpose for which it is framed.

✓ (iv) These Rules were framed primarily for recruitment of the teachers for primary schools and in that context the Rules were designed to give credit to the candidates who are specifically trained to teach in primary schools. The idea behind the framing of these Rules was that the junior basic training and primary teachers training certificate trained teachers should be appointed so that they can impart proper education to the child of tender age who requires an expert and tending hand.

✓ (v) There is prohibition contained in Rule 6(d) that no extra credit shall be given for higher qualification."

14. Having said so, we are also of the view that the decision involving the present controversy is no more *res integra*. In the case of *Medical Council of India v. State of Rajasthan*<sup>1</sup> the Division Bench of this Court considered an identical question with regard to the registration as medical practitioner of the Medical Council Act of 1956. This Court held that the qualification of MBBS is a condition precedent for a candidate being registered in the State

Medical Register maintained by the State Board. In that case the second respondent though possessed MSc (Biochemistry) which was the higher qualification included in the Schedule but this Court held that unless the second respondent had qualified in medicine he was not eligible to register as a medical practitioner.

15. In the case of *P.M. Latha v. State of Kerala*<sup>2</sup> the facts are identical to the facts of the case in hand. In that case also the posts were advertised for recruitment to the post of lower primary/upper primary teachers in government schools. The qualifications prescribed for the post in the advertisement published in the Official Gazette notification was "pass in TTC" which means trained teachers. Instead of selecting holders of TTC candidate, the candidates holding BEd degree were selected on the ground that BEd is a higher qualification than TTC. This Court held that in terms of the advertisement BEd degree-holders were not eligible for selection. This Court further held that fixation of qualification for a particular post is a matter of recruitment policy. This Court held at SCC p. 546, para 10:

"10. We find absolutely no force in the argument advanced by the respondents that BEd qualification is a higher qualification than TTC and therefore, the BEd candidates should be held to be eligible to compete for the post. On behalf of the applicants, it is pointed out before us that trained teachers certificate is given to teachers specially trained to teach small children in primary classes whereas for BEd degree, the training imparted is to teach students of classes above primary. BEd degree-holders, therefore, cannot necessarily be held to be holding qualification suitable for appointment as teachers in primary schools. Whether for a particular post, the source of recruitment should be from the candidates with TTC qualification or BEd qualification, is a matter of recruitment policy. We find sufficient logic and justification in the State prescribing qualification for the post of primary teachers as only TTC and not BEd. Whether BEd qualification can also be prescribed for primary teachers is a question to be considered by the authorities concerned but we cannot consider BEd candidates, for the present vacancies advertised, as eligible."

16. The same view was reiterated in the case of *Yogesh Kumar v. Govt. of NCT, Delhi*<sup>3</sup>.

17. For the reasons aforesated, we find no merit in this appeal. The same is accordingly dismissed with no order as to costs.

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2 (2003) 3 SCC 541 : 2003 SCC (L&S) 339

3 (2003) 3 SCC 548 : 2003 SCC (L&S) 346

the companion writ petition, the petitioner has made a grievance of the fact that had it been known that the tender condition was going to be relaxed, it would have submitted its own bid. In another of the petition which had been filed before this Court, a grievance had been made that the original tender condition 6(a) had been introduced only by the case of Ulhasnagar Municipal Corporation for the purpose of benefitting a particular bidder. During the course of the proceedings, it has been pointed out that in view of the aforesaid grievance, the State Government decided to do away with tender condition 6(a) so as not to confine the bidding process to a few bidders alone. We therefore do not consider it appropriate to direct that the contract be awarded to the petitioner in Writ Petition No. 1663 of 2000, as contemplated in the order in which we have taken into the facts and circumstances of this case, we have not decided upon the validity of the directive issued by the State Government to the Municipal Corporation to delete the said tender condition.

Following order:

(i) The award of the contract for collection of octroi to the 3rd Respondent for the year 2000-2001 shall stand quashed and set aside.

(ii) The Municipal Corporation will be at liberty to issue a fresh advertisement for bidding tenders for the purpose of awarding the contract for collection of octroi on terms and conditions which would be prescribed by the Municipal Corporation;

(iii) The aforesaid process should be completed within a period of four weeks from today.

(iv) In the interim period, some arrangement will have to be made for the purpose of collecting octroi since the existing contract which is being held by the petitioner has to come to an end on 31-3-2000. Until the Municipal Corporation awards a fresh contract in pursuance of the aforesaid directions, the Corporation will be at liberty to permit the existing contractor to collect octroi on behalf of the Municipal Corporation on the existing terms and conditions. If, however, the fresh bids which are to be invited by the Municipal Corporation result in the award of the contract at a rate higher than the rate which was prescribed under the contract awarded for the previous year 1999-2000,

the existing contractor shall pay to the Municipal Corporation the difference in the amount so realized pro rata during the interim period that he will operate the contract after 31-3-2000 and until a fresh contract is awarded.

(v) Writ Petition No. 1663 of 2000 shall stand disposed of accordingly with no order as to costs. In view of the orders passed in the aforesaid petition, no further orders are called for in the Companion Petition (W.P. Stamp No. 10917 of 2000) which shall stand disposed of accordingly with no order as to costs.

(vi) Certified copy of this order is expected. The concerned Personal Secretary is directed to issue an ordinary copy of this order. All parties to act on a copy of this order duly authenticated by the Shresterhal of the court.

Order accordingly.

AIR 2000 BOMBAY 384

FULL BENCH

SHRI JAYASHREE SUNIL CHAVHAN

DESAI AND VIJAY LAGH J.J.

Shri. Jayashree Sunil Chavhan, Pune, Petitioner v. The State of Maharashtra and others, Respondents.

Writ Petn. No. 4159 of 1999, D.L. 5-5-1999.

Maharashtra Employees of Private Schools (Conditions of Service) Regulation Act (3 of 1978), S. 16 — Maharashtra Employees of Private Schools (Conditions of Service) Rules, 1981, Rr. 2(1)(j), 6 — Education in primary school — Policy of State to insist for appointment of D.Ed. in schools — No interference — Since D.Ed. is requisite qualification for teaching students in primary schools — B.Ed. qualification cannot be treated as equivalent thereto.

The policy of the State reflects through R. 6 which prescribes qualifications of primary teachers as mentioned in Schedule 'D' part I, whereas qualifications for secondary teachers are mentioned in Schedule B, Part II of the Rules. Schedule B, Part I prescribes D.Ed. as the requisite qualification for primary teachers, whereas Schedule B, Part II prescribes B.Ed. as a requisite qualification

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for higher secondary teachers. ~~for primary teachers~~  
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~~The syllabus of B.Ed. is not the syllabus for primary teachers. The syllabus for 15 years is between 11 to 12 years for imparting education to the students. It is for education in primary schools only whereas syllabus for B.Ed. is crucial for imparting education in higher standards. The State Board of Teachers Education is constituted to frame syllabus and to advise the State Government to formulate policy relating to the education. If Board in its wisdom considered it necessary to prepare syllabus of D.Ed. in a particular manner to make it relevant to teaching students of tender age taking education in primary schools and the State Government has sanctioned it with due application of mind, then no fault can be found with the policy of State to insist for appointment of D.Ed. teachers to impart education in primary schools in the State of Maharashtra. Further the policy of the State was not challenged on the ground of malafide, and therefore cannot be interfered with.~~

(Paras 27, 28, 29)

and D.Ed. both the qualifications are to operate in a separate and distinct fields. There is no question of there being one qualification higher than the other particularly with regard to the requirement of primary school, it cannot therefore be said that B.Ed. being the Bachelor's degree, in comparison with D.Ed., being the Diploma, the degree would be higher than the diploma and, therefrom on that very count alone a holder of B.Ed. would be superior to D.Ed. holder and hence can be employed as primary school teacher. The D.Ed. is the requisite minimum qualification for teaching students in primary schools and the B.Ed. qualification cannot be deemed as equivalent thereto.

(Para 29)

Cases Referred: Chronological Paras  
M. P. Oil Extraction v. State of M. P., AIR  
1998 SC 145 : (1997) 7 SCC 502 : 1997 AIR  
SCW 4104 29  
State of Punjab v. Ram Lubhaya Bagga, AIR  
1998 SC 1703 : (1998) 4 SCC 117 : 1998  
AIR SCW 1480 : 1998 Lab. C 1556 29  
Dhondiba Govindrao Lawte v. State of Ma-  
harashtra, (1998) Writ Petn. No. 348 of  
1998, D/- 23-3-1998 (Bombay) 2, 19  
Sau. Alka Jagannath Bharati v. State of  
Maharashtra, (1991) Writ Petn. No. 3006

of 1991, D/- 3-12-1991 (Bombay) 2, 19  
University of Mysore v. Govinda Rao, AIR  
1965 SC 491 28

A. M. Joshi, for Petitioner; P. Janardanan,  
Addl. Adv. General with V. P. Malvankar,  
A.G.P., for Respondents 1 to 3. D. R. More,  
for Respondent 5.

VIJAY DASA, J. :— A Division Bench at Mumbai having differed with the view expressed by similar benches at Nagpur and other at Aurangabad, the Hon'ble the Chief Justice has, in the circumstances, constituted the present Full Bench to resolve the difference.

#### BACKGROUND FOR REFERENCE

2. An occasion arose for the Division Bench presided over by Mr. Justice Ashok Agarwal and Mrs. Justice Ranjana Desai to make this reference as the services of one Shri Rajendra Raut having B.Ed. qualification were terminated on the ground that he did not hold requisite qualification namely D.Ed. for teaching in primary school. He was sought to be replaced by a person holding requisite qualification i.e. D.Ed. He had thus invoked writ jurisdiction of this Court by way of writ petition No. 2103 of 1998 to challenge the said action, while hearing the said petition for interim reliefs, relevant question raised for consideration was as to whether the qualification of B.Ed. can be said to be requisite qualification for teaching the students of primary schools. The Division Bench found that the said question was the subject-matter of consideration in several judgments rendered by different Benches of this Court in the case of Sau. Alka Jagannath Bharati v. The State of Maharashtra and others, Writ Petition No. 3006 of 1991 by order dated 3-12-1991 Mr. Justice K. Sukumaran and Mr. Justice V. V. Kam have taken a view that the qualification B.Ed. is a higher qualification than D.Ed. Thus, it was held that the petitioner there had not only a necessary requisite qualification for the post of primary teacher but he had a qualification more than necessary for the said post. Similar view was reiterated in the case of Smt. Apurba Husain Shakir v. The State of Maharashtra and others in Writ Petition No. 1925 of 1996 decided by A. A. Deo and S. Radhakrishnan, JJ. as also in the case of Dhondiba b/o Govindrao Lawte v. The State of Maharashtra and others in Writ Petition No. 348 of 1998, decided by B. N. Srikrishna and S. P. Kulkarni, JJ. on 23rd

March, 1998.

3. A contrary view to the one in the aforesaid cases was also noticed by the Division Bench in the case of Smt. Nandini Arunkumar Kalaskar v. State of Maharashtra and others in Writ Petition No. 4044 of 1998 decided by Bench presided over by Ashok Agarwal, J. wherein the Division Bench had taken a view that as per the provisions of the Act and the rules qualifications for primary teachers are as mentioned in Schedule B-I whereas qualifications for secondary teachers are as mentioned in Schedule B-II of the Rules. Schedule B-I prescribes D.Ed. as requisite qualification for primary teacher whereas Schedule B-II prescribes B.Ed. as requisite qualification for higher secondary teachers. Based on the aforesaid provisions it was held that B.Ed. is not a requisite qualification for primary teachers.

4. In view of the conflict in the aforesaid judgments, it was found necessary by the Division Bench, presided over by Mr. Justice Ashok Agarwal and Smt. Justice R. P. Desai, to resolve the difference by reference to the larger Bench. The learned Chief Justice has in the circumstances, referred the above issue to this Bench for resolving the difference. Pending the hearing and disposal of these petitions, many more petitions joined the group as such all the petitions are taken up for hearing and all of them shall be governed by this judgment.

#### Question referred to Full Bench

Whether the qualification 'B.Ed.' is a requisite qualification for teaching the students in the primary Schools?

#### BACKGROUND LEGISLATION

5. In order to appreciate the present controversy before considering the merits of the case, it will be convenient to notice few relevant provisions of the statute applicable to the facts of the case.

6. As the preamble shows the Act was enacted by the State Legislature to regulate the recruitment and conditions of service of employees in private schools in the State of Maharashtra and with a view to provide such employees security and stability of service to enable them to discharge their duties towards the pupils and their guardians in particular, and the institution and society in general and further to lay down the duties and functions of such employees with a view to ensure that they become

accountable to the management and contribute their might for improving the standard of education, called the Maharashtra Employees of private Schools (Conditions of Service) Regulation Act, 1977 (hereinafter referred as "Act" for short).

7. The Section 2 of the Act defines certain words and expressions used in the body of the statute out of which necessary for the purpose are reproduced below:

2(17) "prescribed" means prescribed by rules.

2(18) "primary education" means education imparted in such subjects and up to such standards as may be determined by the State Government, from time to time, located either in a primary or a secondary school;

2(19) "primary school" means a recognised school, or a part of such school, in which primary education is imparted;

2(20) "private school" means a recognised school established or administered by a Management, other than the Government or a local authority.

2(23) "rules" means the rules made by the State Government under this Act.

2(24) "school" means a primary school, secondary school, higher secondary school, junior college of education or any other institution by whatever name called including technical, vocational or art institution or part of any such school, college or institution, which imparts general, technical, vocational art or, as the case may be, special education or training in any faculty or discipline or subject below the degree level.

8. Section 3 of the Act mandates that the Act shall be applicable to all private schools in the State of Maharashtra, whether receiving any grant-in-aid from the State Government or not.

9. The power to make rules are conferred on the State Government under Section 16 of the Act, to carry out the purposes of the Act. One of such purpose is to provide for the minimum qualifications for recruitment of employees of private schools (including its procedure).

(Emphasis supplied)

10. The State Government in exercise of its powers conferred by sub-sections (1) and (2) of Section 16 of the Act, framed rules known as the Maharashtra Employees of

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Private Schools (Conditions of Service) Rules, 1981 (hereinafter referred to as "Rules" for short).

11. The Rules define 'trained teacher' means a teacher who has secured a professional certificate, a diploma or a degree recognised by the department, which qualify him for a teaching post in school, whereas 'trained graduate' means a person possessing the qualifications mentioned in sub-clauses (i) to (iv) of clause (1) of item 11 in Schedule "B".

12. The qualifications of Teachers are provided in Rule 6 of the Rules which lays down that the minimum qualifications for the post of teachers and non-teaching staff in primary schools, Secondary schools, Junior Colleges and Junior Colleges for education shall be as specified in Schedule "B". The proviso to this rule provides for same relaxation in exceptional circumstances, with which we are not concerned in this petition. The relevant portion of Schedule "B" thus reads :

Schedule 'B'

(See rules 2(1)(j) and 6)

#### Qualification for Primary Teachers.

Appointment to the post of Primary school (other than special teachers-Drawing Teachers) shall be made by nomination from amongst candidates who have passed S.S.C. examination or matriculation examination or Lokshala examination or any other examination recognised as such by government and the primary Teachers Certificate Examination or diploma in Education examination or a Diploma in Education (primary of two years duration).

The complete reading of the above extracted portion of the Rules pertaining to the appointment of Primary Teachers is as follows:

#### BACKGROUND FACTS

13. The facts giving rise to the question involved in almost all the cases are more or less similar. However, in order to have the clarity, we have decided to refer to the facts of Writ Petition No. 4159 of 1998 for the purpose of this judgment.

14. The petitioner in writ petition No. 4159 of 1998 (hereinafter referred to 'petitioner' for short) holds a qualifications of

B.A., B.Ed. She was appointed to the post of Assistant Teacher by an order dated 1-6-1988 with immediate effect, in late Smt. Kondabai Golande Vidyalaya, Chinchwad, primary school, run by Nutan Shikshan Sanstha Chinchwad, a public charitable Trust. Since then she is in continuous employment of the said school run by the said Trust.

15. The Government of Maharashtra has issued a circular dated 5-11-1997, whereunder the Deputy Secretary to the Government of Maharashtra directed that all the teachers who are untrained should be placed in the S.S.C., scale viz. Rs. 975-1660 and further directed that all such untrained teachers should get themselves trained within the stipulated period at their own costs and expenses failing which their services shall be terminated.

16. The Administrative Officer, Municipal School Board, who is the drawing and disbursing officer of the salary and non-salary grant to primary schools within the municipal area of Pimpri Chinchwad has directed all the heads of the school, pursuant to the above circular to place the petitioner and like others in the S.S.C. scale of Rs. 975-1660, even though they may have been placed in the degree scale. Accordingly, the petitioner has been placed in a reduced scale i.e. S.S.C. scale with effect from 1-3-1998.

17. The petitioner, being aggrieved by the said Government circular dated 5-11-1997 and consequent follow up action, invoked writ jurisdiction of this Court under Article 226 of the Constitution of India.

#### RIVAL CONTENTIONS

18. The main contention of the petitioners who are holding B.A., B.Ed. qualifications is that they are trained graduate teachers. They are having more than the required qualifications. According to them, insistence that they should obtain the diploma in education is nothing but an insistence on obtaining qualifications of much lower degree. According to them, what is contemplated under Act and the Rules is a minimum qualification. Therefore, in their submissions, persons with higher classification cannot be held to be non-qualified teachers to teach primary students.

19. The learned Counsel representing the teachers holding B.A., B.Ed. qualifica-

lions strenuously contended that the trained graduates are better qualified than the matriculates with D.Ed. as such they cannot be treated inferior to the teachers holding S.S.C. with D.Ed. qualifications for the post of teachers in the primary schools. All of them submitted that there is absolutely no justification for the directions issued by the State that persons with better qualifications should be placed in the lower pay scale meant for S.S.C. teachers. It is thus contended that the policy of the State reflected in the form of instructions issued by the State Government vide their circular dated 5-11-1997 makes an unreasonable and arbitrary classification between two groups of teachers without having any nexus with the object sought to be achieved, as such it offends Articles 14 and 16 of the Constitution of India. In their submissions, the circular issued by the State Government dated 5-11-1997 directing reduction in the pay scale of degree holder teachers and prescribing D.Ed. as essential qualification to teach primary students deserves to be set aside with directions to the respondents to restore status quo ante. In order to bolster up their contentions they sought to place reliance on the judgments delivered by the Division Benches at Nagpur and Aurangabad in support of their contentions. The said judgments are in the matter of (1) Sau Alka Jagannath Bharati v. The State of Maharashtra and others Writ Petition No. 3006 of 1991 (2) Smt. Aminbul Ashique Husain Shakir v. The State of Maharashtra and others Writ Petition No. 1925 of 1996 and (3) Dhondiba s/o Govindrao Lawte v. The State of Maharashtra and others Writ Petition No. 348 of 1998.

20. The State has filed affidavit in reply wherein the reasons for formulating such policy have been enumerated. According to the State the D.Ed. syllabus has been specifically designed to meet the requirements of teaching the students of primary schools whereas that of B.Ed. is geared to meet teaching needs of the students of the secondary schools. The State Government has given under-mentioned reasons as to why D.Ed. has been prescribed as professional qualifications for the post of Primary Teachers. The said reasons are enumerated hereinbelow :

(1) In primary education integrated teaching approach has been accepted by the Government. The contents of the D.Ed. syl-

abus have been framed in such a way that a teacher holding this qualification is in a position to teach all subjects that are taught in primary standards suitable for the students falling in the age group upto 14 years especially considering their hostile attitude towards school.

(2) The syllabus also contains special training programme on Early Childhood Education and non-formal Education, Tribal Education, Child Education, Population Education, Multi grade teaching, Educational Technology and Moral Education. This training course specially covers the content data in primary Schools pertaining to school subjects and gives insight in methodology to be adopted in teaching these subjects in primary schools.

(3) The D.Ed. teachers are taken to primary schools for practical sessions.

21. The State has also stated that the State Education Board has specifically prepared and designed the D.Ed. syllabus to meet the requirement of teaching in primary schools and the Government of Maharashtra has accorded its sanction to the above syllabus.

22. The State has not only filed their affidavit in reply to justify their contentions but have also produced opinion of State Teachers Board to show how D.Ed. education is better suited for teaching primary teachers in comparison to B.Ed. education which is essentially meant for teaching students of higher secondary classes. The Minutes of the third annual general meeting of the seventh State Teachers Training Board dated 5th March 1998 thus reads as under :

"(1) B.Ed. is a course of one year and on the other hand, D.Ed. is the course two years.

(2) In case of D.Ed., Course, the abilities of the candidates are developed in such a way that he is able to teach all the subjects in pre-primary, primary and higher primary courses successfully. In B.Ed. course the abilities of the candidate are developed in such a way that he is able to teach successfully to the classes on secondary level only.

(3) Only after considering the fact that ability required for teaching pre-primary, primary as well as on secondary level is different, provision was made in the form of Rule No. 66 of Secondary School Code provid-

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for the proportion of B.Ed., and D.Ed.,  
others for Standard 5th, 7th in Secondary  
level, as 25 : 75 only.

B.Ed. course includes knowledge of  
the subjects and teaching methods in con-  
nection with only two subjects related to  
graduation subjects. On the other hand  
D.Ed. course includes all subjects on pri-  
mary level along with the guidance about the  
subject knowledge and teaching methods  
even for all the subjects viz. Arts, Sports,  
Work experience and Music and, therefore,  
D.Ed. trained candidate can teach all the  
subjects to one class or several classes suc-  
cessfully.

(6) On pre-primary level, the effective use  
of child centered teaching, joyful education,  
playful education system, ability based teach-  
ing is inevitable. The D.Ed. course provides  
thorough knowledge of these subjects.

Hence considering the over-all extent of  
D.Ed., course and the aforesaid facts, the  
State Teachers Training Board opines that  
(Contd. on Col. 2)

cannot be treated as the candidate holding  
the qualification equivalent to D.Ed. by giv-  
ing them mere training of 2/3 months.

The comparative chart of D.Ed. and B.Ed.  
course was also filed on record to show that  
the B.Ed. course cannot be treated as equiva-  
lent to D.Ed. or superior to D.Ed. Course.  
The details of comparative chart are as un-  
der :

(See table below)

33. In short the contention of the State is  
that the graduate teachers are given training  
to gain experience of practical teaching to  
secondary classes VIII to X whereas the  
S.S.C. with D.Ed. trained teachers get prac-  
tical training and experience for teaching  
students taking education in elementary  
classes from I to VII. According to the State,  
S.S.C. with D.Ed. trained teachers are better  
suited and well qualified to teach primary  
school children than the graduate trained  
teachers. In the submission of the State,  
even though, *prima facie*, it may appear that

	D. Ed.	B. Ed.
Reqd. qualification for admission	Candidate passing class 11 for 12th std. or any U.G.C. recognised similar exam. equivalent to H.S.C.	Candidate passing degree exam. of any faculty conducted by any U.G.C. recognised University.
Period	2 years.	1 year.
Total periods	2400 clock hours	1200 clock hours.
Teaching level	Primary Age Group 6 to 14.	Secondary Age Group 12 to 16.
Teaching method	Emphasis on practicals, use of child centred, multi classes, playful, joyful methods.	Emphasis on Principle portion.
Syllabus	Subject knowledge and teaching methods in respect of all subjects in school education. 3 languages (first, second and third) Mathematics, Science, Social Science and work experience.  2. Physical Education i.e. health, drawing and modern arts, work experience, music etc. subjects from school education can be successfully taught to the classes of std. 1 to 7.  3. Two years training is given to solve the problems and to fulfil the needs of the students on primary level. The problems of students on primary level are very complicated. A thorough study in respect thereof is made.	Subject knowledge and teaching method in respect of only two subjects (one subject of graduation and one other sub.. thus only two subjects.)  The subject knowledge and teaching methods in respect of only two subjects of B.ED. can be successfully taught.  One year training is given to solve the problems and to fulfil the needs of the students on secondary level.

a graduate trained teachers are more qualified or over qualified than that of the teachers having S.S.S. with D.Ed. qualification but in essence, the graduate teachers are not really qualified to teach primary school children as such. B.Ed. educational qualification cannot be considered as equivalent and suitable as compared to D.Ed. educational qualification.

24. The State also sought to place reliance on the judgment delivered by Division Bench of this Court at Mumbai in the matter of Mr. Nandinihi Arunkumar Kalaskar v. State of Maharashtra and others (Writ Petition No. 4644 of 1997) wherein the Division Bench of this Court had taken a view that graduate is not eligible for teaching primary school classes. In other words, the Division Bench at Bombay found that the requisite qualifications for primary school teacher are S.S.S. or D.Ed. according to the content of their syllabus, wherein syllabus for B.Ed. is entirely distinct and better suited for higher standards.

25. The State has also argued on behalf of the teachers that it is for the State to formulate its own policies in the matter of education and the Court exercising its jurisdiction should not substitute it with its judgment unless the Court finds that the policies are unreasonable, irrational, and cannot be justified on the touchstone of Article 14 of the Constitution of India.

#### FINDINGS ON THE QUESTION REVERSED

26. The position has to be accepted as well settled that imparting primary and secondary education to students is the bounden duty of the State Administration. It is a constitutional mandate that the State shall ensure proper education to the students on whom the future of the Society depends in line with this principle, the State has enacted statutes and framed Rules and Regulations to control and regulate establishments running private schools at different levels. The State Government provides grants recognition and/or permission to run private schools with a view to exercise control over the institutions and to ensure that the standard of teaching does not suffer for want of academic control. It needs no emphasis that appointment of qualified and efficient teacher is a sine qua non for maintaining high standard of teaching in educational institutions. In order to achieve, maintain,

high and proper standard of education at the entry point i.e. at the stage of primary education. If the State has formulated its policy to appoint the teacher with requisite or professional qualifications, no fault, in our opinion, can be found. The said obligation of the State stands reflected in Section 16 of the Act which mandates the State to prescribe minimum qualifications for recruitment of teacher in private schools. The policy of the State reflects through rule 6 which prescribes qualifications of primary teachers as mentioned in Schedule 'B' part I, whereas qualifications for secondary teachers are mentioned in Schedule B, Part II of the Rules. Schedule 'B', Part I prescribes D.Ed. as the requisite qualification for primary teachers, whereas Schedule B, Part II prescribes B.Ed. as a requisite qualification for higher secondary teachers. Based on the aforesaid provisions, it is to be noticed that D.Ed. is not requisite qualification for primary teachers. The syllabus for B.Ed. is entirely different. The syllabus for D.Ed. is better suited for imparting education to the students taking education in primary schools only whereas syllabus for B.Ed. is entirely distinct and better suited for the students taking education in higher standards. The factual position has been born out from the relevant material placed on record, reference of which have already been made by us in para 22 (supra).

27. The State Board of Teachers Education is constituted to frame syllabus and to advise the State Government to formulate policy relating to the education. If Board in its wisdom considered it necessary to prepare syllabus of D.Ed. in a particular manner to make it relevant for teaching students of tender age taking education in primary schools and the State Government has sanctioned it, with due application of mind, then no fault can be found with the policy of State to insist for appointment of D.Ed. teachers to impart education in primary schools in the State of Maharashtra.

28. The Board is an expert body consisting of persons coming from different walks of life who are engaged in or interested in the field of education and have wide experience. The decision of such expert body needs to be given due weightage by the Courts. The Apex Court in this behalf in the case of University of Mysore v. Govinda Rao reported in AIR 1965 SC 491, has observed as under (at p. 496 of AIR) :

Board of Appointments are nominated by the Universities and when recommendations made by them and the appointments following on them are challenged before the Courts, normally the Courts should be slow to interfere with the opinions expressed by the experts."

The aforesaid observations of the Supreme Court have set out the parameters so far as exercise of powers by the Courts are concerned. Following the said guidelines, we do not find any fault with the requisite qualifications prescribed by the Rules and reiterated by the Education Board while taking a second look.

29. We are also in agreement with the submissions advanced by the Learned Counsel for the respondents that the policy of the State in this behalf cannot be interfered with unless it is challenged on the ground of infaide. The Apex Court in this behalf in the case of State of Punjab v. Ram Lubhaya Bagga reported in (1998) 4 SCC 117 : (AIR 1998 SC 1703) has stated thus (at p. 1710 of AIR) :

"It is not normally within the domain of any Court to weigh the pros and cons of the policy or to scrutinise it and test the degree of its beneficial or equitable disposition for the purpose of varying, modifying or annulling it, based on howsoever sound and good reasoning, except where it is arbitrary or violative of any constitutional, statutory or any other provision of law. When Government formulates its policy, it is based on a number of circumstances on facts, law including constraints based on its resources. It is also based on expert opinion. It would be dangerous if Court is asked to test the utility, beneficial effect of the policy or its appraisal based on facts set out on affidavits. The Court would dissuade itself from entering into this realm which belong to the executive."

The Apex Court has also in the case of M. P. Oil Extraction v. State of M. P., (1997) 7 SCC 592 : (AIR 1998 SC 145) has observed thus (at p. 156 and 157 of AIR) :

"The executive authority of the State must be held to be within its competence to frame a policy for the administration of the State. Unless the policy framed is absolutely capricious and, not being informed by any reason whatsoever, can be clearly held to be arbitrary and founded on mere *ipse dixit* of the executive functionaries thereby offending

Article 14 of the Constitution or such policy offends other constitutional provisions comes into effect with any statutory provision, the Court cannot and should not outstep its limit and tinker with the policy decision of the executive of the State. Policy decision is in the domain of the executive authority of the State and the Court should not embark on the unchartered ocean of public policy and should not question the efficacy or otherwise of such policy so long the same does not offend any provision of the statute or the Constitution of India."

In the aforesaid backdrop, the mere higher qualification, without having requisite minimum qualification prescribed by rules, cannot be held to be a requisite qualification. Looking to the tenor of the arguments at Bar, more particularly on behalf of those petitioners who had the qualifications of B.Ed. and were claiming that they should be held to be qualified for being employed as primary teachers, the following supplementary question is also raised.

Could the qualification of B.Ed. be taken as a qualification higher than of D.Ed., and if so, on what basis could it be treated as a requisite qualification?

From the discussion above, it is quite clear that the B.Ed. and D.Ed., both the qualifications are to operate in a separate and distinct fields. There is no question of there being one qualification higher than the other particularly with regard to the requirement of the primary school. It is, therefore, not possible to accept the argument that B.Ed. being the Bachelor's Degree in comparison with D.Ed. being the Diploma, the degree would be higher than the diploma and therefrom on that very count alone a holder of B.Ed. would be superior to D.Ed. holder and hence can be employed as primary school teacher.

Even if that be so, it would be a case of over qualified person being employed for a job and therefore, in a way a total waste. So far as B.Ed. holder is concerned, looking to the paucity of job he may be willing to do, what he considers to be an inferior job but looking to the difference in the curriculum and the requirement of the primary school and secondary school as stated above, it is obvious that he would not be suitable for primary school. For this reason also the said argument of it being the higher qualification has to be refuted.

In the aforesaid factual and legal canvass we hold that the DED is the requisite minima qualification for teaching students in primary school and the B.Ed. qualification cannot be regarded as equivalent thereto.

In the result, we answer the reference put to us thus: in the negative.

All petitioners now be placed before the Division Bench for disposal in the ordinary course.

Order accordingly.

AIR 2000 BOMBAY 402  
FULL BENCH

R. J. PANDYA, Actg. C. J., Mrs. RANJANA DESAI AND VIJAY DAGA, JJ.

State of Maharashtra, Applicant v. Court Receiver, Shri Sai Baba Sansthan, Shirdi, Respondent.

Civil Ref. No. 2 of 1985, D.Y. 29-3-2000

**Bombay Stamp Act (60 of 1958), S. 2(la)**  
— **Instrument of gift — Stamp duty** — Document merely recording fact that gift has been received — Cannot be termed as instrument of gift under S. 2(la) — No question of stamp duty being attracted to such document.

(Paras 8, 9)

V. A. Gangal, S. C. with A. G. Toraskar, Addl. Govt. Pleader, for Applicants.

N. J. PANDYA, Actg. C. J.:— A very interesting question is sought to be raised in the present reference under the Bombay Stamp Act, 1958. While taking the audit of respondent Sansthan, the auditors came across a document namely a receipt of goods. They felt that this would attract the stamp duty as per the provisions of the Bombay Stamp Act, 1958 (hereinafter referred to as "Stamp Act" for short).

2. The Sansthan admittedly received cash donations and gifts in the form of articles. So far as cash is concerned, the Controller under the Stamp Act determined that the receipts for money without consideration i.e. cash gifts are exempt and the receipts issued in respect of the gifts received in articles i.e. movable properties are chargeable under the Stamp Act. It will be relevant to mention at this juncture clause (1) of Section 2 of the Stamp Act :

GR/HR/B201/2000/RK/USA

"Instrument" includes every document by which any right or liability is, or purports to be, created, transferred, limited, extended, extinguished or recorded, but does not include a bill of exchange, cheque, promissory note, bill of lading, letter of credit, policy of insurance, transfer of shares, debenture, movable or immovable property.

3. Now come in the instrument of gift covered by Section 2(la) which reads :

"Instrument of gift" includes, where the gift is of any movable or immovable property but has not been made in writing, any instrument recording whether by way of declaration or otherwise the making or acceptance of such oral gift."

As per the aforesaid definition of instrument of gift, there cannot be any dispute as to it being in writing and requires registration, as the case may be.

4. The aforesaid record does not involve item of immovable property at all. By way of specimen, we are shown a proforma of receipt given by the Sansthan. In the top, there is name of the Sansthan. Then lines are left blank for name and address of the donor. Then there is a sentence "Received the following articles as Gift" with its Marathi conversion. Then the particulars of the articles in Marathi with a column provided for approximate value of the articles received. By value, we mean the value in rupees and paise. After totalling up the value of different articles, there is provision for signature of the person who received the said articles.

5. Once aforesaid document and its averments are considered, it is clear that this document cannot be said either a document of making a gift or acceptance of gift. It merely records the fact that the gift has been received.

6. Now one has to turn to the provisions of General Law and for that purpose one has to turn to Chapter VII. Section 122 thereof defines the gift being the transfer of certain existing movable or immovable property made voluntarily and without consideration. The moment, the gift is understood as transaction without consideration, firstly, with reference to the definition of instrument in clause (1) of Section 2 of the Stamp Act, as the instrument recorded above forms the receipt issued by the Sansthan mentioned above cannot be said to be recording any right or liability as of in case with the donor or in case

Before the Central Administrative Tribunal  
Guwahati Bench

OA No. 30/06

Srinivasa Reddy Voladri

-vs- ... Applicant

Union of India & Ors.

... Respondents

As per order dated 3.5.06 passed by  
this Hon'ble Tribunal in the aforesaid case  
I am furnishing below the correct  
address of the Respondent - no. 4 for  
re-issue of notice.

Shri Bikki Kasi Raju Choudhury

C/o Railway DTP School (Telugu Medi

Goswami, Maligaon

Guwahati - 781011

Filed by

Mininal Sarma

Advocate

16.5.06

62

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

ORIGINAL APPLICATION 30/06

1. a) Name of the Applicant:- S. R. Vora & Son  
b) Respondents :- Union of India & Ors  
c) No. Of applicant:- One

2. Is the application in the proper form :- Yes/No.

3. Whether name & Description and address of all the parties been furnished in cause title:- YES/NO.

4. Has the application been duly signed and verified: YES/NO.

5. Have the copies duly signed :- YES/NO.

6. Have sufficient number of copies of the application been filed:- YES/NO.

7. Whether all the annexures parties are impleaded:- YES/NO.

8. Whether English translation of documents in the Language:- YES/NO.

9. Is the application is in time :- YES/NO.

10. Has the Vakalatname/MEMO/ of Appearance/Authorisation filed:- YES/NO.

11. Is the application by IPO/BD/FOR Rs. 50/- 26/3/20089 till 31/1/06.

12. Has the application is maintainable :- YES/NO.

13. Has the impugned order original duly attested been filed:- YES/NO.

14. Has the legible copies of the annexures duly attested filed:- YES/NO.

15. Has the Index of documents been filed all available:- YES/NO.

16. Has the required number of enveloped bearing full address of the respondents been filed :- YES/NO.

17. Has the declaration as required by item 17 of the form:- YES/NO.

18. Whether the relief sought for arises out of the Single:- YES/NO.

19. Whether the interim relief is prayed for :- YES/NO.

20. In case of condonation of delay is filed is it supported:- YES/NO.

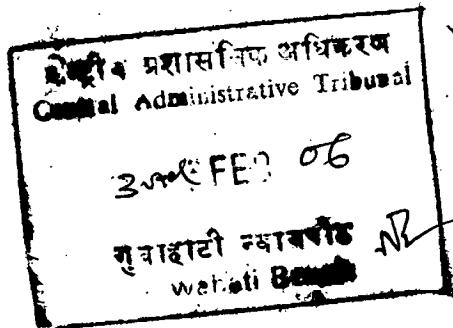
21. Whether this case can be heard by SINGLE BENCH/DIVISION BENCH:

22. Any other points :-

23. Result of the scrutiny with initial of the Scrutiny Clerk:-  
*This application is in form.*

I.N. OFFICER

*N S* 3.2.06.  
DEPUTY REGISTRAR



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

O.A.NO. 30 /2006

1 Srinivasa Reddy Voladri  
.....Applicant

-VS-

Union of India & Ors.  
..... Respondents

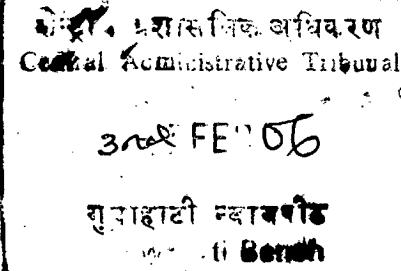
**SYNOPSIS OF THE CASE**

This application is directed against the selection and appointment of the Private respondent, Sri Bikkina Kaashi Raju Choudary as Primary Teacher (Telegu Medium) pursuant to the Employment Notice No 1 of 2004. The applicant is thus challenging the selection of the Private respondent as reflected in the result of Viva- voce Test published in the Employment News dated 15-21 October 2005 and the appointment of the private respondent vide order No.F.252/43-8 (W) Pt.IX dated 03/04.01.2006.

Filed

By

Mrinal Sarma  
Advocate



**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
**GUWAHATI BENCH**

**O.A.NO. 30 /2006**

**1 Srinivasa Reddy Voladri** ..... **Applicant**

**-VS-**

**Union of India & Ors.** ..... **Respondents**

**LIST OF DATES**

Srl. No.	Date/Year	Particulars
1.	12.06.04	Employment Notice No. 1 of 2004 inviting applications for filling up various posts including the post of Primary Teacher (Telugu Medium) in Railway School. (Annexure-2) Page-11-21
2.	3.4.05	The date of written examination. (Para-4.3) (Page-3)
3.	August, 2005	Result of Written Examination published in the Employment News in its issue 20-26 <sup>th</sup> August, 2005. (Para-4.3) (Page-3) Annexure-4 Page-26)
4.	8.8.05	The Applicant was called for the

G. Wahali Beach  
गुवाहाटी बालापीठ

- 14 -

**Viva-voce test.****(para-4.4) (page-3)****Annexure-5****Page-27**5. **24.1.06**

The Private Respondent was appointed for the post in question.

**(Para-4.8) (Page-5)****Annexure-6****Page-28-29****Filed by**

*Mininal Saikia*  
Advocate

v6

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
**GUWAHATI BENCH**

**O.A.NO. 30 /2006**

**Shrinava Reddy Voladri** ..... **Applicant**  
**-VS-**

**Union of India & Ors.** ..... **Respondents**

**INDEX**

<b>SL.NO.</b>	<b>Particulars of the documents</b>	<b>Page No.</b>
1.	Application	1 - 8
2.	Verification	9
3.	Annexure-1	10
4.	Annexure-2	11 - 21
5.	Annexure-3 Series	22 - 25
6.	Annexure-4	26
7.	Annexure-5	27
8.	Annexure-6	28 - 29

**Filed By**  
**Manish Sarma**  
**Advocate**

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH**

O.A.NO. 30 /2006

## BETWEEN

Sri Shrinava Reddy Voladri,  
S/O Somi Reddy  
P.O Chinanemila, Dist- Nalganda  
Andhra Pradesh.

..... Applicant

-VS-

1. The Union of India represented by General Manager (Personnel), N.F Railway, Maligaon.
2. The Chief Personnel Officer ( Welfare) N.F. Railway Maligaon.
3. The Railway Recruitment Board, N.F Railway, Maligaon Guwahati represented by its Chairman.
4. Kaashi Raju Choudary resident of Visakapatnam, Andhra Pradesh to be served through the Chief Personnel Officer ( Welfare) N.F. Railway Maligaon, Guwahati.

### .. Respondents.

47  
Srinivasa Reddy Voladri  
..... Application  
through  
Minal Sarma  
Adnoor

DETAILS OF APPLICATION

**1. PARTICULARS OF THE ORDER AGAINST WHICH THE APPLICATION IS MADE:-**

That this application is directed against the selection and appointment of the Private respondent, Sri Kaashi Raju Choudary as Primary Teacher (Telegu Medium) pursuant to the Employment Notice No 1 of 2004. The applicant is thus challenging the selection of the Private respondent as reflected in the result of Viva- voce Test published in the Employment News dated 15-21 October 2005 and the appointment of the private respondent vide order No.F.252/43-8 (W) Pt.IX dated 03/04.01.2006.

A copy of the notice published in the Employment News dated 15-21 October 2005 is annexed as Annexure-1.

**2. JURISDICTION OF THE TRIBUNAL:-**

That this Hon'ble court has the jurisdiction to entertain this application as the selection under challenge has been made pursuant to the employment notice No.1 of 2004 issued by the Railway Recruitment Board, Guwahati for appointment of Primary Teacher (Telegu medium). In terms of the employment notice also any legal issue arising out of the said notice shall fall within the jurisdiction of this Hon'ble Tribunal.

**3. LIMITATION:-**

That the applicant humbly submits that the instant application has been filed well within the period of limitation and as such it is not barred by the laws of limitation.

19  
Srinivasa Reddy  
Srinivasa Reddy  
Voladri

4.1. That the Railway Recruitment Board Guwahati by Employment Notice No.1 of 2004 invited applications for filling up various posts, from interested candidates. In the category 9 of the said notice, one post of Primary Teacher Telegu medium in Railway School, N.F. Railway Maligaon was advertised. In said notice the required qualification of intending candidates was shown as higher secondary with 2 years JBT or its equivalent along with competence to teach through Telegu medium.

A copy of the employment notice is annexed as **Annexure-2**.

4.2. That the applicant being eligible in all respect with two year Diploma in Education which is equivalent to JBT applied for the said post.

Copies of the secondary school certificate, Intermediate certificate and the Diploma in education certificate are annexed as **Annexure -3 series**.

4.3. That the applicant was accordingly called for the written examination on 3.4.2005 and in the said written examination the applicant along with the private respondent were selected for viva-voce.

A copy of the notice of the written examination result is annexed as **Annexure-4**.

4.4. That the applicant was called for the viva-voce, which was to be held on 9.9.2005.

A copy of the called letter is annexed as **Annexure-5**.

4.5. That the applicant had performed exceedingly well in the written test and the viva-voce and was expecting selection as Primary Teacher. The applicant was also the only candidate in the

viva-voce with an equivalent of JBT. The private respondent who has been selected is neither a JBT nor has any equivalent qualification.

4.6 That the JBT has many equivalents and the Diploma in Education granted by the Board of Secondary Education, Andhra Pradesh is one such equivalent qualification. The other equivalents are viz. TTC (Teachers Training Certificate) PTTC (Primary Teacher Training Certificate) etc. The JBT and its equivalent are meant for equipping teachers or those who intend to be in teaching profession with the capability of understanding and helping small children, i.e. children upto fifth standard in there all round development and studies. In terms of the advertisement, having JBT or its equivalent was shown as necessary qualification for the concerned post for which the petitioner had applied and the petitioner being the only candidate having an equivalent of JBT was entitled to be selected. However in the arbitrary and illegal manner the private respondent has been selected even though he does not posses JBT or its equivalent qualification. The applicant has definite knowledge that the private respondent has a B.ED degree, which is not requisite qualification for teaching children at primary level. He does not posses JBT or its equivalent as was sought in the employment notice no 1 of 2004. Moreover the employment notice also did not lay down B.Ed as a qualification for appointment to the concerned post.

4.7. That the petitioner is as such aggrieved by the selection of the private respondent (Annexure-1) even though the private respondent did not fulfill the criteria for selection as Primary Teacher, in terms of the employment notice.

4.8. That by order No No.F.252/43-8 (W) Pt.IX dated 03/04.01.2006 the private Respondents has been appointed.

A copy of the order dated 24.01.06 is annexed hereto and marked as Annexure-6.

4.9 That the applicant is a resident of Andhra Pradesh and since the case had to be filed at Guwahati, the petitioner needed some time to make necessary arrangements to come to Guwahati to file an application before this Hon'ble Court challenging the selection of the private respondent. There is however no negligence or laches on part of the applicant. The applicant filed OA No D2/2006 challenging the selection but before the same could be moved the applicant learnt that the appointment order has already been issued. As such the applicant had to withdraw the earlier application and file the instant application challenging the appointment of the private respondent.

#### 5. GROUND FOR RELIEF WITH LEGAL PROVISION:-

5.1 That the petitioner/applicant has challenged the selection of the Private respondent (Annexure-1) on the ground that the private respondent did not posses the required qualification for appointment as Primary Teacher for which JBT (Junior basic Training) or its equivalent is a must and yet the private respondent has been selected ignoring the better claim of the applicant who has the equivalent qualification of JBT.

5.2 That the employment notice clearly stipulated that the intending candidate for the post of Primary Teacher must have JBT or its equivalent qualification and as such the applicant being the only candidate in the viva-voce was entitled to be selected. Yet the applicant has been deprived of the selection in the most illegal and

employment notice which is not tenable in law and therefore liable to be set aside and quashed.

5.3. That various Hon'ble Courts including the Hon'ble Apex Court have also held that when JBT or its equivalent has been notified as the required qualification for Primary Teacher, the fact that a candidate had B. Ed Degree will not entitle him for selection as Primary School Teacher. The Hon'ble Apex Court has clearly laid down that even if B. Ed is a higher qualification, the same is not a substitute of JBT, which is meant for equipping a person to understand the child psychology and to help in development of children. A perusal of the mark sheet of the petitioner would reveal the said emphasis. In similar cases the Apex court has also set aside selection of B Ed holders over JBT holders inspite of the fact that while issuing advertisements for posts of Primary School Teachers the required qualification was shown as JBT or its equivalent. Thus the case of the applicant is squarely covered by the decision of the Apex Court.

5.4. That the selection of the private respondent is arbitrary, illegal and is clear violation of the employment notice and as such is not legally tenable and therefore liable to be set aside and quashed. The selection is also based on extraneous considerations. The appointment of the applicant which is based on an illegal an arbitrary selection is also void and bad in law and therefore liable to set aside and quashed.

5.5. That the applicant has been deprived of selection in the most illegal and arbitrary manner and as such the applicant is entitled to be appointed as Primary School Teacher by setting aside the selection and appointment of the Private respondent who does not posses the requisite qualification for working as Primary School Teacher.

Sri. Naga Reddy, Voladri

**6. DETAILS OF REMEDIES EXHAUSTED:-**

That the applicant states that he has no other alternative, efficacious remedy except by way of approaching this Hon'ble Tribunal.

**7. MATTERS NOT PREVIOUSLY FILED OR PENDING BEFORE ANY OTHER COURT:-**

That the applicant declares that no other suit, application, writ petition has been filed by the applicant or is pending with regard to the subject matter of the instant application, before any court, authority, or any bench of this Hon'ble Tribunal.

**8. RELIEFS SOUGHT FOR:-**

On the facts, circumstances and premises aforesaid, the applicant prays for the following relief:

- 8.1. Setting aside of the selection of the private respondent Sri Kaashi Raju Choudary as Primary School Teacher (Telegu Medium) pursuant to the Employment Notice No 1 of 2004 issued by The Railway Recruitment Board, Guwahati.
- 8.2. Set aside the appointment of the private respondent as Primary Teacher (Telegu Medium) by setting aside and quashing the order No No.F.252/43-8 (W) Pt.IX dated 03/04.01.2006 by which the private respondent was appointed.
- 8.3. Direction to the Railway authorities to appoint the applicant as Primary Teacher (Telegu Medium) pursuant to the Employment Notice No 1 of 2004 issued by The Railway Recruitment Board, Guwahati.

S/

8.4

Pass such further or other order, as the Hon'ble Tribunal may deem fit and proper to grant full and final relief to the applicant

**9. INTERIM ORDER PRAYED FOR:-**

In the interim pending disposal of the application this Hon'ble Tribunal may be pleased to suspend the order No No.F.252/43-8 (W) Pt.IX dated 03/04.01.2006 appointing the private respondent to the post of Primary Teacher (Telegu Medium) pursuant to the Employment Notice No 1 of 2004 issued by The Railway Recruitment Board, Guwahati.

10. \_\_\_\_\_

**11. PARTICULARS OF THE I.P.O:-**

- 1) I.P.O NO:-
- 2) DATE:-
- 3) PAYABLE AT:- GUWAHATI

**12. LIST OF ENCLOSURES:-**

As stated in the index.

.....Verification

Girinivaga Reddy Voladri

**VERIFICATION**

I, Srinivasa Reddy Voladri, do hereby solemnly affirm and verify that the statement made in the accompanying application in paragraphs 1 to 4 including all the subparagraphs to the said paragraphs and paragraphs 6 and 7 are true to my knowledge, those made in paragraph 5 are true to my knowledge as per legal advice and the rest are my humble submission before this Hon'ble Tribunal. I have not suppressed any material facts.

And I sing this verification on this the 31st day of January 2006.

Srinivasa Reddy Voladri

While every care has been taken in preparing the above result, however, RAC reserves the right to rectify the errors and omissions, if any in case of inadvertent error. Result can also be seen on Website: [www.drdo.org](http://www.drdo.org).

## ANNEXURE 1

RAC

10

Date 7160/417/2005

EC106322	EC118254	EC120936	EC123430	EC130114	EC136016	EC139214	EC140143	EC141143
EC107003	EC118296	EC120924	EC125418	EC130150	EC136020	EC139338	EC146205	EC151163
EC107012	EC118336	EC120950	EC125430	EC130168	EC136052	EC139348	EC146207	EC151267
EC107014	EC118340	EC120953	EC125492	EC130226	EC136054	EC139386	EC146239	EC151283
EC107216	EC118446	EC121003	EC125554	EC130228	EC136068	EC139418	EC146249	EC151527
EC107273	EC118542	EC121010	EC125584	EC130232	EC136076	EC139459	EC146341	EC151545
EC107322	EC118544	EC121022	EC125592	EC130239	EC136108	EC139482	EC146345	EC151567
EC107370	EC118588	EC121043	EC125596	EC130258	EC136116	EC139484	EC146379	EC151599
EC107442	EC118592	EC121060	EC125664	EC130262	EC136174	EC139500	EC146445	EC151603
EC107574	EC118596	EC121128	EC125694	EC130382	EC136188	EC139530	EC146451	EC151695
EC109048	EC118598	EC121190	EC125696	EC130390	EC136222	EC139550	EC146501	EC151831
EC109072	EC118642	EC121203	EC125738	EC130440	EC136268	EC139612	EC146525	EC151895
EC109100	EC118662	EC121250	EC125755	EC130466	EC136330	EC139712	EC146545	EC152031
EC109104	EC118704	EC121270	EC125770	EC130490	EC136334	EC139756	EC146553	EC152039
EC109126	EC118720	EC121280	EC125782	EC130520	EC136432	EC139770	EC147053	EC152063
EC109144	EC118734	EC121328	EC125806	EC130534	EC136518	EC140036	EC147105	EC152317
EC109302	EC118814	EC121348	EC125834	EC130550	EC136543	EC140190	EC147183	EC152381
EC109360	EC118872	EC121384	EC125842	EC130582	EC136556	EC140234	EC147203	EC152449
EC109406	EC118880	EC121398	EC125944	EC132118	EC136573	EC140238	EC147227	EC152597
EC109530	EC118884	EC121400	EC125956	EC132170	EC136670	EC140256	EC147343	EC152605
EC110054	EC118888	EC121404	EC126240	EC132206	EC136700	EC140258	EC147351	EC153021
EC110098	EC118908	EC121414	EC126242	EC132240	EC137016	EC140284	EC147361	EC153245
EC110130	EC118970	EC121486	EC126274	EC132340	EC137180	EC140358	EC147415	EC153249
EC110142	EC119082	EC121598	EC126284	EC132386	EC137240	EC140360	EC147429	EC153251
EC110224	EC119104	EC121622	EC126324	EC132422	EC137248	EC140354	EC147465	EC153257

## Railway Recruitment Board :: Guwahati

Station Road, Guwahati - 781 001  
Phone : 0361 - 2540815

### Result of Viva-Voce Test for various Categories of Employment Notice No. 1/2004

On the basis of their performance in the Written Examination and Viva-Voce, candidates bearing Roll Numbers as mentioned below, are provisionally found eligible to be empanelled for the respective Post(s). Roll Numbers are arranged in ascending order (Last Five Digits) and NOT in order of Merit.

1. Present Post held and whether it is a cadre post or Ex-Cadre post?

2. Present Pay and the scale of pay of the post held.

3. Date of continuous appointment in the present post

4. Experience

5. Brief service particulars (giving designation, pay scale and duration of service in each grade).

6. Whether SC/ST

7. Any other information.

### ANNEXURE-II

1. Name:

2. Designation:

3. Date of Birth:

4. Educational Qualification

5. Present Post held and whether it is a cadre post or Ex-Cadre post?

6. Present Pay and the scale of pay of the post held.

7. Date of continuous appointment in the present post

8. Experience

9. Brief service particulars (giving designation, pay scale and duration of service in each grade).

10. Whether SC/ST

11. Any other information.

Signature of Candidate

Recommendation of Department

Ministry forwarded the application.

EN.29/41

Date 3101/233/2005

1. Cat. No.: 01 of Employment Notice No. 1/2004 Name of Post : Law Assistant

Date of Written Examination : 30/01/2005 Date of Viva-Voce : 06/09/2005

40100010 20100014 30100134 10100380 20100786 10100888 40101213 (TOTAL = 7)

2. Cat. No.: 07 of Employment Notice No. 1/2004 Name of Post : Primary Teacher(Bengali Medium)

Date of Written Examination : 03/04/2005 Date of Viva-Voce : 07/09/2005 and 08/09/2005

10700113 40700119 30700241 20700265 30700268 10700271 40700272 10700394 10700400

10700434 10700506 10700508 10700521 20700593 40700960 40701041 10701147 10701354

10701403 10701455 40701586 10701643 (TOTAL = 22)

3. Cat. No.: 08 of Employment Notice No. 1/2004 Name of Post : Primary Teacher(Hindi Medium)

Date of Written Examination : 03/04/2005 Date of Viva-Voce : 09/09/2005

10800535 10800667 (TOTAL = 2)

4. Cat. No.: 09 of Employment Notice No. 1/2004 Name of Post : Primary Teacher(Telugu Medium)

Date of Written Examination : 03/04/2005 Date of Viva-Voce : 09/09/2005

10500049 (TOTAL = 1)

5. Cat. No.: 10 of Employment Notice No. 1/2004 Name of Post : Primary Teacher(English Medium)

Date of Written Examination : 03/04/2005 Date of Viva-Voce : 09/09/2005

31000067 41000165 41000074 21000007 31000164 (TOTAL = 5)

6. Cat. No.: 11 of Employment Notice No. 1/2004 Name of Post : Primary Teacher(Assamese Medium)

Date of Written Examination : 03/04/2005 Date of Viva-Voce : 12/09/2005

11102501 21101082 11101073 31101652 41100373 11100397 11100265 11102189 (TOTAL = 8)

7. Cat. No.: 12 of Employment Notice No. 1/2004 Name of Post : PGT (Education)

Date of Written Examination : 10/04/2005 Date of Viva-Voce : 13/09/2005

11200054 (TOTAL = 1)

8. Cat. No.: 13 of Employment Notice No. 1/2004 Name of Post : TGT (Bio Science - English Medium)

Date of Written Examination : 03/04/2005 Date of Viva-Voce : 13/09/2005

11300134 (TOTAL = 1)

9. Cat. No.: 15 of Employment Notice No. 1/2004 Name of Post : TGT (Pure Science - Assamese Medium)

Date of Written Examination : 03/04/2005 Date of Viva-Voce : 13/09/2005

21500039 21500099 11500136 (TOTAL = 3)

10. Cat. No.: 16 of Employment Notice No. 1/2004 Name of Post : TGT (Pure Science - Bengali Medium)

Date of Written Examination : 03/04/2006 Date of Viva-Voce : 13/09/2005

21600010 (TOTAL = 1)

11. Cat. No.: 18 of Employment Notice No. 1/2004 Name of Post : TGT (MIL - Bengali Medium)

Date of Written Examination : 03/04/2005 Date of Viva-Voce : 13/09/2005

41800071 11800083 (TOTAL = 2)

12. Cat. No.: 52 of Employment Notice No. 1/2004 Name of Post : TGT - Drawing (Bengali Medium)

Date of Written Examination : 03/04/2005 Date of Viva-Voce : 13/09/2005

15200006 (TOTAL = 1)

13. Cat. No.: 55 of Employment Notice No. 1/2004 Name of Post : PTI (Bengali Medium)

Date of Written Examination : 03/04/2005 Date of Viva-Voce : 13/09/2005

15500032 (TOTAL = 1)

While every care has been taken in preparing the above results, the Railway Recruitment Board, Guwahati, will not be responsible for any typographical error and reserves the right to rectify and omissions, if any.

Panels have already been sent to the Chief Personnel Officer, N. F. Railway, Maigaon for onward processing. Candidates will be informed individually from the Office of the Chief Officer, N.F. Railway, Maigaon.

Beware of unscrupulous persons who may misguide candidates with false promises them selected for the job, on illegal consideration. Such persons deserve to be handed over to the police. RRB, Guwahati assures that evaluation/selection is fully computerized and is based on merit of the candidate.

Date: 23/09/2005

EN 29/31

Chairman, RRB, Guwahati

Certified to be true copy 5-21-October-2005 → Employment News  
Advocate

86

# ANNEXURE 2



RAILWAY RECRUITMENT BOARD : GUWAHATI  
STATION ROAD, GUWAHATI-781 001

Employment Notice No.: 01 of 2004

DATE OF PUBLICATION : 12 - 06 - 2004  
DATE OF CLOSING : 12 - 07 - 2004

Applications are invited in the prescribed format enclosed (to be neatly typed on good quality A-4 / foolscap size paper using one side only) from eligible Indian Nationals for the following Posts, in the North East Frontier Railway. Applications complete in all respects along with required enclosures should be sent to the ASSISTANT SECRETARY, RAILWAY RECRUITMENT BOARD, STATION ROAD, GUWAHATI-781001, ASSAM, by ordinary post only, so as to reach the Board's office on or before 12.07.2004. The applications can also be dropped in the Application Box kept in the RRB office up to 16:00 hours of 12.07.2004.

**IMPORTANT:** (1) The envelope containing the application should be clearly super-scribed in RED INK "Application for the Post of \_\_\_\_\_ Category No. \_\_\_\_\_ & Community, i.e., SC/ST/OBC/UR/ESM."

- (2) Each candidate should send only one application for a Post. If a candidate submits more than one application for the same post, his/her candidature will be cancelled.
- (3) Candidates must fill in the application form in their own handwriting and must sign themselves. Otherwise their candidature will be cancelled if detected at any stage.
- (4) Applications sent by registered post/courier or speed post will not be acknowledged.
- (5) Last date of submission of application for candidates residing in Andaman, Nicobar and Lakshwadeep Islands will be 27.07.2004.
- (6) RRB, Guwahati at the discretion may hold written examination for more than one category in a single session. RRB, Guwahati at the discretion may also hold a common examination for more than one category if considered necessary. RRB may hold additional written examination(s) or second stage written examination. In such cases the merit secured in subsequent examination alone will be the criteria for further recruitment process.

Cat No.	Name of Post	Scale of Pay (RSRP) 01.07.04	Age as on 01.07.04	Medical Standard	No. of Vacancies						Exam Fees (Rs)	Minimum Educational /Technical Qualification	
					SC	ST	OBC	ESM	UR	TOTAL			
SEPARATE APPLICATIONS TO BE SUBMITTED FOR CATEGORY No. 1 TO 29													
1	Law Assistant	6500 - 10500	18 - 37	C/1	2	1	2	0	2	7	60	A University Degree in Law with 3 years standing as a pleader at Bar. Serving employee who are law graduates are also eligible to apply provided they have served for at least 5 years in any Branch of the Railway Administration. Railway Magistrate full filling the above-prescribed qualification may also apply.	
2	Health & Malaria Inspector Gr. III	5500 - 9000	18 - 33	C/1	0	1	0	0	4	5	60	B. Sc. with Chemistry with 1 year Diploma in Health/Sanitary Inspector from a recognized Institute.	
3	Extension Educator	5500 - 9000	22 - 35	C/1	0	0	0	0	1	1	60	Post Graduate in Sociology/ Social work/ Community Education or allied subject with similar course contents or Graduation in the above discipline with 2 years Diploma in Health Education from a recognized University.	
4	Laboratory Superintendent Gr. III	5000 - 8000	18 - 33	B/1	0	0	0	0	1	1	60	B.Sc. with Bio-Chemistry/ Micro-Biology/ Life-Science or equivalent + Diploma in Medical Laboratory Technology (DMLT) two years course or equivalent or B.Sc in Medical Technology (Laboratory) from a recognized Institute.	
5	Radiographer Gr. III	4500 - 7000	18 - 33	B/1	0	0	0	0	1	1	60	10 + 2 with Physics and Chemistry and Diploma in Radiography/ X-Ray Technician/ Radio diagnosis Technology (2 years course) from a recognized Institute) or B.Sc. with diploma in Radiography/ X-Ray Technician/ Radio diagnosis Technology (2 years course).	
6	Warden Female	4500 - 7000	18 - 33	C/1	0	0	0	0	1	1	60	H.S.L.C. passed. A Nurse preferably with preparation in Home/ Social Science and/or experience in a administrative post in a Hospital or Training Institute OR a person with a Diploma or Certificate in Home or Social Science or Catering preferably with some experience in Hostel or Hotel Management.	
7	Primary Teacher (Bengali Medium)	4500 - 7000	20 - 40	C/2	0	2	5	0	15	22	60	(1) Higher Secondary with 2 years JBT or its equivalent or Intermediate with 1 year JBT or its equivalent or Senior Secondary (plus 2) examination with 1 year JBT or its equivalent to be taken by Advocate	

*certified to be true copy  
Advocate*

8	Primary Teacher (Hindi Medium)	4500 – 7000	20 – 40	C/2	0	0	0	0	2	2	60				
9	Primary Teacher (Telugu Medium)	4500 – 7000	20 – 40	C/2	0	0	0	0	1	1	60				
10	Primary Teacher (English Medium)	4500 – 7000	20 – 40	C/2	1	2	2	0	0	5	60				
11	Primary Teacher (Assamese Medium)	4500 – 7000	20 – 40	C/2	1	1	0	0	6	8	60				
12	PGT (Education)	6500 – 10500	20 – 40	C/2	0	0	0	0	1	1	60				
13	TGT (Bio Science English Medium)	5500 – 9000	20 – 40	C/2	0	0	0	0	1	1	60				
14	TGT (Pure Science - English Medium)	5500 – 9000	20 – 40	C/2	0	0	0	0	1	1	60				
15	TGT (Pure Science – Assamese Medium)	5500 – 9000	20 – 40	C/2	1	0	0	0	2	3	60				
16	TGT (Pure Science Bengali Medium)	5500 – 9000	20 – 40	C/2	1	3	0	0	0	4	60				

equivalent (2) Competence to teach through Bengali medium fluently.

(1) Higher Secondary with 2 years JBT or its equivalent or Intermediate with 1 year JBT or its equivalent or Senior Secondary (plus 2) examination with 1 year JBT or its equivalent. (2) Competence to teach through Hindi medium fluently.

(1) Higher Secondary with 2 years JBT or its equivalent or Intermediate with 1 year JBT or its equivalent or Senior Secondary (plus 2) examination with 1 year JBT or its equivalent. (2) Competence to teach through Telugu medium fluently.

(1) Higher Secondary with 2 years JBT or its equivalent or Intermediate with 1 year JBT or its equivalent or Senior Secondary (plus 2) examination with 1 year JBT or its equivalent. (2) Competence to teach through English medium fluently.

(1) Higher Secondary with 2 years JBT or its equivalent or Intermediate with 1 year JBT or its equivalent or Senior Secondary (plus 2) examination with 1 year JBT or its equivalent. (2) Competence to teach through Assamese medium fluently.

(1) 2<sup>nd</sup> Class Master Degree in Education (2) University Degree/ Diploma in Education/ Teaching or 2 years Integrated Post Graduate Course of Regional College of Education of NCERT (3) Competence to teach through English medium.

(1) 2<sup>nd</sup> Class Bachelor's Degree in Science (or 45% of marks can be considered equivalent to 2<sup>nd</sup> Class where there is no demarcation of class in Bachelor's Degree) with Botany, Zoology and one subject out of Physics/ Chemistry. (2) University Degree/ Diploma in Education/ teaching or 4 years Integrated Degree Course of Regional College of Education of NCERT (3) Competence to teach through English medium.

(1) 2<sup>nd</sup> Class Bachelor's Degree in Science (or 45% of marks can be considered equivalent to 2<sup>nd</sup> Class where there is no demarcation of class in Bachelor's Degree) with Physics, Chemistry and Mathematics (2) University Degree/ Diploma in Education/ Teaching or 4 years Integrated Degree Course of Regional College of Education of NCERT (3) Competence to teach through English medium

(1) 2<sup>nd</sup> Class Bachelor's Degree in Science (or 45% of marks can be considered equivalent to 2<sup>nd</sup> Class where there is no demarcation of class in Bachelor's Degree) with Physics, Chemistry and Mathematics. (2) University Degree/ Diploma in Education/ Teaching or 4 years Integrated Degree Course of Regional College of Education of NCERT (3) Competence to teach through Assamese medium.

(1) 2<sup>nd</sup> Class Bachelor's Degree in Science (or 45% of marks can be considered equivalent to 2<sup>nd</sup> Class where there is no demarcation of class in Bachelor's Degree) with Physics Chemistry and Mathematics (2) University Degree/ Diploma in Education/ teaching or 4 years Integrated Degree Course of Regional College of Education of NCERT (3) Competence to teach through Bengali medium.



17	TGT (Hindi – Bengali Medium)	5500 – 9000	20 – 40	C/2	0	1	0	0	1	2	60	(1) 2 <sup>nd</sup> Class Bachelor's Degree (or 45% of marks can be considered equivalent to 2 <sup>nd</sup> Class where there is no demarcation of class in Bachelor's Degree) in Hindi literature. (2) University Degree/ Diploma in Education/ Teaching or 4 years Integrated Degree Course of Regional College of Education of NCERT (3) Competence to teach through Bengali medium.
18	TGT.(MIL – Bengali Medium)	5500 – 9000	20 – 40	C/2	0	0	1	0	1	2	60	(1) 2 <sup>nd</sup> Class Bachelor's Degree (or 45% of marks can be considered equivalent to 2 <sup>nd</sup> Class where there is no demarcation of class in Bachelor's Degree) in Bengali literature. (2) University Degree/ Diploma in Education/ Teaching, or 4 years Integrated Degree Course of Regional College of Education of NCERT (3) Competence to teach through Bengali medium.
19	Trainee Assistant Station Master	4500 – 7000	18 – 33	A/2	11	17	25	9	31	93	60	A University Degree or its equivalent from a recognized University. Diploma in Rail Transport and Management from the Institute of Rail Transport will be an additional desirable qualification.
20	Enquiry Cum Reservation Clerk	4500 – 7000	18 – 33	C/1	1	2	1	1	2	7	60	A University Degree or its equivalent from a recognized University.
21	Appr. Diesel Assistant Driver	3050 – 4590	18 – 33	A/1	25	13	45	17	67	167	40	Matriculation pass plus (1) ITI in specified trades/Act Apprenticeship in the trade: (i) Filter (ii) Electrician (iii) Instrument Mechanic (iv) Mill Wright /Maintenance Mechanic (v) Mechanic (Radio and TV) (vi) Electronics Mechanic (vii) Mechanic Motor Vehicle (viii) Wireman (ix) Tractor Mechanic (x) Armature and Coil winder (xi) Mechanic Diesel (xii) Heat Engine OR (2) Diploma in Mechanical/ Electrical/ Electronics Engineering recognized by AICTE in lieu of ITI. (a) Pass in 1st year of B.Sc. (Physics) OR (b) Pass in 10 + 2 stage in Higher Secondary in Science with Mathematics/ Physics or equivalent and as casual ESM for 2 years in S & T Department.
22	Electrical Signal Maintainer Gr. II	4000 – 6000	18 – 33	B/1	1	1	1	1	1	5	60	Degree in Metallurgy/ Chemical Engineering recognized by AICTE or M.Sc. Degree in Chemistry/ Applied Chemistry.
23	Chemical & Metallurgical Asstt. Gr. I	5500 – 9000	22 – 35	B/1	1	1	2	0	3	7	60	Diploma in Mechanical Engineering recognized by AICTE. Holders of Craftsmanship from Recognized University are also eligible to apply.
24	Appr. Draftsman (Mechanical)	5000 – 8000	18 – 33	C/1	1	0	2	0	0	3	60	B.Sc. with Physics and Mathematics. Civil Engineering Diploma holders, recognized by AICTE, are also eligible.
25	Appr. Supervisor (P. Way)	4500 – 7000	18 – 33	A/3	2	1	4	2	7	16	60	Diploma in Mechanical/ Electronics/ Production/ Automobile/ Instrumentation Engineering recognized by AICTE.
26	Appr. Junior Engineer Gr. II (TM)	5000 – 8000	18 – 33	A/3	1	0	1	1	2	5	60	Degree in Electrical Engineering recognized by AICTE.
27	Appr. Section Engineer (Electrical)	6500 – 10500	20 – 35	B/2	1	0	1	0	1	3	60	Diploma in Electrical/ Electronics Engineering recognized by AICTE.
28	Appr. Junior Engineer Gr. II (Electrical)	5000 – 8000	18 – 33	B/1	1	1	2	1	4	9	60	

29	Appr. Junior Engineer Gr. II (Bridge)	5000 - 8000	18 - 33	A/3	3	1	3	1	7	15	60	Diploma in Civil/ Mechanical Engineering recognized by AICTE: 11 posts for Civil Engineering & 5 posts for Mechanical Engineering
<b>SINGLE APPLICATIONS TO BE SUBMITTED FOR CATEGORY No. 30 TO 33</b>												
30	Appr. Section Engineer (Bridge)	6500 - 10500	20-35	A/3	0	0	1	0	2	3	60	Degree in Civil Engineering recognized by AICTE.
31	Appr. Section Engineer (Drawing)	6500 - 10500	20-35	C/1	2	1	3	1	4	11	60	Degree in Civil Engineering recognized by AICTE
32	Appr. Section Engineer (Works)	6500 - 10500	20-35	A/3	2	1	4	1	5	13	60	Degree in Civil Engineering recognized by AICTE
33	Appr. Section Engineer (P. Way)	6500 - 10500	20-35	A/3	3	1	4	2	6	16	60	Degree in Civil Engineering recognized by AICTE.
<b>SINGLE APPLICATIONS TO BE SUBMITTED FOR CATEGORY No. 34 TO 36</b>												
34	Appr. Junior Engineer Gr. II (Works)	5000 - 8000	18-33	A/3	4	2	8	3	11	28	60	Diploma in Civil Engineering recognized by AICTE
35	Appr. Junior Engineer Gr. II (Drawing)	5000 - 8000	18-33	C/1	5	3	9	3	14	34	60	Diploma in Civil Engineering recognized by AICTE.
36	Appr. Junior Engineer Gr. II (P. Way)	5000 - 8000	18-33	C/1	3	1	4	2	6	16	60	Diploma in Civil Engineering recognized by AICTE.
<b>SINGLE APPLICATIONS TO BE SUBMITTED FOR CATEGORY No. 37 TO 39</b>												
37	Appr. Section Engineer (Diesel/Electrical)	6500 - 10500	20 - 35	B/1	0	0	1	0	1	2	60	Degree in Mechanical/ Electrical/ Electronics Engineering recognized by AICTE
38	Appr. Section Engineer (Diesel/ Mechanical)	6500 - 10500	20 - 35	B/1	0	1	0	0	0	1	60	Degree in Mechanical/ Electrical/ Electronics Engineering recognized by AICTE.
39	Appr. Sr. Section Engineer (Workshop)	6500 - 10500	20 - 35	B/1	0	1	2	0	4	7	60	Degree in Mechanical/ Electrical/ Electronics Engineering recognized by AICTE
<b>SINGLE APPLICATIONS TO BE SUBMITTED FOR CATEGORY No. 40 TO 43</b>												
40	Appr. Jr. Engineer Gr. II (C & W)	5000 - 8000	18 - 33	B/1	7	4	13	4	27	55	60	Diploma in Mechanical/ Electrical/ Engineering recognized by AICTE Minimum 50% of the total posts will be from mechanical Engineering discipline.
41	Appr. Mechanic (Diesel/Mechanical)	5000 - 8000	18 - 33	B/1	2	0	3	2	4	11	60	Diploma in Mechanical/ Electrical/ Electronics Engineering recognized by AICTE. Minimum 50% of the total posts will be from mechanical Engineering discipline.
42	Appr. Mechanic (Diesel/Electrical)	5000 - 8000	18 - 33	B/1	2	0	4	2	3	11	60	Diploma in Mechanical/ Electrical/ Electronics Engineering recognized by AICTE. Minimum 50% of the total posts will be from mechanical Engineering discipline.
43	Appr. Jr. Engineer Gr. II (Workshop)	5000 - 8000	18 - 33	B/1	3	0	0	0	7	10	60	Diploma in Mechanical/ Electrical/ Electronics Engineering recognized by AICTE. Minimum 50% of the total posts will be from mechanical Engineering discipline.
<b>SINGLE APPLICATIONS TO BE SUBMITTED FOR CATEGORY No. 44 TO 45</b>												
44	Appr. Section Engineer (Signal)	6500 - 10500	20 - 35	A/3	1	1	4	1	5	12	60	Degree in Electronics/ Electrical/ Telecommunication Engineering recognized by AICTE.
45	Appr. Section Engineer (Telecom)	6500 - 10500	20 - 35	A/3	2	0	1	1	3	7	60	Degree in Electronics/ Electrical/ Telecommunication recognized by AICTE or M.Sc. (Electronics).
<b>SINGLE APPLICATIONS TO BE SUBMITTED FOR CATEGORY No. 46 TO 47</b>												
46	Appr. Junior Engineer Gr. II (Telecom)	5000 - 8000	18 - 33	A/3	1	2	2	1	1	7	60	Diploma in Electronics/ Electrical/ Telecommunication Engineering recognized by AICTE Or M.Sc. Electronics.
47	Appr. Junior Engineer Gr. II (Signal)	5000 - 8000	18 - 33	A/3	1	0	2	1	4	8	60	Diploma in Electronics/ Electrical/ Telecommunication Engineering recognized by AICTE.

15

SINGLE APPLICATIONS TO BE SUBMITTED FOR CATEGORY No. 48 TO 49

48	Electric Signal Maintainer Gr. III	3050 – 4590	18 – 33	B/1	6	4	10	5	25	50	40	(a) Matriculation (10th class pass) and ITI certificate in Electrician/ Electrical fitter/ Wireman Trade and 1 year experience as casual ESM in S & T Department OR (b) Must be a Casual ESM/Electrical Fitter for 3 years in S. & T. Department OR (c) Pass in + 2 Stage in Higher Secondary with Physics & Mathematics or its equivalent.
49	Appr. Telecommunication Maintainer Gr. III	3050 – 4590	18 – 33	B/1	6	0	11	5	12	34	40	(a) Pass in + 2 stage in Higher Secondary with Mathematics and Physics, or equivalent OR (b) Matriculation and (i) ITI certificate in Electrical/ Radio/ Wireless/ Telecommunication/ TV Trade and 1 year experience as casual TCM/WM in S & T Department OR (c) Must be a casual TCM/WM for 3 years in S & T Department.

SINGLE APPLICATIONS TO BE SUBMITTED FOR CATEGORY No. 50 TO 51

50	Traffic Apprentice	5500 – 9000	18 – 33	A/2	3	4	8	4	19	38	60	A University Degree or its equivalent from a recognized University. Diploma in Rail Transport and Management from the Institute of Rail Transport will be an additional desirable qualification.
51	Commercial Apprentice	5500 – 9000	18 – 33	C/1	1	3	6	2	9	21	60	Degree from a recognized University or its equivalent Diploma in Rail Transport and Management form the Institute of Rail Transport will be an additional desirable qualification.

SINGLE APPLICATIONS TO BE SUBMITTED FOR CATEGORY No. 52 TO 53

52	TGT (Drawing – Bengali Medium)	5500 – 9000	20 – 40	C/2	0	0	0	0	1	1	60	(1) MA Degree in Drawing and Painting/ Fine Arts from a recognized University or BA (Hons.) in Art and Art Education or 2 <sup>nd</sup> Class Bachelor's Degree with Drawing and Painting/ Fine Arts with minimum 2 years full time Diploma from a recognized Institute or Higher Secondary/ Intermediate with minimum 4 years full time Diploma in Painting/ Fine Arts or part time Diploma of not less than 5 years duration (2) Competence to teach through Bengali medium. (3) Desirable at least 2 years teachers training course from a recognized Institute or 2 years teaching experience in a recognized Institute.
53	TGT (Drawing – English Medium)	5500 – 9000	20 – 40	C/2	0	0	0	0	1	1	60	(1) MA Degree in Drawing and Painting/ Fine Arts from a recognized University or BA (Hons.) in Art and Art Education or 2 <sup>nd</sup> Class Bachelor's Degree with Drawing and Painting/ Fine Arts with minimum 2 years full time Diploma from a recognized Institute or Higher Secondary/ Intermediate with minimum 4 years full time Diploma in Painting/ Fine Arts or part time Diploma of not less than 5 years duration (2) Competence to teach through English medium. (3) Desirable at least 2 years teachers training course from a recognized Institute or 2 years teaching experience in a recognized Institute.

SINGLE APPLICATIONS TO BE SUBMITTED FOR CATEGORY No. 54 TO 55

54	PTI (English Medium)	5500 – 9000	20 – 40	C/2	0	0	0	0	1	1	60	(1) Graduate from a recognized University with Diploma in Physical Training from a recognized Institute or B.P.Ed. from a recognized University and Higher Secondary. (2) Competence to teach through English medium.
55	PTI (Bengali Medium)	5500 – 9000	20 – 40	C/2	0	0	0	0	2	2	60	(1) Graduate from a recognized University with Diploma in Physical Training from a recognized Institute or B.P.Ed. from a recognized University and Higher Secondary. (2) Competence to teach through Bengali medium.

**GENERAL INSTRUCTIONS:-**

1.1 **ABBREVIATIONS USED:** SC = Scheduled Caste    ST = Scheduled Tribe    OBC = Other Backward Classes    ESM = Ex Servicemen    UR = Un Reserved    PwH = Physically Handicapped  
 Appr. = Apprentice    IPO = Indian Postal Order    RRB = Railway Recruitment Board    RSRP = Railway Services Revised Pay

1.2 The posts are temporary and likely to be made permanent

1.3 The monthly emoluments on successful completion of training, wherever applicable, will be on the minimum of the scale of pay plus DA as admissible from time to time. In addition employee will get House Rent Allowance and City Compensatory Allowance depending on the place of posting. New Pension System introduced from 01.04.2004 will be applicable, envisaging compulsory contribution @10% of Basic Pay & DA by Railway employees and matching contribution by Government would be deposited in a non-withdrawable pension account. During training period only stipend will be paid as applicable. The selected candidates are liable to be posted anywhere on Northeast Frontier Railway. Candidates will have to give security deposit and execute indemnity Bond wherever necessary.

1.4 There is no reservation for persons with disabilities in this Employment Notice. General Manager (P), Northeast Frontier Railway, will fill in the quota reserved for persons with disabilities separately.

1.5 The vacancies shown above are provisional and liable to vary. In case the vacancy position for any category is reduced or even made nil, RRB is not liable to compensate the applicant for any consequential damage/loss.

1.6 Vacancies of Ex-Serviceman given in the table are not separate but included in the total number of vacancies.

1.7 Apart from signing on photograph, the candidate is required to sign below photograph at the place in Application Form. The signatures on Application Form, Answer Sheet, Question Booklet and other places should be identical. Signatures at the time of application, written examination, interview or document verification in different style may result in cancellation of candidature.

1.8 Before applying for the post the candidates should ensure that he/she fulfills the eligibility norms. The candidate should have the requisite Educational/Technical qualifications from recognized University/Institute as on the date of submission of the application and should enclose with their application attested copies by gazetted officer, certificates, mark sheets in support of having the requisite qualification. The candidate must enclose the proof of qualification. Those awaiting results of the final examinations need not apply.

1.9 Separate applications are to be filled for Cat. No. 1 to 29 (one application for each category). A single application is to be filled for categories 30 to 33, 34 to 36, 37 to 39, 40 to 43, 44 to 45, 46 to 47, 48 to 49, 50 to 51, 52 to 53 and 54 to 55.

1.10 Serving Defence Personnel likely to be released within one year of the closing date can also apply against ESM Quota.

1.11 The candidates who have been debarred from all RRB examinations or the period of debarring such candidate is not completed, need not apply. Their applications will be rejected, whenever detected.

1.12 Any subsequent changes in the terms and conditions of this Employment Notice as per extant rules will stand good.

1.13 While all candidates irrespective of community/group will be considered against UR vacancies, against community/group quota vacancies only candidates belonging to that community/group will be considered. For this purpose, SC/ST/OBC candidates should furnish Caste Certificate from competent authorities. In case of OBC, the certificate should specially indicate that the candidate does not belong to the Persons/Sections (creamy layer) mentioned in Col 3 of the Schedule of the Government of India, Department of Personnel and Training O.M. no. 36033/3/2004-Estt. (Res) dated 09.03.2004 and the certificate should be in the prescribed form circulated by Ministry of Personnel and Training, Public Grievances and Pensions, Department of Personnel and Training, Government of India. The candidates belonging to SC/ST/OBC should clearly indicate the same in the application (even when applying for UR vacancy) and should attach proof of the same in the specified format failing which they will be treated as unreserved and subsequent representations for change of community status will not be entertained.

1.14 Selection/Recommendation by RRB does not confer upon candidates any right of appointment in Railway.

1.15 The entrance in examination is provisional as applications are checked thoroughly later on. If a candidate does not fulfill any condition given in this Employment Notice, his/her candidature will be cancelled at any stage whenever the discrepancy is noticed.

1.16 Thumb impression must be clear and complete in Application Form (specially middle portion). Ridges must be seen clearly.

1.17 Selected male candidates who are finally appointed are liable for active service in Railway Engineer's Unit of Territorial Army.

1.18 Date of examination and result of examination are published in Employment News, local dailies and website <http://www.railwayrecruitment.org>. Call letters for written examination are sent to applicants post (under certificate of posting). RRB will not be responsible for postal delay or wrong delivery. RRB does not send reply to candidates who are not selected in written examination.

1.19 Free second class Railway Pass as and when due. This will be issued to the candidates belonging to SC/ST communities when they are called for written examination or interview, provided they submit valid caste certificate. All other candidates are required to appear in the examinations at their own cost.

1.20 Selected candidates will have to undergo training wherever required for their category.

1.21 Ladies are also eligible. However it may be noted that most of the vacancies involves duties which are arduous in nature and called for working in shifts at odd hours and at road side stations also, away from head quarter.

1.22 Candidate should fill application form in his/her own handwriting. If it is found that somebody else has filled the same, the candidature will be cancelled.

#### 1.23 **CAUTION:**

1.23.1 Any material suppression of facts or submitting forge certificate/caste certificate by a candidate for securing eligibility and/or obtaining privileges including free travel for appearing in the examination shall be liable to not only for rejection of his/her candidature for the particular recruitment for which he/she has applied, but he/she will also be debarred from all examinations conducted by all RRBs all over the country for a period of 2 years and legal action wherever warranted.

1.23.2 Any candidate found using unfair means in the examination or deputing some one else in his/her place will be debarred from all the RRBs for lifetime. Such candidates will also be prosecuted by lodging FIR.

1.23.3 Candidates submitting duplicate applications for the same category will not be considered. Even if such a candidate gets selected inadvertently, he/she will not be offered appointment later on and is even liable to be debarred from all RRB examinations for a period of two years.

1.23.4 CANDIDATES TRYING TO USE INFLUENCE OR UNFAIR MEANS WOULD BE DISQUALIFIED FROM SELECTION.

#### 2. **RECRUITMENT PROCESS:**

2.1 The selection will be made strictly as per merit, on the basis of written examination. In addition, Aptitude/skill test/interview will also be conducted wherever applicable.

2.2 The Railway Recruitment Board at its discretion may hold additional written test(s)/skill test(s) and/or interview if considered necessary, for all or a limited number of candidates including absentees as may be deemed fit by Railway Recruitment Board.

2.3 The syllabus for the written examination will be generally in conformity with the educational standards and/or technical qualifications prescribed for the posts. The questions will be of objective nature on General Knowledge, General English, General Arithmetic, analytical and quantitative skills and knowledge in the subjects covered as part of minimum educational/technical qualification for the posts, subject to minor variations. The written examination shall consist of one sitting of about 90 minutes duration.

2.4 The questions for the Aptitude Test (only for Trainee ASM and Apprentice DAD) will be mainly to test perception, analytical and reasoning power of the candidates relevant to the safety categories.

2.5 The Answer Sheets (OMR) will be in duplicate using carbonless paper and evaluation is computerized. The Question Booklet and the Answer Sheets are to be returned back in the examination hall without fail by the candidates for evaluation. There shall be negative marks deducted for each wrong answer @ 1/3 of the allotted marks for each question.

2.6 The date and venue of the written examination and Aptitude/skill test/interview will be fixed by the RRB and will be intimated to the eligible candidates in due course. Request for postponement of the examination/interview and change of center/venue will not be entertained.

2.7 Final selection will be based on the total marks obtained in the written examination and interview, wherever provided, plus clearing Aptitude/ skill test/ vision test etc. as required.

2.8 The appointment of selected candidate is subject to his passing requisite Medical Fitness Test conducted by the Railway Administration.

#### 3. **MEDICAL FITNESS TEST:**

The candidate recommended for appointment will have to pass requisite medical fitness test(s) conducted by the Railway Administration to ensure that the candidates are medically fit to carry out the duties connected with the post. Visual Acuity Standard is one of the important criteria of medical fitness of railway staff. Candidates are not eligible for any alternative appointment if they fail in the final medical examination conducted by the Railways before appointment, for any reason. The medical standards for different categories are outlined below:

A - 1  
Physically fit in all respects. Visual Standards - Distance Vision: 6/6, 6/6 without glasses. Near Vision. Sn: 0.6, 0.6 without glasses (must clear Fogging Test). Colour Vision. Binocular Vision. Field of Vision & Night Vision must be present.

A - 2: Physically fit in all respects. Visual Standards - Distance Vision 6/9, 6/9 without glasses. Near Vision: Sn. 0.6, 0.6 without glasses. Colour Vision, Binocular Vision, Field of Vision & Night Vision must be present

A - 3: Physically fit in all respects. Visual Standards - Distance Vision, 6/9, 6/9 with or without glasses. Near Vision: Sn. 0.6, 0.6 with or without glasses. Colour Vision, Binocular Vision Field of Vision & Night Vision must be present

B - 1: Physically fit in all respects. Visual Standards - Distance Vision 6/9, 6/12 with or without glasses (power not to exceed +/- 4D). Near Vision: Sn. 0.6, 0.6 with or without glasses when reading or close work is required. Colour Vision, Binocular Vision and Night Vision must be present

B - 2: - Similar as above -

C - 1: Physically fit in all respects. Visual Standards - Distance Vision 6/12, 6/18 with or without glasses. Near Vision: Sn. 0.6, 0.6 with or without glasses when reading or close work is required.

C - 2: Physically fit in all respects. Visual Standards - Distance Vision 6/12, Nil with or without glasses. Near Vision: Sn. 0.6 combined with or without glasses when reading or close work is required.

Note: (a) The above medical standards (criteria) are indicative and not exhaustive and apply to candidates in general  
 (b) For Ex-Servicemen, different standards apply  
 (c) Candidates applying for the post of Trainee ASM and Apprentice DAD should enclose medical certificate from a Registered Eye Specialist as per prescribed format (Annexure - 3)

#### 4. AGE LIMIT:

The lower and upper age limit indicated will be reckoned as on 01/07/2007. The upper age limit is relaxable as under subject to submission of requisite certificate

- By 5 years for SC/ST candidates
- By 3 years for OBC candidates.
- By 5 years for Bonafide displaced Goldsmiths
- By 10 years for physically handicapped.
- By 5 years for persons who ordinarily domiciled the Kashmir Division of the state of Jammu and Kashmir from 01/01/1989 to 31/12/1989
- For Ex Servicemen up to the extent of service rendered in defense plus 3 years provided they have put in more than 6 months service after attestation and up to the age of 40 years for reservists not employed in government service
- Up to the extent of service rendered by Group 'C' and Group 'D' Railway Staff and casual labours/substitutes provided that they have put in minimum of 3 years of service (continuous or broken) subject to upper age limit of 40 years for General candidates, 45 years for SC/ST candidates and 43 years for OBC candidates. For working in Quasi Administrative offices of the Railway organization such as Railway Canteens, Co-operative Societies and Institutes up to 5 years service rendered in such organizations subject to upper age limit of 35 years
- Upper age limit in case of widows, divorced women and women judicially separated from their husband but not remarried shall be relaxed up to 35 years for General and 40 years for SC/ST candidates.

#### 5. EX-SERVICEMEN CANDIDATES:

5.1 This employment notice contains vacancies reserved for ex-servicemen irrespective of their community. However ex-servicemen may also apply against other vacancies for which they will be granted age relaxation and fees exemption as indicated in paras 4 and 7.

5.2 The term Ex-servicemen means a person, who has served in any rank (whether as a combatant or non-combatant) in the regular army, Navy or Air force of the Indian Union but does not include a person who has served in the Defence Security Corps, the General Reserve Engineering Force, the Lok Sahayak Sena and the Para Military Forces, and

- Who has retired from such service after earning his/her pension or
- Who has been released from such service on medical grounds attributable to military service or circumstances beyond his control and awaited medical or other discharge
- Who has been released otherwise than on his own request as a result of reduction in such establishment or
- Who has been released from such service after completing the specific period of engagement otherwise than on his own request or by way of dismissal or discharge on account of misconduct or inefficiency and has been given a gratuity and includes persons of the Territorial Army or the following categories
  - Pension holders for continuous embodied service
  - Pensions with disabilities attributable to military service and

## Gallantry award winners

**EXPLANATION** The persons serving in the Armed Forces of the Union, who on retirement from service would come under the category of Ex-Servicemen, may be permitted to apply for re-employment one year before the completion of the specific terms of engagement and avail themselves of all concessions available to Ex-Servicemen but shall not be permitted to leave the Uniform until they complete the specified terms of engagement in the Armed Forces of the Union. Service personal who are to be discharged from military service on or before 12/07/2004 are eligible to apply against this advertisement.

6) Ex-Servicemen who have already secured employment under Central Government in Group 'C/D' will be permitted the benefit of age relaxation as prescribed for Ex-Servicemen for securing another employment in a higher grade or cadre in Group 'C/D' under Central Government. However, such candidates will not be eligible for the benefit of Ex-Servicemen in the Central Govt. jobs

6. **SERVING EMPLOYEES:**

Candidates serving in any Government department or Public Sector Undertaking including Railway should apply through proper channel or should apply directly to RRB, Guwahati with NO OBJECTION CERTIFICATE from the employer to avoid delay. The last date of receipt of applications in this office will not be extended on account of any delay in transmitting the application by the concerned office. No advance copy of the application will be entertained. Applications received after closing date/hour will not be accepted.

7. **EXAMINATION FEES:**

7.1 For SC/ST/ESM: No examination fees

7.2 For General/OBC candidates: Examination fees have been indicated against each post

7.3 The examination fees/Postal charges are non-refundable. It should be paid in the form of a crossed Demand Draft of any Nationalized Bank or Crossed Indian Postal Order (made on or after the date of publication of this notification but before the closing date of receipt of application) drawn in favour of "RAILWAY RECRUITMENT BOARD, GUWAHATI". The Bank Draft should be payable at "GUWAHATI" and IPO should be payable at "GPO, GUWAHATI". IPO/DD obtained earlier to the date of publication of the Employment Notice or after the closing date will not be accepted

7.4 For Single Application, fee for only one Post should be enclosed.

7.5 The candidates should write the Employment Notice No. Name of the post applied for, Category Number of the post and Name and postal address of the candidate on the reverse side of Bank Draft/space provided in the Indian Postal Order.

7.6 Remittance of examination fees in any other form except Bank Draft/IPO will not be accepted

7.7 The particulars of Bank Draft/IPO should be indicated in the space provided in the prescribed application format

7.8 An application not accompanied with Bank Draft/IPO of requisite amount towards examination fee/postal charges will be summarily rejected.

8. **HOW TO APPLY:**

8.1 The form should be filled-up in candidates' own handwriting.

8.2 Application(s) should be made on good quality white A-4 / foolscap size plain paper and should be in conformity with the format given in the Employment Notice. Candidates are advised to ensure that the application is legible, preferably typed in English or Hindi.

8.3 Candidates purchasing printed application form from the market should ensure that it conforms to the format prescribed in the Employment Notice.

8.4 The application should be filled-up by the candidate in his/her own handwriting, with ink/ball point pen (not in pencil) dated and signed. Only international numerals (i.e. 1,2,3 etc.) should be used. The application form should be filled up in English or Hindi only, strictly observing the instructions given in this Employment Notice. The candidate should affix his/her normal signature in the application form (English/Hindi). Applications signed in capital letters / spaced out letters will be treated as invalid.

8.5 The Candidate's Address with Pin Code, Father's name and Nearest Railway Station should be written legibly in ENGLISH in bold capital letters, even if a Candidate fills-in the application form in Hindi.

28

8.6 Photographs. One recent (not earlier than one month from the date of application) passport size photograph with clear front view of the candidate in normal black & white attire without cap and sunglasses should be pasted on the application form in the space provided and signed on the photograph as well as in the space provided in the box below the photograph. Two identical extra copies (duly signed on the front) of the photograph should be enclosed with the application indicating candidate's name and category number on the reverse of each photograph. Candidates may note that the RRB may reject at any stage for pasting old/unclear photograph on the application and for any significant variations between photograph pasted in the application and the actual physical appearance of the candidate.

8.7 In para-2 of the application form, candidate should indicate any two visible marks of identification like a mole or a scar etc. Normally this should be same marks entered in the official identification documents such as School Leaving Certificate etc.

8.8 The candidate should write the declaration at para-6 of the application form in English/Hindi in their own running (not in capital/spaced out letters) handwriting failing which their applications will be rejected.

8.9 Proof of age, proof of qualifications/experience and proof of community should be enclosed with the application. Attested Xerox copies of the bona fide certificates issued by the competent authorities only should be enclosed with application form and not the originals. The certificates if not in English/Hindi should be accompanied by attested translated English/Hindi copies.

8.10 Candidates are required to send clear attested copies of all relevant mark sheets and of the final/provisional certificates in proof of their educational/technical qualifications.

8.11 It should be understood clearly that the enclosure form part of the application. Therefore, all enclosures should be sent along with the application and if any enclosures are sent separately, the application will not be connected and will stand rejected.

8.12 Each candidate should send only one application complete in all respect for one category of post (Except wherever single application is invited for more than one category of Posts). Candidate submitting more than one application for a category will be disqualified. If any such candidate gets selected inadvertently, he/she will not be offered appointment later on and is even liable to be debarred from all RRBs examination for a period of 2 years.

8.13 A candidate's single application only should be contained in one cover. Covers with more than one application will be summarily rejected.

8.14 Candidate who is to apply for more than one category should send separate application, separate IPO/DD for the prescribed value as well as a separate set of enclosures as required for each category in separate covers.

8.15 Applications which are illegible, incomplete, unsigned, signed in capital letters, not on prescribed format, without photo of candidate, not having Xerox copy of certificates, not having IPO/DD or having IPO/DD purchased before date of notification and after closing date of Employment Notice are liable to be rejected. If the post and category number is not indicated on the top of the envelope containing application, the same will not be entertained.

8.16 The envelope containing the application should be clearly super-scribed in RED INK "Application for the Post of \_\_\_\_\_ Category No. \_\_\_\_\_ & Community, i.e., SC/ST/OBC/UR/ESM", without which the application will be rejected.

#### 9. **ENCLOSURES:**

The following enclosures should be firmly stitched along with the application in the given order:

The following enclosures should be firmly stitched along with the application in the given order:

a) A valid Indian Postal Order or the Bank Draft for the amount as prescribed in Para 7 of the application should be firmly tied/annexed on the top of the application form.

b) Two copies of identical passport sized photographs duly signed on the front, firmly stitched to the application (apart from one copy pasted on the form).

c) Application form in the prescribed format.

d) Attested/Photostat copy of Matriculation or equivalent certificate regarding the proof of age.

e) Attested/Photostat copy of the Academic/Technical qualification and marks list as applicable.

f) Attested/Photostat copy of Caste certificate from competent authorities not below the rank of Tahsildar in the case of SC/ST candidates.

g) Attested/Photostat copy of community certificate in the prescribed format as per Annexure 1 issued by the competent authority in case of OBC candidates.

h) Ex-servicemen applying for the post shall submit Attested/Photostat copy of appropriate certificate issued by the services to claim educational standards.

i) No objection certificate from the employer, if already employed.

j) In case previous experience is essential, documentary proof should be enclosed indicating period of service.

k) Attested/Photostat copy of requisite certificate in case of claiming age relaxation.

NOTE

a) ALL ENCLOSURES SHOULD BE EITHER IN ENGLISH OR IN HINDI ONLY. WHERE CERTIFICATES ARE NOT IN ENGLISH/HINDI ATTESTED TRANSLATED VERSION (TO HINDI/ENGLISH) SHOULD BE ENCLOSED. THE APPLICATIONS WITHOUT THE REQUISITE ENCLOSURES WILL BE REJECTED.

b) IF ANY OF THE ABOVE ENCLOSURES ARE SENT SEPARATELY OR SUBSEQUENT TO THE RECEIPT OF APPLICATION, OR THE ENCLOSURES NOT FIRMLY STITCHED TO APPLICATION, THE APPLICATION WILL BE REJECTED.

**10. INVALID APPLICATIONS:-**

The applications, which suffer from any of the following deficiencies/irregularities, will be summarily rejected:

- i) Incomplete/illegible applications or applications made on advertisements cuttings appearing in Newspaper.
- ii) Unsigned and undated applications or writing name in capitals under signature column or on the photograph.
- iii) Applications with IPO/Bank Draft of lesser value than prescribed or IPOs purchased prior to the date of publication of employment notice.
- iv) Applications without complete/proper enclosures or enclosures other than in Hindi/English or illegible enclosures.
- v) Without the photograph pasted on the application and signed on the front.
- vi) Applications not in conformity with the format.
- vii) Without proper caste certificate in respect of SC/ST/OBC candidates.
- viii) Applications of under/over aged candidates.
- ix) Applications of candidates who do not fulfill the eligibility criteria.
- x) Applications received after the closing date and time.
- xi) Applications without the candidates' thumb impression in the prescribed place.
- xii) Applications without declaration in the candidates' running hand writing in the prescribed place.
- xiii) The envelope containing the application should be clearly super-scribed in RED INK "Application for the Post of \_\_\_\_\_ Category No. \_\_\_\_\_ & Community, i.e., SC/ST/OBC/UR/ESM", without which the application will be rejected.
- xiv) If the envelope contains more than one application, all the applications will be rejected.

11. RRB may hold written examination anywhere in the country. The Centers allotted by RRB will be final and binding.

12. The decision of RRB in all matters relating to eligibility, acceptance or rejection of the applications, issue of free Rail Passes, penalty for false information, mode of selection, conduct of written examination and interview, skill/Aptitude test, allotment of examination center, selection, allotment of posts to selected candidates etc. will be final and binding on the candidates and no enquiry or correspondence will be entertained by the Railway Recruitment Board in this regard.

13. The Railway Recruitment Board is not responsible for any inadvertent error.

14. Any legal issues arising out of this Employment Notice shall fall within the legal jurisdiction of Central Administrative Tribunal / Courts in Guwahati only.

**15. WARNING:-**

Dear Candidates,

"Beware of touts/cheats falsely promising to get you some favour. We would like to assure that such a thing is impossible. The recruitment will be strictly on merit alone. If you listen to promises of touts/cheats or associate with them, you are bound to lose your precious candidature. Candidates who obtain services of impersonator in RRB Examination will be debarred for life from appearing in all RRB Examinations and prosecution proceeding will be initiated against them."



CHAIRMAN  
RAILWAY RECRUITMENT BOARD  
GUWAHATI-781 001

BOARD OF SECONDARY EDUCATION  
ANDHRA PRADESH

K 073443

## SECONDARY SCHOOL CERTIFICATE

PC/27/0161116/6

Certified that

SRINIVASAREDDY VOLADRI

R.No.

0439408

S/O SOMIREDDY

and belonging to

VIDYARTHI BANDUVU HS SURYAPET

at the SSC EXAMINATION held in

MARCH 1994.

FIRST

division with

TELUGU

appeared

and PASSED the EXAMINATION in

as the medium of instruction.

The Date of Birth of the Candidate is

DATE OF BIRTH	DAY	MONTH	YEAR
21/01/1979	TWO	ONE	JAN ONE NINE SEVEN NINE

The Candidate Secured the following Percentage of marks

FIRST LANG.	MARKS	THIRD LANG.	MARKS	MATHEMATICS	MARKS
TELUGU	75	ENGLISH	63	MATHEMATICS	71
GENERAL SCIENCE	72	SOCIAL STUDIES	68	TOTAL (in figures)	349
A TOTAL (in words)	THREE HUNDRED AND FORTY NINE *				

SECOND LANGUAGE ( HINDI )	* FIFTY FIVE *	55
---------------------------	----------------	----

Marks of Identification	1 A mole on the right temple	GRAND TOTAL	404
	2 A mole on the left side of the nose		

Head of Institution

31/05/1994 2nd Maste

Date of Issue

HYDERABAD

VIDYARTHI BANDUVU HIGH SCHOOL  
SUHYAPET - 500 213  
Distr. Nalgonda (A.P.)SECRETARY  
BOARD OF SECONDARY EDUCATION

Any corrections in the Certificate will not be entertained after three years from the date of issue.

Any unauthorised correction in the certificate will result in cancellation of certificate.

The marks with the asterisk indicates the marks secured in the Previous Examinations.

Certified to be true copy..

Rosh  
Advocate

# Board of Intermediate Education

## ANDHRA PRADESH, HYDERABAD



N. R. M. ALEXANDER  
PRINCIPAL  
Gov. Jr. College  
SURYAPET

### PASS CERTIFICATE - CUM - MEMORANDUM OF MARKS

THIS IS TO CERTIFY THAT **SRINIVASA REDDY VOLADRI**

SON/DAUGHTER OF **SOMI REDDY**

WITH REGISTRATION NUMBER **2087351**

PASSED THE

INTERMEDIATE PUBLIC EXAMINATION HELD IN **MARCH 1996**

AND WAS PLACED IN **THIRD DIVISION**

THE SUBJECTS IN WHICH THE CANDIDATE WAS EXAMINED AND THE MARKS SECURED WERE AS FOLLOWS

MEDIUM : **TELUGU**

084263

SUBJECTS	PAPER - I		PAPER - II	
	MAXIMUM MARKS	MARKS OBTAINED	MAXIMUM MARKS	MARKS OBTAINED
PART - 1 : ENGLISH	100	037	100	035
PART - 2 : TELUGU	100	043	100	060
PART - 3 : OPTIONAL SUBJECTS MATHEMATICS	150	061	150	067
PHYSICS	60	034	60	026
PHYSICS PRACTICAL			30	030
CHEMISTRY	60	038	60	029
CHEMISTRY PRACTICAL			30	030
GRAND TOTAL				
IN FIGURES	IN WORDS		DATE	
495	***FOUR***NINE***FIVE***		08-06-96	

*N. R. M. Alexander*  
SIGNATURE OF THE PRINCIPAL

INC/PR

AND COLLEGE SECRETARY

Gov. Jr. College

NOTE : ELIGIBILITY CERTIFICATE PRINTED OVERLEAF

SURYAPET

JOINT/DEPUTY SECRETARY

(EXAMINATIONS) DEPT. AT ONE

ADDRESS : 10, CHAMBERS, CHAMBERS

ROAD, HYDERABAD, ANDHRA PRADESH, INDIA

TELEPHONE : 2522222, 2522223, 2522224

TELEGRAM : 2522222, 2522223, 2522224

P.T.O.

Sl. No. : A 14437

PC/23/P1835/02

78

GOVERNMENT OF ANDHRA PRADESH



BOARD OF SECONDARY EDUCATION, AP., Hyderabad  
DIPLOMA IN EDUCATION

Roll No. : 7451



PRINCIPAL  
Govt. D. I. E. T.,  
Neredmet (A.P.)  
Hyderabad-500 060

certified  
to

JBT

Certified that V SRINIVAS REDDY  
S/o. D/o SOMI REDDY who was  
 admitted in the District Institute of Education & Training (DIET)  
NEREDMET, HYDERABAD during the academic year 2000-2001  
 has completed the two year course of Diploma in Education in 11  
 the year 2001-2002.  
 He/She passed D. Ed., Examination held in MAY-2002

DIVISION AWARDED :

- 1. Theory : FIRST
- 2. Practical : FIRST

Deputy Commissioner  
for Government Examinations

Hyderabad, 27/05/2002  
Dated :

PRINCIPAL  
Govt. D. I. E. T.,  
Neredmet (A.P.)  
Signature of the Principal  
Hyderabad-500 060

continued in  
Cat.  
1130  
Daru  
Cat.  
- NIL  
Cat.  
1166  
Daru  
Cat.  
2166  
Daru  
Cat.  
- NIL  
Cat.  
4180  
Daru  
Cat.  
3228  
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OFFICE OF THE DIRECTOR OF GOVERNMENT EXAMINATIONS, A.P.: HYDERABAD  
DIPLOMA IN EDUCATION, MAY- 2002 :: MEMORANDUM OF MARKS

ROLL NO.: 7451

INSTITUTE: DIET NEREDMET, HYDERABAD

NAME : V SRINIVAS REDDY

MEDIUM : TELUGU

SL.P1835

Sl. No.	Name of the Paper	Theory						Practicals					
		Int. Assessment			Final Exam			Grand Total	T. Practical Mrks Secured				
		Max	Min	Sec.	Max	Min	Sec.	(for 100)	TP	Obs	Int.	FL	Total
	Ist Year	30	12	13	70	28	50	63					
1.	Teacher & Edn in Emerging India	30	12	13	70	28	50	63					
2.	Edn, Psychology Measurement & Eval.	30	12	16	70	28	41	57					
3.	Ele, Edn, Plg. Management and Teacher functions	30	12	16	70	28	42	58					
4.	Perspectives in Pri. Edn.	30	12	20	70	28	28	48					
5.	Capacity Building	30	12	13	70	28	47	60					
	Total:	150	60	78	350	140	208	286					
	II Ind Year												
1.	Methods of Teaching Telugu	30	12	25	70	28	56	81	29	8	28	17	82
2.	Methods of Teaching English	30	12	26	70	28	48	74	30	8	28	13	79
3.	Methods of Teaching Mathematics	30	12	25	70	28	46	71	28	7	29	15	79
4.	Methods of Teaching Science	30	12	20	70	28	45	65	25	7	27	15	74
5.	Methods of Teaching Social Studies	30	12	22	70	28	44	66	30	8	31	19	88
	Total:	150	60	118	350	140	239	357					402

**PRACTICUM & FIELD WORK RECORDS**

Sl. No.	Name of the Records	Max. Marks	Min. Marks	Marks Secured	Consolidated Marks		
					Theory Sec/Max.	Teaching Practice Sec/Max.	Practicum Sec/Max.
1.	Child Study	40	16	25	1YR 286/500		
2.	Project Work	40	16	33	2YR 357/500	402/500	378/500
3.	Working with community	25	10	15			
4.	Work Experience	25	10	18	Theory Total : 643/1000 Six Four Three		
5.	Art Education	20	08	15	Practical (Teaching Practice + Practicum)		
6.	Physical Education & Health Education	25	10	20	Total : 780/1000 Seven Eight Zero		
7.	Computer Education	50	20	42	Result :		
8.	School Observation	50	20	42	-----		
9.	Psychology Records	25	10	20	Theory : FIRST		
10.	Achievement Test Records	75	30	55	Pract. : FIRST		
11.	Activity packs for strategic subjects	50	20	35			
12.	Mandatory Literacy Activity	75	30	58			
	Total:	500	200	378			

Station: HYDERABAD  
Date : 27.05.2002

SIGNATURE OF PRINCIPAL  
WITH DIET SEAL  
Neredmet (A.P)  
Secunderabad-500 058.

DEPUTY COMMISSIONER  
FOR GOVERNMENT EXAMINATIONS



26  
Railway Recruitment Board :: Guwahati  
Station Road, Guwahati - 781 001

Phone : 0361 - 2540815

Result of Written Examination for various Categories of Employment Notice No. 1/2004

On the basis of their performance in the Written Examination, candidates bearing Roll Number as mentioned below, are provisionally found eligible to be called for Verification of Documents and/or Viva-Voce, as indicated. It may be noted that this result is provisional, subject to fulfilling of all eligibility conditions laid down in the Employment Notice No. 1/2004.

Roll Numbers are arranged in ascending order (Last Seven Digits) and NOT in order of Merit

Date of Written Examination : 30/01/2005

1. Cat. No. : 01 of Employment Notice No. 1/2004	Name of Post : Law Assistant
40100010 20100014 30100065 30100134	20100270 10100380 20100511 40100534 40100615 40100650 20100786 10100868 40100914 20100954
40101125 40101213 40101222	TOTAL = 17
Date of Viva-Voce : 06/09/2005 (MONDAY)	
2. Cat. No. : 27 of Employment Notice No. 1/2004	Name of Post : Appr. Section Engineer (Electrical)
42700011 22700038 22700076 22700164	22700176 TOTAL = 5
Date of Document Verification : 26/08/2005 (FRIDAY)	
3. Cat. No. : 30, 31, 32 & 33 of Employment Notice No. 1/2004	Name of Post : Appr. Section Engineer (Bridge, Drawing, Works, P.Way)
13000005 13000042 23000074 13000084	23000109 43000116 13000123 43000164 23000249 43000316 43000327 43000365 43000371 43000447
43000486 43000540 43000610 43000669	43000672 13000673 43000723 43000729 43000731 13000915 33100003 13100050 33100054 23100079
13100088 13200066 23200133	23200178 43200196 23200213 13200221 43200273 33200279 23200298 23200299 43200395 23200421 23200454
23300126	TOTAL = 43
Date of Document Verification : 30/08/2005 (TUESDAY)	
4. Cat. No. : 37, 38 & 39 of Employment Notice No. 1/2004	Name of Post : Appr. Section Engineer (Diesel/Elect, Diesel/Mech, Workshop)
43700077 43700088 13700107 33800047	13900001 43900005 13900059 13900120 43900182 33900245 TOTAL = 10
Date of Document Verification : 26/08/2005 (FRIDAY)	
5. Cat. No. : 44 & 45 of Employment Notice No. 1/2004	Name of Post : Appr. Section Engineer (Signal, Telecom)
14400022 14400027 14400175 14400247	14400291 44400406 14400416 24400504 14400508 24400514 44400541 34400682 14400698 54400734
14400705 44400820 44400983	24500026 44500271
Date of Document Verification : 30/08/2005 (TUESDAY)	

Date of Written Examination : 20/03/2005

1. Cat. No. : 25 of Employment Notice No. 1/2004	Name of Post : Appr. Supervisor (P. Way)
42500168 42500196 42500659	22500684 42500625 32500792 42500891 42501023 22501075 42501099 42501355 12501492 42501803 12501850
42602339 22502439	TOTAL = 16
Date of Document Verification : 26/08/2005 (FRIDAY)	
2. Cat. No. : 26 of Employment Notice No. 1/2004	Name of Post : Appr. Junior Engineer Gr.-II (IM)
42600310 22600333 42600605	TOTAL = 3
Date of Document Verification : 26/08/2005 (FRIDAY)	
3. Cat. No. : 28 of Employment Notice No. 1/2004	Name of Post : Appr. Junior Engineer Gr.-II (Electrical)
32800028 12800130 32800131	22800181 12800235 32800304 42800418 42800462 22800510 42800541 42800595 42800618 12800632 21800656
42800664 12800674 42800736	22800767 42800780 22800795 12800797 42800837 12800843 32800884 22800898 TOTAL = 26
Date of Document Verification : 26/08/2005 (FRIDAY)	
4. Cat. No. : 29 of Employment Notice No. 1/2004	Name of Post : Appr. Junior Engineer Gr.-II (Bridge)
52900006 22900026 42900014	22900164 42900280 42900370 22900410 12900636 22800806 42800814 TOTAL = 10
Date of Document Verification : 26/08/2005 (FRIDAY)	
5. Cat. No. : 34, 35 & 36 of Employment Notice No. 1/2004	Name of Post : Appr. Junior Engineer Gr.-II (Works, Drawing, P.Way)
43400004 13400047 43400074	13400207 43400226 43400256 13400279 13400283 13400294 33400364 13400367 43400518 13400530 13400565
13400572 13400623 13400636	33400667 13400727 13400797 43400832 43400842 43401034 43401044 23401091 23401114 13401117 43401142
43401251 43401263 43401300	43401306 13401311 43401366 43401388 33401391 43401401 13401548 13401644 23401647 13401674 13401738
13401870 43401884 43401888	43401922 13401934 23401937 43401974 23401980 13402056 43402082 43402154 43402174 43402253 13402259
23402280 13402322 43402328	43402369 43402395 23402440 23402462 23402561 43402537 23402543 43402564 13402582 13402615 43402633
43402646 13402678 43402693	43402726 43402811 43402881 43402904 43402966 23402983 43402985 43403052 23403134 43403175
23403224 43403245 43403266	43403206 23403431 23403432 43403478 43403533 13403628 43403640 43403646 23403659 23403923
43403982 13404026 23404035	13404063 43404138 43404139 33404280 43404285 33500056 33500146 13500165 33500258 23500320 13500406
13500668 43600684 43600746	33600746 23600814 43500847 33500876 43500943 43600125 TOTAL = 121
Date of Document Verification : 27/08/2005 (SATURDAY)	
6. Cat. No. : 40, 41, 42 & 43 of Employment Notice No. 1/2004	Name of Post : Appr. JE-II (C&W), Appr. Mechanic (Diesel/Mech & Diesel/Elect), Appr. JE-II (Workshop)
44000302 14000345 44000426	44000432 14000509 14000553 44000738 34000748 24000766 44000855 24000856 34000960 34000990 44001068
34001016 14001076 44001091	14001259 44001374 44001379 24001402 24001541 44001588 14001726 44001916 44002000 44002122 34002153
24002162 14002340 14002348	14002441 44002444 44002455 14002673 24002678 44002682 24002764 44002768 14002875 14002934 44002962
44002999 24003020 44003087	14003260 44003438 14003493 24003509 14003775 24003796 24004021 44004186 44004487 14004538 44004614
14004621 44004633 14004740	44004757 14004804 24005012 44005041 44005266 14005278 44005327 44005418 14005468 44005520 44005553
44005560 14005577 24005624	44005657 44005658 14005694 14005760 14005781 44005788 24005836 24005858 44005979 44006088 24006191
14006294 44006250 44006681	14006614 14006707 24006924 14007057 14007145 44007252 44007268 14007401 44007452 24007479 44007480
44007576 14007626 14007650	24007688 34007717 14007812 24007892 24007909 44010120 24300259 14300285 TOTAL = 109
Date of Document Verification : 29/08/2005 (MONDAY)	
7. Cat. No. : 46 & 47 of Employment Notice No. 1/2004	Name of Post : Appr. Junior Engineer Gr.-II (Telecom, Signal)
24600420 54600460 44600492	44600591 14600690 44600742 44600805 44600927 34600959 34601098 54601130 24601134 44700161
14700394	TOTAL = 15
Date of Document Verification : 30/08/2005 (TUESDAY)	

Date of Written Examination : 27/03/2005

1. Cat. No. : 48 & 49 of Employment Notice No. 1/2004	Name of Post : ESM Gr.-III, TCM Gr.-III
14800183 14800187 14800193	34800894 34801059 24801738 14802367 14802997 34803508 14803513 24803615 44804187 44804281 14804675
44804691 44804772 44805075	44805232 44805458 24805789 44805879 34806092 34806256 24806359 44806603 14806705 44806866 44806913
34807064 24807217	44807317 44807339 44807644 14807855 24808052 24808273 44808274 44808352 44808371 24808443 14808499 74808773
44808547 14809096	44809198 14809402 24809598 44809729 44810526 44809890 44809965 44810096 14810147 44810207 14810295
44810372 14810387	14810405 44810485 44810648 44810720 24811050 44811052 44811133 44811181 14811240 14811461 54811817 14811974
14811959 44811961	14812335 44812363 44812702 14812865 34812871 44812905 14812938 34812954 14813009 14813216 14813220
44813419 24813434	24813453 44813492 14813525 44813626 44813686 44813701 14813708 14813794 44814070 14814100 14814171 24614202
14814298 44814356	14814485 44814540 24814718 34814823 44815027 14815174 44900517 14900539 44902349 14902390 24902978 44902994
24903476 44903676	24903738 44903816 44903981 14904090 44904112 44904406 44904407 TOTAL = 111
Date of Document Verification : 31/08/2005 (WEDNESDAY)	
1. Cat. No. : 07 of Employment Notice No. 1/2004	Name of Post : Primary Teacher (Bengali Medium)
10700055 10700092	10700113 40700119 30700241 20700265 30700268 30700270 10700271 40700272 40700312 10700322 20700334 40700350
10700394 10700400	40700404 40700408 10700434 10700506 10700508 10700521 20700530 20700593 10700595 10700622 10700721 20700780
10700781 40700854	40700851 10700898 10700904 40700960 10701017 10701020 40701041 10701052 10701115 10701147 10701161 20701168
10701286 40701292	10701360 10701403 10701455 20701517 40701544 10701559 40701629 10701643 40701710
TOTAL = 56	
Date of Viva-Voce : 07/09/2005 and 08/09/2005 (WEDNESDAY and THURSDAY)	
2. Cat. No. : 08 of Employment Notice No. 1/2004	Name of Post : Primary Teacher (Hindi Medium)
10800116 10800362	10800613 10800536 10800667 TOTAL = 6
Date of Viva-Voce : 09/09/2005 (FRIDAY)	
3. Cat. No. : 09 of Employment Notice No. 1/2004	Name of Post : Primary Teacher (Telugu Medium)
10900040 10900049	TOTAL = 2
Date of Viva-Voce : 09/09/2005 (FRIDAY)	
4. Cat. No. : 10 of Employment Notice No. 1/2004	Name of Post : Primary Teacher (English Medium)
21000007 41000044	41000074 31000087 31000089 31000436 21000474 31000709 41000754 TOTAL = 12
Date of Viva-Voce : 09/09/2005 (FRIDAY)	
5. Cat. No. : 11 of Employment Notice No. 1/2004	Name of Post : Primary Teacher (Assamese Medium)
11100265 41100373	11100397 21100502 11100558 11100880 11101031 11101022 11101073 21101081 21101082 11101109 31101652 21101742
11101766 11101825	11101970 31102166 11102189 11102501 TOTAL = 20
Date of Viva-Voce : 12/09/2005 (MONDAY)	

Continued

*Continguid to be true copy*  
*Advocate*



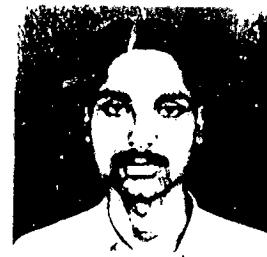
**RAILWAY RECRUITMENT BOARD – GUWAHATI**  
**STATION ROAD; GUWAHATI-781 001**

**CALL LETTER for VIVA – VOCE**

No. RRB/G/41/10.

Date 08/08/2005

To,  
 SRI NIVASA REDDY VOLADRI  
 ROOM NO 04 TELUGU BHAVAN  
 NCC OU CAMPUS VIDYANAGAR  
 HUDRABAD  
 ANDHRA PRADESH  
 Pin Code - 500007.



Roll No.: 10900040

*V. P. Reddy*

Sub.: Viva Voce Test for the post of PRIMARY TEACHER (TELEGU MEDIUM)  
 under Category No. 9 of Employment Notice No. 1/2004

With reference to your application for the post mentioned above, in response to the Employment Notice cited, you are hereby advised to attend the office of Railway Recruitment Board, Station Road, Guwahati-781001, Assam, on 09/09/2005 at 09:30 hours for Viva Voce Test and verification of original certificates, testimonials etc.

1. You will not be allowed to appear in the Viva Voce test without this Call Letter. However this Call Letter does not in itself entitle you for selection.
2. You should bring your original Matriculation Certificate issued by the competent authority for verification of your date of birth. You should also bring all of your original certificates and marks-sheets of Matriculation onwards issued by the respective Board/Council/University along with experience and other certificates, if any. If the originals of above certificates/marks-sheets have not been received from respective Board/Council/University, then provisional pass certificate and marks-sheets issued by the respective Board/Council/University should be produced at the time of Viva Voce test.
3. You are also directed to bring the Attested Photostat copies of all original certificates and marks-sheets and other certificates along with the originals at the time of Viva Voce test.
4. Your attendance may be required for more than one day (i.e. date as mentioned above) and you should come prepared for that.
5. Request for postponement of date of Viva Voce test will not be considered and no further chance will be given.
6. If you are in service and have not submitted "No Objection Certificate" from your employer yet, you should bring the same now, failing which you will not be considered for the post.
7. Approaching Chairman, RRB and/or his Secretary directly or indirectly by a candidate or anybody on his/her behalf requesting undue consideration for the recruitment will render a candidate liable for disqualification.
8. (For SC/ST candidates only)  
 On production of this card you are entitled to travel free by the Railway in Second Class from SECUNDERBAGH Station to NOT APPLICABLE Station and back. This pass will be valid up to NOT APPLICABLE.

(Authority: Railway Board's letter no. E(NG)ii-84/RSC/122, dated 23/11/84).

*[Signature]*  
 ASSISTANT SECRETARY  
 For CHAIRMAN, RRB – GUWAHATI

*Certified to be true copy*  
*Ashok*  
*Advocate*

11  
(Typed Copy)

ANNEXURE-6

N. F. RAILWAY

OFFICE ORDER

Sri Bikkma Kasi Raju Chawdari (UR) an approved candidate for appointment as Primary Teacher (Telugu Medium) in scale Rs. 4500-7000/- who has reported to this office after being declared medically fit in C/2, is hereby temporarily appointed as Primary Teacher (Telugu Medium) in Railway School on pay Rs.4500/- P.M. in scale Rs.4500-7000/- plus usual allowances as admissible from time to time on terms and conditions as laid down in offer letter No.F/252/43-8(W) Pt.II dated 8.12.05 and posted in Railway DTP School Gosala (Telugu Medium) against an existing vacancy.

The appointment of Sri Bikkana Kasi Raju Chawdari is pending verification of the character and antecedents by the Police authority subject to the condition that if any adverse report is found in verification report he will be liable to be discharged from Railway service without any notice.

Date of Selection by RRB GHY = 9.9.2005

Merit Figure = 1(UR)

Sd/ Illegible

(J. RABIDAS)

Senior Personnel Officer/AN

For General Manager (P)

date: 4.01.2006

No.F.252/43-1(W) Pt.IX

Certified to be true copy  
Anil  
Advocate

С РУБРИКИ

YANKEE 75

### ОГЛАВЛЕНИЕ

କେବଳ ଏକ ମନ୍ଦିର ନାହିଁ ଏହାର ପାଇଁ ଏକ ମନ୍ଦିର ନାହିଁ

(70)  $\{ \cdot \} = \{ \text{supp.} \mathcal{F}(\text{treat.}) \}$

elipsitba

(2AG/9A<sub>1</sub>3-10)

## What is the difference between a *vector* and a *matrix*?

### 3. കുറഞ്ഞ പ്രവർത്തനങ്ങൾ

2008.104.56b

1970, 14 May, 7-91

## N.F. RAILWAY

OFFICE ORDER

Sri Bikkina Kasi Raju Chawdari (UR) an approved candidate for appointment as Primary Teacher (Telugu Medium) in scale Rs.4500-7000/- who has reported to this office after being declared medically fit in C2, is hereby temporarily appointed as Primary Teacher (Telugu Medium) in Railway School on pay Rs.4500/- P.M. in scale Rs.4500-7000/- plus usual allowances as admissible from time to time on terms and conditions as laid down in offer letter No. E 252 43-8 (W) Pt. II dated 8-12-2005 and posted in Railway DTP School/Gosala (Telugu Medium) against an existing vacancy.

The appointment of Sri Bikkina Kasi Raju Chawdari is pending verification of his character and antecedent by the Police authority subject to the condition that if any adverse report is found in verification report he will be liable to be discharged from Railway service without any notice.

Date of Selection by RRB (PT) 18-12-2005  
Xenon figure

Certified to be true copy

Abdul  
Advocate.

No. E 252 43-8 (W) Pt. II

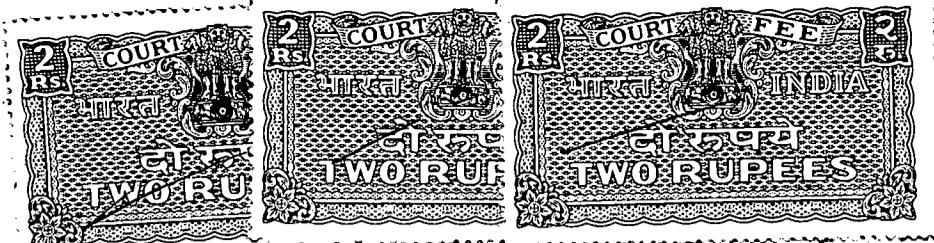
My signature is my declaration and necessary action is to be taken.

Selection  
Date  
= 31/10/06

(J. RABIDAS)  
Senior Personnel Officer W  
For General Manager (P)

Date: 4-01-2006

75



Dist.

## VAKALATNAMA

### IN THE GAUHATI HIGH COURT

(THE HIGH COURT OF ASSAM, NAGALAND, MEGHALAYA, MANIPUR, TRIPURA, MIZORAM AND ARUNACHAL PRADESH)

IN THE COURT OF Central Administrative Tribunal AT GUWAHATI

O. A. No. 30 OF 2006

Srinivasa Dddy Voladri

Applicant  
Appellant

VERSUS

Plaintiff/ Petitioner

Union of India & Ors.

Respondent

Defendant / Opposite Party

Know all men by these presents that the above named

Applicant

do hereby nominate, constitute and appoint Sri Maninal Sarma, M. Dutta,  
Mr. D. Dutta

Advocate and such of the undermentioned Advocates as shall accept this Vakalatnama to be my/ our true and lawful Advocate to appear and act for me/ us in the matter noted above and in connection therewith and for that purpose to do all acts whatsoever in that connection including depositing or drawing money, filling in or taking out papers, deeds of composition, etc. for me/ us and my/our behalf and I/we agree to ratify and confirm all acts so done by the said advocates as mine/ ours to all intents and purposes. In case of non-payment of the stipulated fee in full, no Advocate will be bound to appear or act on my/ our behalf.

In witness whereof I/ we hereunto set my/ our hand this the

361

day of January, 2006

Mr. P. K. Goswami  
Mr. P.C. Deka  
Mr. J. M. Choudhury  
Mr. A. K. Bhattacharyya  
Mr. B.K. Sharma  
Mr. M. K. Choudhury  
Mr. P.K. Tiwari

Mr. B. M. Sarma  
Mr. T. N. Srinivasan  
Mr. G. K. Thakuria  
Mr. B.K. Baishya  
Mrs. S. D. Baruah  
Mr. Siddhartha Sarma  
Mr. U. K. Nair

Mr. M. Sarma  
Mr. M. Dutta  
Mr. A. Barkataki  
Mr. N. Deka  
Mr. B. Barman  
Mr. J. Purkayastha

Sri..... Senior Advocate, leads me/ us in this case.

Advocate

Received from the executant,  
satisfied and accepted.

Maninal Sarma  
Advocate

Accepted

Maninal Dutta

Advocate

Accepted

Advocate

NOTICE

From: Shri M. Saarma  
Advocate for the Applicant - <sup>xx</sup>

To: S.C., N.F. Railway

Sub: O.A. NO. 106

Srinivasa Reddy Voladri

vs.

Applicant

Union of India & Ors.

Respondents

Sir,

Please find herewith a copy of the aforesaid application which is being filed by me for and on behalf of the above-named Applicant. Kindly acknowledge the receipt of the same.

Received copy

Yours, faithfully

Mininal Saarma

Advocate

1.2.06

Mininal Saarma  
2/2/06

IN THE CENTRAL ADMINISTRATIVE  
TRIBUNAL GUWAHATI BENCH,  
GUWAHATI

O.A.NO. 30/2006

SRINIVASA REDDY VOLADRI

Applicant

-VS-

UNION OF INDIA & ORS.

Respondent

WRITTEN STATEMENT ON BEHALF OF THE RESPONDENT NO 1,2 and 3

That the respondent NO. 1, 2 and 3 most respectfully beg to state as under

1. That they have gone through the aforesaid O.A. and understood the content therein.
2. That in reply to the statement made in para 4.5 respondents beg to state that Railway Recruitment Board Guwahati provisionally empanelled Sri Kaashi Raju Choudhury as Primary Teacher Telegue Medium basing on the performance both in Written Examination held on 3/4/05 and Viva-Voce Test held on 09/09/05 purely on merit. Hence there is no wrong on the part of the respondents in selecting the candidate.
3. That in reply to the statements made in para 4.6 and 4.7 respondents begs to state that Employment Notice on 1 of 2004 Cat No. 09 Primary Teacher (Telegu Medium) pescribes the minimum educational & technical qualification as given below.
  - (i) Higher Secondary with 2 years JBT or its equivalent or Inter Mediate with 1 year JBT or its equivalent or Senior Secondary (plus 2) examination with 1 year JBT or its equivalent

16  
Jibenswar Deka  
Date: 23/6/06  
Recorded in  
Guwahati  
Court  
S. N. Tuli  
(Admitted)  
File No. 86/6/06  
Through

-2-

(ii) Competence to teach through Telegu medium fluently.

Respondents also beg to state that employment notice mentioned above only provides the minimum qualification and there was no bar to apply for this post possessing a Higher Degree. It will be worthmention to state that Shri Kaashi Raju Choudhury who had been provisionally empanelled from this RRB possesses the B.Ed. degree which is a higher qualification than HS with 2 years JBT or Senior Secondary (plus 2) examination with 1 year JBT. Hence there was no wrong on the part of respondent no 3 in selecting Shri Kaashi Raju Choudhury for the post.

4. In reply to statement made in para 4.9 respondents begs to state that it is obligatory to any petitioner to come over to Guwahati to file a case since any legal matters are within the jurisdiction of CAT/ Guwahati only.
5. That in the facts and circumstances explained above the application deserves to be dismissed with costs.

Sarkar  
Choudhury  
Raju  
Bachh V  
Guwahati  
Assam  
Recruitment Board

## VERIFICATION

I Mr. Kishan Jyoti Bohra, aged about 49 years working as Chairman RFB Gtly, do hereby verify that the statements made in paragraph 1 to ..... are true to my knowledge belief. I have not suppressed any material facts.

Place: Guru Nanak Dev Institute of Technology

Date: 19/6/96.

Kishan Jyoti Bohra

Signature

Chairman  
नवी दिल्ली  
राष्ट्रीय रेसर्च बोर्ड  
नवी दिल्ली  
नवी दिल्ली

81

NOTICE

From:- Mr. J. L. Sarkar  
Sc. N.F. Rly.

To:- Mr. M. Sarma  
Advocate.

Subs: Written Statement in O.A.No. 30/2006.  
S. Reddy Voladri - Vs. U.O. I & Ors.

Sir,  
find please enclosed herewith a copy of  
the W.S, which is being filed on today.  
This is for your information and necessary  
action.  
please acknowledge receipt.

Yours Sincerely

Received

Dr. J. L. Sarkar.

Sc. N.F. Rly.

26/6

(M. Sarma).

finding Mr. M. Sarma,  
nowhere in the court premises  
I undertake to serve a  
copy of the W.S to M. Sarma, Advocate.

S. Tamuli  
(Advocate)

(For Dr. J. L. Sarkar)

SL. No. 50030

DISTRICT:



## IN THE GAUHATI HIGH COURT

[THE HIGH COURT OF ASSAM, NAGALAND, MEGHALAYA, MANIPUR, TRIPURA, MIZORAM  
AND ARUNACHAL PRADESH]

Before The Central Administrative Tribunal.  
NO. 30 OF 2006

APPELLANT  
PETITIONER

### VERSUS

Union of India & Ors. RESPONDENT  
(Shri Dikki Kasi Raju Choudhury (Respondent No. 6) OPPOSITE-PARTY

Respondent no. 4

Usha Das

Know all men by these presents that the above named  
do hereby nominate, constitute and appoint Sri/Smti

Advocate and such of the undermentioned Advocates as shall  
accept this Vakalatnama to be my/our true and lawful Advocates to appear and act for me/us in the matter noted above  
and in connection therewith and for that purpose to do all acts whatsoever in that connection including depositing or  
drawing money, filing in or taking out papers, deeds of composition etc. for me/us and on my/our behalf and I/We agree  
to ratify and confirm all acts to be done by the said Advocates as mine/ours for all intents and purposes. In case of non-  
payment of the stipulated fee in full, no Advocate will be bound to appear and act on my/our behalf.

In Witness Whereof I/We hereunto set my/our hand on this 28<sup>th</sup> day of June 2006.

N. M. LAHIRI (Sr. Adv.)	K.R. PATHAK (Sr. Adv.)	MS. BINOYA DUTTA	S.C. BISWAS
B. M. GOSWAMI (Sr. Adv.)	BHUBANESWAR KALITA (I) (Sr. Adv.)	BHABATOSH BANERJEE	P. C. RAYMEDHI
J.P. BHATTACHARJEE (Sr. Adv.)	B. R. DAS (Sr. Adv.)	R.K. JAIN	UTPAL DAS (I)
D.C. SHARMA	S.P. DEKA	G.K. BHATTACHARYYA (Sr. Adv.)	DR S. S. HARLALKA
B. K. GOSWAMI (Sr. Adv.)	D.R. GUHA	PRANABANANDA PATHAK (Sr. Adv.)	D.R. GOGOI
A. M. MAZUMDAR (Sr. Adv.)	SAUKAT ALI (Sr. Adv.)	DR H. N. DAS (Sr. Adv.)	KHAIRUL BASAR
P. K. BARUA (Sr. Adv.)	B. K. ACHARYYA	B. C. MALAKAR	A.S. CHOUDHURY (Sr. Adv.)
S. N. BHUYAN (Sr. Adv.)	MS. USHA BARUAH	SAMSUL HUDA	DINDAYAL AGARWALA
J. K. BARUAH (Sr. Adv.)	N.C. DAS (Sr. Adv.)	BHADRESWAR TANTI	KAMAL AGARWAL
ANIL SARMA (Sr. Adv.)	A.K. BHATTACHARYYA (Sr. Adv.)	N.N. SARMA	MD. SAMNUR ALI
B.K. DAS (Sr. Adv.)	A. B. CHOUDHURY (Sr. Adv.)	JANARDAN DAS	JOYDEV CH. DAS
M. A. LASKAR (Sr. Adv.)	T.S. DEKA (Sr. Adv.)	CHAITANYA BARUAH (Sr. Adv.)	V. K. BHATRA
DR S.N. CHETIA	K. P. SARMA (Sr. Adv.)	A.C. SARMA	A.C. BORBORA (Sr. Adv.)
A.S. BHATTACHARJEE (Sr. Adv.)	B. P. BORAH (Sr. Adv.)	N.Z. AHMED	P.K. KALITA
A. R. BANERJEE (Sr. Adv.)	H. K. SARMA	N.C. PHUKAN	SAILEN MEDHI
D.K. HAZARIKA (Sr. Adv.)	PRABIN BARTHAKUR (Sr. Adv.)	MUNIN (GAUTOM) SARMA	MRS. M.B. DUTTA CHOUDHURY
N. N. SAIKIA (Sr. Adv.)	M.C. BARTHAKUR	FAIZNUR ALI	P.C. GOSWAMI
J. M. CHOUDHURY (Sr. Adv.)	P.C. GAYAN	D.K. KAKATI	APURBA SARMA (I)
P. K. GOSWAMI (Sr. Adv.)	C.K. SHARMA BARUA (Sr. Adv.)	G.N. SAHEWALLA (Sr. Adv.)	K.H. (SALIM) CHOUDHURY (Sr. Adv.)
P. G. BARUAH (Sr. Adv.)	ANUP KR. DAS	G. K. JOSHI (Sr. Adv.)	A.K. PURKAYASTHA
C. R. DE (Sr. Adv.)	DR Y.K. PHUKAN (Sr. Adv.)	A.A. MIR	ASHIS DAS GUPTA
D. K. BHATTACHARYYA (Sr. Adv.)	DIBAKAR GOSWAMI	MS. REKHA CHAKRAVORTTY	L.P. SHARMA
D. K. TALUKDAR (Sr. Adv.)	BIJON CH. DAS (Sr. Adv.)	MRS. JHARANA BORAH	VIJAY HANSARIA
R. P. AGARWALA (Sr. Adv.)	R. L. YADAV	S. N. SARMA (Sr. Adv.)	B. N. SARMA
D. P. CHALIHA (Sr. Adv.)	PRAFULLA ROY	MD. ABDUL MANNAN	J. L. SARKAR
MRS. K. DEKA	A.C. BURAGOHAIN	DILIP KR. DAS (Sr. Adv.)	R.C. SANCHATI
BISHNU PRASHAD	B. L. SINGHA	PRADIP KHATANIAR	J. P. BORA
S. S. RAHMAN	P. K. MUSAHARY	N. CHAKRAVORTY (Sr. Adv.)	SISHIR DUTTA
GOLAP SARMA	M. Z. AHMED (Sr. Adv.)	MRS. K. YADAV	C. R. BORAH
S. R. BHATTACHARJEE (Sr. Adv.)	R. P. KAKOTI	DR B. P. TÖDI (Sr. Adv.)	P. K. GOSWAMI (I)
P. C. DEKA (Sr. Adv.)	S. I. RASUL	MRS. K. BHATTACHARYYA	N. S. DEKA
BHARGAV CHOUDHARY	B. K. GHOSE (Sr. Adv.)	A. K. BARPUJARI	M. SAHEWALLA
P. K. DAS	S. K. BARKATAKI	S. S. SHARMA (Sr. Adv.)	H. A. SARKAR
A. K. CHAUDHURI	DR N. K. SINGHA	S. P. ROY	MRS. RUMA BORDOLOI
B. R. DEY (Sr. Adv.)	D. C. MAHANTA (Sr. Adv.)	K. K. BHATRA	B. K. JAIN
A. K. PHOOKAN (Sr. Adv.)	T. C. KHATRI (Sr. Adv.)	R. P. SHARMA (Sr. Adv.)	NILOY DUTTA (Sr. Adv.)
			CHINMOY CHOUDHURY

KAMAL NAYAK	MANABENDRA NATH	MD. HABIBUR RAHMAN	KALYAN BHATTACHARJEE
SK. N. MOHAMMAD	MS. MONIDEEPA SARMA	JAYANTA CHUTIA	DAYAL CH. BARMAN
D. C. CHAKRAVARTY	D.K. KOTOKY	A.K. ROY	MS. R.L. GOGOI
GIRISHMISHRA	T. BIDYUT BIKASH	R.K. PAUL	MD. K.A. MAZUMDAR
JOGINDER SINGH (Sr. Adv)	S.B. SARMA	ASWINITHAKUR	U.C. BHATTACHARYYA
ABU SHARIF	S.K. SAHA	JOGESWAR SAIKIA	TAYUM SON
B.B. NARZARI (Sr. Adv.)	YADAB DOLOI	A.K. SARKAR	MS. RITA DAS MOZUMDAR
MD. ABDUL WAHED (Sr. Adv.)	R.C. DAS	P.B. MAZUMDAR	MS. SYEDA I.A. BEGUM
NASIMUDDIN AHMED	P.K. TIWARI	L.M. KSHETRY	A.S. NIJAMUDDIN
MANORANJAN DAS	D.C. LAHIRI	M.K. SAIKIA	RANJAN MAZUMDAR
DR GOBIND LAL	PRANAB BORAH	A.J. DAS	RAMEN DAS (I)
B.C. PATHAK	DR (MS.) S. RAHMAN	BISHNU BARAGOHAIN	N.N. OZAH
F.H. LASKAR	MRS. S.D. BHATTACHARYYA	A.F.G. OSMANI	S.K. PAUL
MRS. M. HAZARIKA (Sr. Adv.)	MANOJIT BHUYAN	SANJIB SAIKIA	MUKPERTIN
SAURAV KATAKI	RAMESH BARPUJARI	MS. PORI BARMAN	DRA.C. PHUKAN
MD. ABDUL HAI	MRS. NIRUPAMA SAIKIA	MD. A. SABUR CHOUDHURY	M.C. DEKA
GAUTAM UZIR	JENAT MOLLAH	R. N. KALITA	PALLAV KATAKI
H.R.A. CHOUDHURY (Sr. Adv.)	PUSPA KT. BORA	MS. MANOSHI HAZARIKA	S.C. KEYAL
MRS. MANJULA DAS	NISHITENDU DHAR	MS. A. BHAGAWATI	MS. S. B. BHUYAN
BHABENDRA N. SARMA	M.L. SHARMA	RANJAN BARUAH	SKH. MUKTAR
BENU DHAR DAS	MS. TRIBENI GOSWAMI	JNAN CH. NATH	APARESH CHAKRAVARTY
S. L. TULSHYAN	R.K. MALAKAR	KR. DEEPAK DAS	MS. J. PHUKAN GOGOI
N.N. KARMAKAR	BISWAJYOTI TALUKDAR	MONMOHAN TALUKDAR	GAUTAM BAISHYA
MRS. REETA BORBORA	ANIL CH. DUTTA	UPAMANYU HAZARIKA	SIDHARTHA BHATTACHARYYA
HRISHIKESH ROY (Sr. Adv.)	SINGHNAD CHOUDHURY	AMLAN DUTTA	M.P. SHARMA
PRADIP DAS	DILIPMOZUMDER	BILLAL HUSSAIN	RANJIT DAS
MD. M. H. RAJBARBHUIYAN	A.M. BUZARBARUAH (I)	T. J. MAHANTA	RAMESH GOENKA
MRS. J. B. KHARBHISH	ARUP KR. SHARMA (I)	M.D. CHOUDHURY	PHANIDHAR GOGOI
D. N. CHOUDHURY	MD. JASIMUDDIN AHMED	MS. S. DEKA BARUAH	MS. P.B. HATIKAKOTI
S.S. GOSWAMI	DR P.N. HAZARIKA	MR. DIGANTA DUTTA	MS. SUNITY SONOWAL
K. K. MAHANTA (Sr. Adv.)	ZIAUL KAMAR	MS. NILIMA DEVI	MS. BABITA GOYAL
JAGDISH SHARMA	MRS. M. PHUKAN	SATYEN SHARMA	BIMALCHETRI
P. S. DEKA	R. K. SAIKIA	RAM CH. SAIKIA	PREM SHARMAH
MONINDRA SINGH	SUBRATA NATH	UJJAL BHUYAN	BISWAJEET GOSWAMI
N.R. PHOOKAN	DHANESH DAS	DIBAKAR SHARMA (I)	MRS. EVA KAKOTI
K.P. PATHAK (Sr. Adv.)	H.N. GOSWAMI	MS. A.G. BARUAH	T.C. CHUTIA
ARUP KR. GOSWAMI (Sr. Adv.)	H.P. BARMAN	MS. MANJULI DEV	V.K. CHOPRA
S.S. DEY	MS. JYOTI TALUKDAR	AMARENDRA CHOUDHURY	S.K. SINGH
DIGANTA DAS	SACHIN KR. SHARMA	DR P. K. BHUYAN	C.T. JAMIR
MRS. B. ACHARYA	L.R. DUTTA	MS. G. D. MAZUMDAR	MALKIT SINGH
DILIP CHOUDHURY	J.N. CHAKRAVARTY	JYOTIRMOY ROY	H.K. SHARMA
LAKSHESWAR TALUKDAR	QZI. S. KUTUBUDDIN	ASHIS BHATTACHARJEE	SUDAMA CHAUHAN
S.P. MAHANTA	S.K. KEJRIWAL	MS. PRANATI SHARMAH	U.K. BORTHAKUR
SK. CH. MOHAMMAD	MS. PRATIMA DAS	KHARGESWAR DAS	MS. GEETA DEKA
HASIBUR RAHMAN	JAGANNATH BARUAH	H.K. BAISHYA	MS. N. DUTTA SHARMA
MS. AJANTA DHAR	MD. M. AHMED	BISWA NATH SHARMA	MS. S. ADWANI
A.K. MAHESWARI	MS. B. K. DEVI GOSWAMI	CHANDAN DAS	P.J. PHUKAN
P.N. SINGH	B.C. SARMA	S.K. LAHKAR	MS. R. PATHAK BORAH
NILAMONI GOSWAMI	MS. J.D. ACHARYYA	RASAMAY DUTTA	MD. M. H. CHOUDHURY
MS. BHARATI DEVI	V.M. THOMAS	MS. S. BAYAN ROY	RAB HUSSAIN
DR Z.N. SHARMA	K.K. PHUKAN	S. N. DEV NATH	PALLAB BHOWMICK
K.K. DEY	B. DEVA GOSWAMI	D.C. DUTTA	S.M. SARKAR
G.K. DUTTA	AMAL CHANDRA DAS	MS. SNIGDHA BARUAH	S.K. GOSWAMI
B. MRINAL CHOUDHURY	MS. GITI KAKATI DAS	MRS. P.M. DUTTA	HARMOHAN TALUKDAR
KUMUD BARUAH	MS. BAHARUN SAIKIA	PADMA KT. BORAH	R.M. CHOUDHURY
APURBA KR. SHARMA	MRINAL KR. CHOUDHURY (Sr. Adv.)	H.S. THANGKIEW	MASLIM GHANI
NAZRUL ISLAM	MS. AHMEDA BEGUM	P. J. SAIKIA	J.C. BEZ
RAJIB BORUAH	D.C. KATH HAZARIKA	RAJ KR. AGARWALA	BIJAN CHAKRABORTY
SRIKANTA HAZARIKA	MD. MOTIUR RAHMAN	KAMALESH K. GUPTA	A.B. ROY (Sr. Adv)
K.N. CHOUDHURY (Sr. Adv)	MS. DIPTI DAS	B. C. CHOUDHURY	A.M. BUZARBARUAH (II)
MRS. ABHA BHATTACHARYYA	M.K. JAIN	JAIRAM GIRI	UTPAL RAJ SAIKIA
A.K. THAKUR	MS. BASANA RAJKHOWA	SANTANU BHARALI	L. NESSA CHOUDHURY
A.C. MAHANTA	S.C. DUTTA ROY	P.K. ROY	DHIRAJ KR. SAIKIA
MS. BHUMIKA CHOUDHURY	S.L. JAIN	MS. GOURI SINHA	J.K. MISRA
DR A.K.G. THAKURIA	B. K. BHATTACHARJEE	P.C. DEY	BIPUL SARMAH
D.K. MISRA (Sr. Adv)	MS. ANUPAMA DEVI	K.K. NANDI	MS. S. DAS BARUAH
DR A.K. SARAF (Sr. Adv)	MS. M. BUZARBARUAH	R.N. PURKAYASTHA	G.K. THAKURIA
DR R.C. BARPATRAGOHAIN	MS. MRIDULA DEVI	S.K. SINGH	H. K. NATH
MD. ALI SEIKH	BHASKAR J. DUTTA	D.K. GOSWAMI	RAFIQUL ISLAM
B.K. TALUKDAR	MANIK CHANDA	R.K. JOSHI	K.R. SURANA
NISHITENDU CHOUDHURY	K.K. MOUR	D.C. CHETIA	MS. L. CHENTALAPATI
G.P. BHOWMIK	B.B. GOGOI	MD. ABDUL HANNAN	MS. D. DAS ROY
MD. ABDUL HAKIM (I)	ABDUR ROSHID	MD. IQBAL HUSSAIN	ANUPAL DUTTA
UPENDRA NATH DAS	M.R. PATHAK	DEBJIT KR. DAS	P.K. ROYCHOUDHURY
P. K. GOSWAMI (II)	P.K. SHARMA	MS. A.D. THAKURIA	K.C. MAHANTA
SANJOY MITRA	P.K. BARMAN	MS. ANUBHA DAS	B. C. TALUKDAR
MS. KALYANI DEVI	RAJEN CHOUDHURY	MS. NEELI BORDOLOI	R.K. DAS (Sr. Adv.)
PARAMANANDA TALUKDAR	MD. NAZIMUDDIN AHMED	D.K. KOTHARI	PRABIR CHOUDHURY

KHAGEN GOGOI	RATUL GOSWAMI	MRS. PRANITA CHOWDHURY	BIMAL KR. JAIN
RAJESWAR SARMA	JOYRAM SAIKIA	DEVASHIS THAKUR	REKIBUDDIN AHMED
T.G. BARUAH	BHUMIDHAR BARUAH	MS. Z. ARA BEGUM	MRINAL KALITA
D.G. BARUAH	DEVA KR. SAIKIA	K.C. SARMA	MS. CHANDRAMA SARMA
MD. ABDUL PAKIM (II)	PRAN BORA	SUMAN CHAKRABARTY	K.D. CHETRI
AJIT CH. KALITA	DEBAJYOTI TALUKDAR	ABRAR AHMED	S.J. BARTHAKUR
B.C. SAIKIA	MS. M.D.G. BARUAH	MS. SANGHAMITRA DOWERA	MS. ANJANA DAS
TAFAZZUL HUSSAIN	BHABANI PHUKAN	PRASANTA KHATANIAH	K. KATH HAZARIKA
TAUHIDUL ISLAM	RAHMAN ALI	ANUP JYOTI SARMA	PARITOSH BANIK
R.D. LAL	DHIRENDRA KR. DAS	S.C. CHAKRABORTY	ARUNABH CHOUDHURY
B.C. CHAKRABARTY	R. K. BORAH	P.M. DASTIDAR	BHASKAR DUTTA
MS. SUNITA KERJIVAL	ALOK VERMA	HAMIDUR RAHMAN (II)	TAYAM SIRAM
SUKUMAR CHOUDHURY	HRISHIKESH SARMA	MS. DEEPAWALI SHAH	DULAL TALUKDAR
G.C. PHUKAN	A.R. SIKDAR	D.K. CHOMAL	C.R. BISWAS
N.H. MAZARBHUYAN	NITYANANDA BARUAH	MS. ASHA JAIN	BHASKAR KR. SHARMAH
BIMAN BARUAH (Sr. Adv.)	N.K. NATH	MD. A.H. LASKAR	A.K. SAIKIA
TONNING PERTIN	DR PAUL PETTA	AJIT DAS	DINESH AGARWAL
BASARUDDIN AHMED	MS. ARIFA K. CHOUDHURY	MS. REETUJA DUTTA	MS. PANCHALI BHATTACHARYA
MS. DEEPA BORAH	D.M. BORDOLOI	S.K. TEWARI	MS. MAMONI CHOUDHURY
MD. ABDUL MALEQUE	BHABA KANTA GOSWAMI	TAPAN KR. DAS (I)	MS. TRIPUDHARA DAS
J. C. GAUR	M.K. GARODIA	SHAH S. A. RAHMAN	SURAJIT CHAKRABARTY
H.K. CHOUDHURY	MRS. R. PHUKAN SAIKIA	PARAG K. DUTTA	MS. U. BHATTACHARYYA
BIPLAV CHAKRAVORTY	J. N. SARMA	P.C. BARPUJARI	MS. MOMIKSHYA ARUNA (OZAH)
P.N. CHOUDHURY	HAMIDUR RAHMAN (I)	B.N. HAZARIKA	RAJESH AGARWALL
ARUNESH DEB ROY	KAMALESH SHARMA	R.R. KALITA	ABDUL MALIK
MS. N. BHATTACHARYYA	BISWADEV SINHA	M.K. SHARMAH	MS. D.S. NEOG
PRABIN MAHANTA	H.K. DAS	B.C. KALITA	MS. N. N. AHMED
H.K. MAHANTA	B.D. KONWAR	DR B.U. AHMED	MS. S. T. SARMA
M.M. RAY	T.N. SRINIVASAN	M.U. MAHMUD	H. B. GOSWAMI
P.K. DAS	DILIP BARUA	B.N. SARMA BORDOLOI	KHIZIRUL MONIR
MS. SOHELI SEAL	N.J. DUTTA	SALAHUDDIN AHMED	MRS. K. K. CHOUDHURY
MR. AJANTA TALUKDAR	J. K. BAISHYA	MRS. J. SAIKIA BHUYAN	MS. MAMON DEKA
MRS. N. T. NATH	MATHEIM LINGGI	NARAYAN CHAKRABORTY	MS. DEBJANI SEAL
NIRMALENDU SINHA	MS. APARNA DEV	SASHANKA DASGUPTA	MS. PRIYANKA BARUA
MISS. Z. TSIBU KHRO	AVIJIT ROY	RIPUN BORA	ABHIJIT BHATTACHARYYA (I)
MS. ANITA DEVI	KRISHNENDU PAUL	JAYNAL ABDIN (I)	MS. ECHO SHARMA
MRS. ANU BARUA	HALADHAR KALITA	T.P. MAZUMDAR	KALYAN PATHAK
MS. FATIMA AHMED	DIBAKAR GOSWAMI (II)	ANUPAM SARMA	MANISH GOSWAMI
NILUTPAL BARUA	MRS. N. DEVI SARMA	KAMESWAR LASKAR	MRINMOY KHATANIAH
MS. BABITA DAS (I)	C.R. DAS	U.K. THAKURIA	DIPANKAR BORA
UTPAL CH. DAS	MS. ANJU TALUKDAR	J. M. DAS	SUMAN SHYAM
ARUP KR. SARMA (II)	S. P. DEY	MS. G. DAS LAHKAR	BEDADYUTI CHOWDHURY
MS. S. BARPUJARI	MRS. INDRANI SARMA (I)	CHANDRA BORUAH	MS. BORNALI BHUYAN
S. S. SAMADUR RAHMAN	MS. BHANU SENAPATI	S.P. SHARMA	MS. BANTI DUTTA
BISWAJIT PRASAD	DEBASIS SUR	BHUBANESWAR KALITA (II)	MS. MOUSHUMI DEKA
MS. M. PRADHAN	MS. ANURUPA DEY	N. K. GOLDSMITH	MS. CHANDANA NANDI
A.K. JAIN	D.C. BORAH	SURAJIT DUTTA	SUNIL AGARWAL
MS. JYOTIMALA KONWAR	R. K. PRADHAN	A.K. MEHTA	HARI KANTA DEKA (Sr. Adv.)
MS. CHANDANA DEKA	SANTANU BHATTACHARYYA	ANJAN J. SAIKIA	MS. REHANA BEGUM (I)
D.R. BORA	SATYAJEET SHARMA	A.K. BARUAH (II)	O.P. SAHARIA
H.R. KHAN	DEBA KR. DAS	BALDEV SINGH	S.C. ACHARYA
SYEDI. RAHMAN	PRIYATOSH BHATTACHARJEE	Y.S. MANNAN	S.S. DUTTA
PARAMANANDA BORAH	PARITOSH PURKAYASTHA	RAJ SEKHAR	AKHTAR PARVEZ
JAYANTA TALUKDAR	MS. RINA BHATTACHARYYA	PULIN BISWAS	MS. N.S. THAKURIA
MS. BONTI SARMA	DEBAJIT BHATTACHARJEE	MONOJ BHAGABATI	S.S. MOZINDER BAROOAH
KULENDRA BHATTA	PRADIP DUTTA ROY	SONESWAR DAS	DIPU MANI THAKURIA
MS. A. DEKA LAHKAR	M.K. MAJUMDAR	MRINAL SARMA	JAINUL ABEDIN (II)
P.K. BARUAH (II)	B. M. CHOUDHURY	MD. A. ALAM KHAN	JAWRA MAIO
CHITTARANJAN GOSWAMI	SOUMITRA SAIKIA	MRS. J. CHAKRABORTY	JOGEN HANDIQUE
N.K. BARUA	SYED MD. T. CHISTIE	MS. S.B. CHOUDHURY	I.A. TALUKDAR
B.K. BAISHYA	DR (MRS.) M. PATHAK	U.S. AGARWALLA	BIKRAM CHOUDHURY
IFTE KHAR AHMED	MS. KALPANA BARUAH	P.K. SENOWA	NABAJIT BHARALI
D.C. NATH	B.W. PHIRA	O.K. MAHESREE (Sr. Adv.)	MRS. H. M. PHUKAN
MS. NILUFAR RAFIQUE	S.R. RAVA	N.N. BHUYAN CHOUDHURY	A.R. MEDHI
ZAFAR IQBAL	MS. P.B. BHATTACHARJEE	SARBESWAR DAS	MD. BABULUR RAHMAN
MS. MEGHAMALA SHARMA	S.C. BHARALI	MRS. AMI B. SARMA	P.K. PODDAR
AJANTA SARMA	MANOJ AGARWAL	AFTAB ALAM	MD. ILIAS ALI
ADIL AHMED	HAREN DAS	J.K. ADHYAPOK	RAMKRISHNA BHATTACHARJEE
MS. NANDITA MORAL	MS. AJANTA NEOG	COL (RTD.) M. GOSWAMI	M.K. MISRA
MS. DEEPANJALEE DAS	ARNAB BISWAS	B.K. SINGH	R.J. BARUA
O.P. BHATI	SAHIDA BEGUM	MD. AYUB ALI	B. K. DUTTA
DR (MRS) P. CHAKRABARTY	MONMOHAN GOSWAMI	ADHIR S. CHOUDHURY	MRS. S. DAS BHUYAN
JAINUDDIN AHMED	P.C. CHOUDHURY	S.R. SAIKIA	MRS. M. RAJKUMARI
B. KARPUKAYASTHA	M.N. NATH	BAHADUR RAMCHIARY	ACHYUT OZAH
SIDHARTHA SARMA	MS. UMA CHAKRAVORTY	TAPAN DAS (II)	BIKAS HAZARIKA
A.K. DEY	MS. JUTHIKA CHAKRABORTY	MRS. PUSPA GOGOI	MS. MONI NATH
S.K. MEDHI (I)	MS. S. SENAPATI	MS. APARAJITA SHARMA	S. K. DAS
MD. SHAMSUL ISLAM	MANAS SARANIA	AJOY KR. DAS	RAHMAT ALI

DEVAJIT SAIKIA	U.P. BARUAH	PABITRA S. BHATTACHARYYA	DIPENJYOTI DUTTA
MATIN B. U. AHMED	MS. ARUNIMA SENAPATI	SURAJIT BHARALI	MRS. BANANI DAS
B. K. HAZARIKA	MS. SUJATA CHANGKAKOTI	MS. BABINA BEGUM	RAJESH KR. CHAYENGIA
SONJOY SARMA	A.L. MANDAL	MS. NANDITA BHARALI	MS. ASHA TEWARI
MD. A. J. ATIA	UTPAL DAS (III)	SUJIT KR. GHOSH	MRS. R. BOROBORAH
ASHIF AHMED	S. K. KHAITAN	MISS. RUPALIM DAS	MISS. REKHA DEKA
MATIUR RAHMAN	MRS. V. L. SINGH	PRANAB SHARMA	MS. N. MEDHI KALITA
A.K. BASFOR	ARNAB JAN DEKA	MISS M.M. BORAH	MANASH GARODIA
SHOUMEN SENGUPTA	S. K. SINGH	MS. BANTI BAISHYA	JAKIRULI. BORBHUIYA
D.K. JAIN	NIRAN BARAH	RADHA M. DAS	SUBIR BHATTACHARJEE
MS. MALLIKA DUTTA	MRS. A. A. BEGUM	PADMESWAR DEKA	MS. DIPICA BORGOSHAIN
AJUNGLA AIER	SONESWAR SAIKIA	ANUPAM CHAKRABORTY	MRINALENDU CHOWDHURY
H. B. SARMA	J. P. CHAUHAN	ANGSHUMAN BORA	DHRUVAJYOTI PATHAK
PRAJNAN C. DEKA	DEBAJIT GOGOI	RAJEEV DAS	KAUSHIK HAZARIKA
ARINDAM BARTHAKUR	GAUTAM SOREN	BISWAMBHAR SHARMA	DILIP BARUAH (II)
M. J. DAS	AFSARUDDIN CHOWDHURY	HARGOBINDA BORUAH	MD. ABDUL MATLIB
P.K. TALUKDAR	JOGEN BORDOLOI	MS. JITU MONI SHARMA	RAJIB HAZARIKA
MS. MOHSYNA SYREEN	SUNIL KR. SINGHA	PUTUL CH. GOSWAMI	NABASHISH GOSWAMI
MS. K. M. PHUKAN	MRS. B. BHUYAN	RANJAN GOGOI	DEBASHISH BATTACHARYA
MS. J. RANI BORA	ARUN NATH	MISS. LOLITA RENGMA	KUMUD CH. BORO
MANASH BARUAH	MS. M. BORDOLOI	MISS. BASABI DAS	NARENDRA NATH JHA
K.K. BHATTA	SADHAN KALITA	MS. RUPANJALI DAS	RANDEEP SHARMA
MRS. RANI DUTTA	CHINMOY BHATTACHARYYA	MANISH CHOWDHURY	MS. TAMANNA BORA
ASLAM KHAN	ANUPAM CHAUDHURY	MISS. MARAMEE GOGOI	MRS. FARIDA BEGUM
PRANAB CHAKRABORTY	PRABAL KATAKI	NABIN DEB NATH	NEELANJAN DEKA
MS. PURABI KALITA	SANJU GANGULY	MRS. CHAYA DEVI	DEVASHIS BARUAH
JAYANTA DEKA	R.K. BOTHRA	MS. BASHARI SEAL	MS. MEETA DEY
NAVAROON NATH	MS. NAVANITA MITRA	MISS DEBALINA CHOWDHURY	TUSHAR KT. RAJKUMAR
MS. NIRMALI TALUKDAR	RAM NAKSHTRA	MS. SMRITISHREE CHAKRAVARTY	MISS. S. MADHURI NEOG
N.A. LASKAR	S.N. RAY	MISS. MAMANI BASAR	MRS. RUNUMI DAS
NAJROL HAQUE	D.K. SARMAH	MISS. SANCHITA ROY	MISS. B. MAYA CHHETRI
MITHUN TALUKDAR	MS. ANUPAMA DASS	MISS. ANJALI DAS	MD. MASUD-UR-RAHMAN HAZARIKA
KANHAIYALAL GUPTA	MISS. R. DEKA	DIPAK KR. KALITA	TAPAN CH. DAS (III)
MRS. M. GOHAIN	L.K. BORAH	NURULI. CHOWDHURY	SANJAY KR. CHAKRABORTY
MRS. GITA MEDHI	R.K. ADHIKARY	MD. A.K. HOSSAIN	MRS. D. BAISHYA (GOGOI)
B.S. BASUMATARY	S.K. SHARMA	MS. KAVERI MEDHI	MS. ANJU AHMED
N. P. DAS	MISS. ANITA DAS	KAUSHIK GOSWAMI	ROBIN KR. DUTTA
DHRUBA KR. SAIKIA (Sr. Adv.)	J. K. SARMA	ABDUR R. SHEIKH	SHARIF UDDIN
INDRANEEL CHOWDHURY	MRS. M. CHOWDHURY	MS. TAPASI DAS	MRIDUL KR DAS
MRS. R. S. CHOWDHURY	ZIAUL ALAM	HEMANTA KR. SARMA (II)	MRS. CHANDANA SHOME
SUBRAT BHUYAN (I)	MS. N. HOMCHAUDHURY	MISS. DIPSHIKHA DAS	RITU PARNA HAZARIKA
MRS. JYASNA SIKDAR	S.K. SINHA	RAJESH KR. BHATRA	ABHIJIT DAS
MRS. M. SARMA BARUAH	ROMEN BARUAH	SAGAR RAVI G.	MS. KANCHAN NEWAR
J. P. DAS	ARUPANANDA CHOWDHURY	PADMADHAR UPADHYAY	HRISHIKESH DAS
HIRALAL MAURYA	NILADRI BHATTACHARYYA	MISS. PEACE LAHKAR	PRABIN DAS
KAMALAKSHYA DAS	MS. I. KRISHNATRAIYA	IKBAL H. SAIKIA	ANKUR BHUYAN
MS. IPSITA GOHAIN	MS. PAHARI SAIKIA	DIBYAJYOTI BORAH	MRS. SHAHNAZ BEGUM
MS. DIPASHREE SINHA	N. K. BARKAKATI	MISS. HASINA YESMIN	DEVA KR. DAS (II)
MS. NIRUPAMA BARUAH	ASHIM KR. CHOWDHURY	MRS. JURI D. BARMAN	MS. ROUSHANARA CHOWDHURY
MS. PAPIA CHAKRABORTY	MS. S. HAZARIKA	MISS. ASMINA BEGUM	RABINDRA CH. PAUL
HAREKRISHNA DEKA	RUPJIT DE	MRS. RAKHEE B DEB	MS. M. BHATTACHARJEE
SAJID RAHMAN	R.K. NATH	MRINMOY DUTTA	MS. NAVANITA BARUAH
MS. APARNA AJITSARIA	D. J. DUTTA	MISS. SANTANA SARMA	UJJAL KR. GOSWAMI
G.B. DAS	R.K. SARMA	BIMAL SARMAH	MRINAL KT. NATH
DEBAJEET THAOSEN	DINAMANI SARMAH	AMBAR BARKATAKI	DURGA P. MANDAL
S.K. MEDHI (II)	PARTHA CHOWDHURY	MISS. NIZIFA KHANAM	MISS. NAMITA CHOWDHURY
BEGUM R. A. SULTANA	B.P. SINHA	MS. BARNALI MAHANTA	DILIP KR. JAIN
ALOK DEB	ROFIQUDDIN AHMED	MIZAZUR R. BARBHUJIYA	MISS. IJUMONI THAKURIA
MS. B. CHAKRABARTTY	AISWARYYA SARMA	SANJAY ROY	ARUN DEV CHOWDHURY
MS. INDRANI CHETIA	MS. A. BARUA	IMTI LONGJEM	NAKUL KALITA
MS. ANUPAMA DEVI	MD. NIZAMUDDIN SEIKH	MISS. BIPASHA SARKAR	MS. MUNMUN B. SARMA
SIDDHARTHA BARUAH	DIGANTA GOGOI	MISS. RINI SHARMA	MISS. RANJUMONI NEWAR
S.R. RAJBONGSHI	SANJIB ROY	SHAMIMA JAHAN	MOIRANGTHEM G. SINGH
K.K. BHATTACHARYYA	MS. KALPANA GOGOI (SARMAH)	NILOUTPAL RAJKHOWA	SANDIP BHATTACHARJEE
MS. MANJULIKA BAROOAH	ANIRBAN DAS	R.K. DEV CHOWDHURY	DEBASHISH SAIKIA
MS. MANJUSHA JHA	MRS. INDRANI CHOWDHURY	SONIT KR. SAIKIA	NANDAN SARKAR
MD. KHORSHED ALI	ANAN KR. BHUYAN	MISS. SEWALI KEOT	SOFIQUR RAHMAN
ZAHANGIR HUSSAIN	PALASH DAS	MS. MITALI MAHANTA	UDAY J. SAIKIA
S. N. DEV PUZARI	MS. BIPAAKKHI BORTHAKUR	GAUTAM KR. SARMA	PANKAJ KR. DEKA
DIGANTA KR. MISRA	DIPAK KR. DEY.	SHAHAB UD. MAZUMDAR	IMRAN H. LASKAR
MD. AFTAB HUSSIAN	PARTHA P. BARUAH	ABDUL MANNAF	MS. BANASHREE GOGOI
MRS. N. S. AHMED ISLAM	AJIT KR. DUTTA	RAGHUNATH PD. ROY	MISS. HIRAMONI DEKA
MS. G.R. MAHILARY	MD. BAHARUL ISLAM (I)	NURMOHAMMAD SARKAR	ISWAR CH. GOGOI
M.K. MODI	MD. TARIQUL ISLAM	SANTOSH JAIN	MISS. BIJOYA SINHA
I.A. HAZARIKA	ABU SAYED	SUNIL KR. JAIN	
SHAJAHAN ALI	BHASKAR BARMAN		
DHIMAN TALUKDAR	MS. BIJOYA BAIRAGI		

MD. KURBAN ALI	MS. JAGRITI RAJKUMARI	MISS. ANOWARA MAZUMDAR	NUR ISLAM
SAHIDUL H. SARKAR	KUSH RAM BORA	MISS. MADHUSMITA BAISHYA	BABUL DEKA
GAUTAM SHARMA	MS. DEEPALEI KALITA	ABHIJIT DAS	AJOY KR. PHUKAN
MISS. ADITI BHATTACJARJEE	DEEPAK BORA	BIJOY KR. DAS	ATAL TEWARI
DHRUBA BANIA	DIPANKAR PD. BORAH	JAHURUL ISLAM	MISS WAHEEDA REHMAN
GAUTAM CHAUDHURY	RAJESH KR. AGARWAL	MISS. GITUMANI DEKA	N. UNNI K. NAIR
SATYABRAT DEV SARMA	MRS. SACHITRA BORA	MS. HIRANYAMAYEE BARUA	NABADIP BAROOAH
MRS. NIRADA SEAL	SUJOY GOSWAMI	MD. JEHIRUL I. AHMED	J. A. HASSAN
NARAYAN D. BHUYAN	RINKU MAHANTA	MS. PRTIBHA DEKA	MISS SANGEETA SARKAR
KULAJIT DAS	JAIDEEP PURKAYASTHA	MRS. S. BORPATRA GOHAIN	ANJAN KR. DAS
MD. ASLAM KHAN (II)	ZAKIRUL AHSAN	MRS. MANASI DAS	MISS JAYA CHANDA
SAMIULMUNIR	MISS. RINKI BISWAS	SYED S. FAROOQUE	NITESH BHATRA
SANTANU GOSWAMI	MISS. SHABNAM CHETTRY	PARANGAM N. GOSWAMI	MISS DOROTHY ROY
NARAYAN SHARMA	MISS. MANASHI CHOUDHURY	ANOWAR HUSSAIN	MS. ARPANA BORAH PHUKAN
MS. PANCHALI BRAHMA	SANTANU RAJ GOGOI	ADITYA HAZARIKA	MISS LIPICA TALUKDAR
MANISH NATH	MISS. SHARMILA DAS	SHIMANTA NEOGI	MISS MEGHALI DEHINGIA
MISS. REHNA BEGUM (II)	MRS. RUPREKHA DAS	RUPAK DHAR	MISS RIMLY BARUAH
MS. RAJI CHETRI	MS. ARPITA PAUL	TAPAS DHAR	MS. BIPASHA DAS
KISHOR KR. BHANSALI	JOY DAS	RAJA JOY PHOOKAN	MS. PRANITA DAS
DIBAKAR BORAH	DHRUPAD KASHYAP DAS	MANOJ KR. SHARMA (I)	ABHIJEET KR. BARUAH
NARESH MARKANDA	MS. SARMISTHA BARUA	ROUSHAN LAL	SULTAN AHMED
MRS. MAITREYEE BORAH	MRS. PRANITA PATHAK	MD. ROFIQUL ALOM	MISS BARNALI BARUAH
JAYANTA KR. PARAJULI	MS. MOUSHUMI DAS	MISS. PRANATI DAS	MRS. M. MAZUMDER DEB
BAPAN CHOWDHURY	MS. BULIE SARMAH	RATUL DAS	MS. PANKAJA UPADHYAY
UTPAL KR. KALITA	MS. NANDINI MUKHARJEE	MISS. BAGMITA SARMA	THANESWAR SARMA
MS. APARAJITA SAIKIA	NEERAJ ANAND	MISS. P. R. MAHANTA	ASHIM TALUKDAR
MRS. MEERA H. BORAH	GITARTHA PATHAK	SANTANU BORTHAKUR	ABID ALI
DEBABRATA SAHA	SANKAR P. BHATTACHARJEE	MISS. MITALI BHUYAN	MS. SIMA GUPTA
MS. ANIMITA GOSWAMI	MD. KOHINOOR ISLAM	MISS. SABINA YASMIN	D. N. BHATTACHARYYA
MS. MANOSHI SHARMA	SYED MUSFIQUR RAHMAN	KISHORE KR. HAZARIKA	MISS SUDAKSHINA KHANIKAR
MISS. SATYAWATEE KONWAR	PUSPENDRA KR. MEDHI	MOYNUL H. CHOUDHURY (2)	ASHIMANTA GOSWAMI
MD. JAKIR H. KHAN	SANJIB KR. SINGHA	JONAB ALI AHMED	ANIL SHARMA BHATRA
BIJAN KR. MAHAJAN	MISS. NILAKSHI GOSWAMI	BHASKAR NATH	K. R. PATGIRI
ABHIJIT BHATTACHARJEE (II)	MISS. MANISHA SHARMA	ALIN SARMA	DEBENDRA SAHARIA
ARSHAD CHAUDHURY	GAUTAM RAHUL	KULA PD. GOGOI	RAJIB SARMA
PRANAB KR. DAS	MS. ANITA VERMA	H. M. A. MANNAN LASKAR	MUSTAFA JAMAL QUADIR
MS. MITALEE LAHKAR	TONGPOK PONGENER	BIBHASH PATHAK	MISS MANASKANTA BARUAH
KHANINDRA LAHKAR	ANIL GOHAIN	MD. JYOTSHNA ALI	MISS KAVITA K. JAIN
MS. MANJU BORDOLOI	MISS. ANUJITA BORA	JITU BORAH	TAPAN RANJAN DAS
SUSHANTA S. BAROOAH	SANJAY KR. SINGH	MISS BABITA DAS (II)	TRIDIB KALITA
MS. S. HAZARIKA (BORA)	SANJIB BARUAH	MISS RUNMANI DEKA	MS. MAMONI ROY
MD. ASLAM	MISS. SOBHANA SAIKIA	MISS MURCHAN SARMA	SAIDUL ISLAM
PRANJAL DAS	MISS. MOON BARUAH	ASHOK KR. BORA	MS. SHAMIMA BEGUM
MS. PANNA SHARMA	BRIJESH SHARMA	RANJAN KR. BHARALI	DIPANKAR BAGCHI
MS. MONALISA KONWAR	MISS. RAKHI PATHAK	BIJAY KRISHNA SEN	SHYAMAL AICH
SANDI K. DEORI	RATAN CH. DAS	MISS MEDHA LILA GOPE	MS. KANika SINGHA
MS. M. CHAKRABORTY	NABAJIT NARZARY	DR N.G. GOSWAMI	JAGADISH CH. GOGOI
DEBOJIT SENAPATI	SAFIQUL HUSSAIN	KASHEM BHUYAN	MISS SWARNALI S. CHOUDHURY
RAJKUMAR T. SINGH	NASIR UDDIN	MISS LIYANA RAHMAN	HARIBRATA CHANDA
MS. B. GHOSH (SEN)	MS. N. M. BORDOLOI (BORA)	M. U. MONDAL	MUKUT CH. BHATTA
MS. TASFIA HUSSAIN	PRAKASH KR. BOTHRA	MISS PARUL DAS	SUJIT KR. ROY
MRS. MEHBOOBA BEGUM	BIJOY CHETIA	JAYABRATA SINHA	RAJU GOSWAMI
JAI KISHAN BAJAJ	SUBHAJIT BANIK	MISS BIJAYA HAZARIKA	NANI G. KUNDU
MS. JAYATI PURKAYASTHA	SAHADEV DAS	MISS SUMITA CHOUDHURY	SHEKHAR CHAKRABORTY
MS. PAREE GOGOI	DR K. UDDIN AHMED	DEBAJIT BARUAH	OM P. AGARWAL
A. M. BARBUIYA	MD. A. Q. AKANDA	MISS DIPANJANA NANDI	RANABRATA BANERJEE
MISS. ARJUMANDA BHANU	PRADIP KR. AGARWALA	ABDUL KASHIM TALUKDAR	MS. SUMITRA SARMA
MS. KANGKI BORKATAKI	MD. FARID U. BARBUIYA	BIKASH SARAF	MRS. BANDANA DEKA
BINOY PATHAK	MISS. NIYATI KALITA	MS. AMVALIKA MEDHI	TARUN BORA
NITYANANDA UPADHYAYA	MRS. SADHANA KALITA	BABUL KUMAR DAIMARI	MOTI RAJ ADHIKARI
SANJIT SHIL	ARUP GOSWAMI (II)	MISS IVALINA DEKA	MISS SABBINA YASMIN
MS. JULIE MAHANTA	MS. ARUNDHATI BORA	SANJIB GOSWAMI	BISWAJIT BURAGOHAIN
MRS. MADHABI SAIKIA	MS. RITAMANI GOSWAMI	SABYASACHI P. CHOUDHURY	MRS. BOBY G. BURAGOHAIN
MISS. BABITA RANI DAS	SHUROT ZAMAL SHEIKH	DEBA KUMAR BORDOLOI	MISS SANGEETA BURAGOHAIN
SANTANU KR. DAS	SUMAN CHETIA	MANINDRA CHANDRA DAS	NEEL KAMAL DEV NATH
MISS. DOLORINA PATHAK	ALAKESH DEV SARMAH	MUL HOQUE AHMED	MISS DIPANNITA CHAKRABORTY
SUBHRANGSU DHAR	RANJIT KR. GOSWAMI	BATU KRISHNA BORAH	NAZMUL I. MAZARBHUIYA
PARAMA KUMAR GOGOI	JAKIR HUSSAIN SAIKIA	MISS BANDITA DEY	PRASANTA HAZARIKA
MISS. GOPA SUTRADHAR	BHUPEN CH. PEGU	MISS JULI GOGOI	MS. NAZNEEN AHMED
IKBAL AHMED	KUNTAL SHARMA PATHAK	MS. V. N. LASKAR	RIYAJUDDIN ANSARI
SANJIB GOGOI	DEEPAK KEJRIWAL	MISS RANJITA VERMA	SOURAV SHARMA
ABHIJIT BHATTACHARYA (III)	MISS. AMI SAIKIA	HARINARAYAN SARMA	MS. SIMA RANI DEY
SUDIPTO BHATTACHARJEE	MRS. RUBI G. GOHAIN BARUAH	MISS DIPANJALI DEKA	MS. SWARNALATA GOSWAMI
PRAHLAD KR. BRAHMA	MISS. JOYATI PAUL	MD. ALAM GEER	MAINUL H. BARBHYAN

MUKTI RAM LASKAR	MS.ONTIMA SHARMA	MISS KALPANA TALUKDAR	MS. TINKU SOM
MISS BINITA BARUAH	TAPAN ROY	BHUPEN KUMAR	MD. IMRUL HASSAN
RAFICUL ISLAM (II)	MOINUL HOQUE ANSARY	MS. MITALI GOGOI	MS. APARAJITA BHUYAN
MISS KAMALA SINGHA	MD. RAHMAT ALI (II)	MISS RULI BARUAH	BHUPEN SARMA
MISS ANUPAMA ROY	MISS MARY GOGOI	DIGBIJOY MANDAL	BISHWAJYOTI PATHAK
BISWAJIT CHAKRABORTY	IDRISH CHOWDHURY	SANTANU PARASHAR	AZIM H. LASKAR
MD. RAFIKUL ISLAM (III)	MS. MINAKSHI BHATTACHARJEE	MS. MRINALEE BHUYAN	MRS. SUNITA M. CHOWDHURY
BINODAN TALUKDAR	JYOTIRMOY PATOWARY	SWAPAN KUMAR DAS	RANJAN KR. SAIKIA
MISS MINERVA BARTHAKUR	SHEELADITYA	MS. ALPANA SAIKIA	MS. ANJU AGARWAL
MISS NITU HAWELIA	MADHURYA MAHANTA	MISS NASHREEN AHMED	MS. JULIE BEGUM
RAHUL BEZBARUAH	MISS SHEHNAZ RASUL	MISS NILAKSHI BARMAN	RUPAM SARMA
ABU NASERUDDIN AHMED	RASIDUL HUSSAIN	SAIKH MD. A. PAHLAVI	K. ENATOLI SEMA
SUMIT DAS	MISS ANJANA SINGHA	SHAH NEWAJ AHMED	JASHADHIR DAS
SANACHOWBA SINGHA	MD. ABUBAKKAR SIDDIQUE	MRS. ABHINANDITA CHAKRABARTY	KAJIMUL H. BARUAH
YUNUSH AHMED	ABDUL AWAL	MRS. NIBEDITA SARMAH	MRS. DAISY B. GOGOI
MISS RITA DEVI	SOHEL ALIM	MANASH HALOI	UJJWAL KR. DAS
N. ANIX SINGH	JAHID M. A. CHOWDHURY	MISS SUSMITA KANUNGOE	DIGANTA SARMA
BANDAN KR. KAR	MISS JULFIYA BEGUM	MS. TEENA SHARMA	PARTHIV K. GOSWAMI
BIKRAM MALAKAR	MD. HOSNUL HOQUE	MS. MANISHA SARMAH	MS. FRITI REKHA BARUAH
LALIT KR. MINDA	TRIDIB BAIDYA	MISS BIJU RANI KALITA	MRS. CHINOO ROY SARKAR
MD. FAJLEY K.R. AHMED	SANTANU KR. SARKAR	MISS BARASHA DAS	MS. USHA DAS
AMZAD HUSSAIN	PRASANTA S. DEKA	SAMUDRAGUPTA DUTTA	MS. BIJITA SARMA
PHANINDRA KALITA	MS. BINITA SWARGIARY	MISS KABITA GOSWAMI	MD. SHAFIQUE KHAN
JITEN PAYENG	MISS SNIGDHA DAS	RAJEEB KALITA	SAMEER AHMED
MS. KABERI DEKA	ATANU GANGULY	TRIDEEP BARUAH	BIKASH JAIN
PRADIP KR. KALITA (II)	BHARGAV SARMA	MS. AFSANA IRFAN	MS. QUEEN DUTTA
SANTANU BORA	TALAT H. HAZARIKA	MRS. DIKSHA H. BAROOWA	AJIT BORGOHAIN
KARABI KALITA	DIPAYAN DUTTA	MS. TRIPTI PATOWARY	MS. PRITI BORDOLOI HAZARIKA
MISS MANIKA CHOWDHURY	GHANASHYAM DAS	KRISHNA KT. DAS	GOBINDA CH. NATH
MISS RUMA DAS	NAYANJYOTI MEDHI	NAYAN MONI HAZARIKA	MD. SURAJ UDDIN AHMED
RAF QUL ISLAM (IV)	MS. MOON MOON LASKAR	ZAKIR HUSSAIN (II)	BABUL KUMAR BATTACHARJEE
MASTER SHELIM	DILIP DEY	ABDUS S. AKAND	ASHINA DEVI KALITA
MRS. SUNITI KALITA	MANOJ KR. SARMA (II)	MRS. SABINA YESMIN (II)	UDITA BARMAN MANDAL
MD. NEKIBUDDIN AHMED	MRS. JENNIFER ZAMAN	MRIDUL MAHANTA	RAMA SHANKAR THAKUR
RAJIB BORPUJARI	GURVINDER SINGH SODHI	MRS. SONGITA MAHANTA	RUPJYOTI BARUAH
DIGANTA BARMAN	MD. GIASH UDDIN	ABDUL GONI	PANKAJ SARMA
SAMIR DA	MS. JULIANA RAHMAN	tilak R. SARMA	MILAN KUMAR NEOG
ABDUL HASHEM KHANDAKER	MUSTAKIM RAHMAN	MD. BAHARUL ISLAM (II)	MS. LUCY LAGACHU
DR TILOK DASGUPTA	PRANJAL BORTHAKUR	MOHENDRA DEKA	MS. PANKHI BORAH
ASHIM KUAMR BARUAH	BIPUL KR. DAS	MRS. B. DAS SARKAR	DIBYAJYOTI HAZARIKA
SANJAY SINGH	ASHOK KR. BORAH (2)	JONE KR. SENAPATI	SAMRAT SAHA ROY
PRATIM KR. CHAKRABORTY	MISS PALLAVI TALUKDAR	IFTIQUER RAFIQUE	DILIP BASUMATARY
MOHD. INAM UDDIN	INDRAJEET SHARMA	I. A. SHEIKH	SYED ABDUL MUSSABIR
NEEL OTPAL DEKA	SUKUMAR SARMA	MISS ELAKSHI DEKA	LAL MAHMUDUR RAHMAN
MS. RUBINA SULTANA	NAYAN JT. SARMA	MD. ABDUL A. ALAMGIR	BIKAS PRASAD
PARSWAJYOTI DAS NAIR	RITE BARNA DEKA	KAMAL K. GOSWAMI	MS. PALLAVI SHARMA
MS. AYESHA SIDDIKA	MS. MOMITA BARAH	BHASKAR JT. DAS	PRANAB BORAH (II)
MS. BHARATI MUKHERJEE	MISS LIPIKA DEVI	BIBEKA NANDA GOGOI	MANAS PRATIM HAZARIKA
MS. MALABIKA P. GOGOI	RITURAJ BISWAS	DHRUBOJYOTI CHAKRABORTY	MS. MONA MALLIK
SRAVAN KR. TALUKDAR	MISS SEEMA CHAKRAVORTY	MS. ARUNDHUTI BARUAH	RAJASRSHI MALLA DEKA
HIFZUL I. CHOWDHURY	SATYAJIT K. S. THAKUR	ARUNANGSHU DHAR	MRS. NIKITA BAROOAH
SUSHANTA DAS	DR MATIUR RAHMAN	MS. SHABANA A. CHOWDHURY	BIDHAN DAS
AMIT JALLAN	MRS. P. DUTTA BUJARBARUAH	TAPAN RANJAN DEURI	MANORANJAN DEKA
ISTIAQUE ALAM	AMAL KALITA	MANOJ KR. SARMA (III)	KAUSIK PATHAK
RAJIB CHAKRAVORTY	MS. MANJU AGARWALA	MRIDUPAWAN GOSWAMI	RANJAN SARMAH
LASHMI N. DIHINGIA	MOBARAQUE HUSSAIN	AMLAN SARMA	SANTANU PRASAD DAS
RAKESH DUBEY	PURBADRI BANERJEE	MS. MADHURIMA DUTTA	GAURAV KHANDELIA
DEV JYOTI CHOWDHURY	MRS. C. BARUAH TALUKDAR	AMIT GOYAL	MISS AMRITA RAKHRA
PRIYANKU SUNDI	ZAKIR HUSSAIN	DEBASISH SINGHA	MS. ANZITA SAIKIA
SUBRATA NATH (II)	MAZHARUL ISLAM	YADAV P. DAS	ABHIJIT SAIKIA
MISS GITY KALITA	MRIDUL KR. BORAH	JAGAT C. BORAH	DIBYAJYOTI BARUAH
ROSHAN MALOO (JAIN)	MRS. NANDITA NATH	ANGSHUMAN SARMA	

Received from the executant,  
satisfied and accepted.

*Alsha Das*  
Advocate

Mr/Ms..... will lead  
me/us in the case

And Accepted

Advocate

Advocate

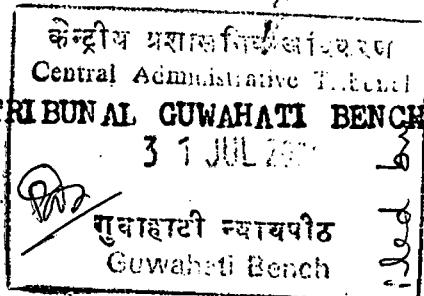
And Accepted

And Accepted

Advocate

Advocate

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH  
GUWAHATI.



OA NO. 30/2006

SRINIVASA REDDY VOLADRI

APPLICANT

VS

UNION OF INDIA, AND OTHERS

RESPONDENT.

Written statement of respondent No. 4, begs to state as under -

1. That, the respondent No. 4 appointed in the post of Primary teacher(Telegu medium) in Railway School and has gone through the petition of aforesaid OA NO. 30/2006.
2. That, the OA has been bad for misjoinder of parties, hence liable to be dismissed.
3. That, the Railway Recruitment Board Guwahati by employment Notice No. 1 of 2004 invited applications for filling up 1 Primary teacher Telegu medium in Category No. 9. the minimum educational and technical qualification for the post was as follows -
  - (i) Higher Secondary with 2 years JBT or its equivalent or intermediate with 1 year JBT or its equivalent or Senior Secondary (Plus 2) examination with 1 year JBT or its equivalent.
  - (ii) Competence to teach through Telegu medium.
- (4) That, respondent No. 4 applied for the said post in Category 9 having the higher qualification than the prescribed minimum qualification published in the said advertisement. The Respondent No. 4 has the qualification of B.ed Degree, which is higher than H.S. with 2 yrs JBT or Senior secondary (plus 2) examination with 1 year JBT.

Accordingly, call letter for written examination to the respondent No. 4 was issued by respondent No. 3 quoting Roll No. as 1090049 and the same was held on 03-04-05. (call letter of written examination is enclosed as Annexure 1.)

5. That, the respondent No. 4 came out successfully in the written examination and accordingly received call letter for viva voce test, held on 09-09-2005, At the office of respondent No. 3 (call letter for viva voce test is enclosed as Annexure-2).

6. That, finally the respondent No. 4 was empanelled for the said post by the respondent No. 3 and accordingly he was appointed in the said post vide office order No E/252/43-1 (W) Pt-IX dtd 03-01-2006 in Railway School.

7. That after receiving the above office order the respondent No. 4 joined as primary teacher in Railway DTP School/Goshala (Telugu Medium) and at present doing his job with full satisfaction to his controlling Officer. (Copy of office order is enclosed herewith as Annexure 3).

8. That, in this facts and circumstances explained above the application deserves to be dismissed.

It is therefore prayed that your honour would be appreliably pleased to accept this written statement of respondent No. 4 and may also be pleased to dismissed the petition against this respondent No. 4 and for this act of kindness your petitioner/respondent No. 4 remain ever pray.

3

20

VERIFICATION.

I BIKKINA KASHI RAJU CHOUDHURY, S/o. B. B. RAJU  
do hereby verified that the statements made in Paras  
1 to 8 are true to my knowledge and belief and I Sign  
this on 30th July 2006.

Bik Choudhury

30/7/06

SIGNATURE.

## RAILWAY RECruitMENt BOARD, GUWAHATI - 781 001

Name of the Candidate &amp; Address

BIRINA KASI RAJUCHOWDARI  
C/O K NAVIKUMAR D NO 9-31-7/2 (7),  
PITHAPUR/22 COLONY POST  
VISAKAPATNAM  
ANDHRA PRADESH

PIN - 530003

Catg No. &amp; P.M. No.

Roll No.

Date of Examination

09 of 1/2004

10900049

03 - 04 - 2005

Ball No. 3 / Examination Center  
Vidya Niketan High School  
Pandu, Guwahati - 781012

Birendra Kumar / Asst. Secy.

Please read and follow the "Instruction" Overleaf.

NOTE : CANDIDATES WHO TICK MARK ANSWERS ON THE QUESTION BOOKLET WILL BE DISQUALIFIED.

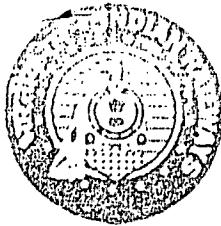
## FREE RAILWAY PASS

FOR SC/ST CANDIDATES ONLY. On production of this letter you are entitled to free travel by railway in second class only

from	Slm. to	Slm. and back
VISAKAPATNAM	Not Applicable	
This pass is available upto	Not Applicable	(Authority : Railway Board's letter No. E (NG) II-04 / RSC / 122 dtd. 23-11-04)

Birendra Kumar / Asst. Secy.

Attested  
Birendra  
Kumar



5  
a/

## RAILWAY RECRUITMENT BOARD – GUWAHATI

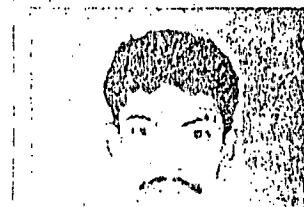
STATION ROAD; GUWAHATI-781 001

### CALL LETTER for VIVA – VOCE

No. RRB/G/41/10.

Date: 08/08/2005

To,  
BIKKINA KASI RAJUCHOWDARI  
C/O K RAVIKUMAR D NO 9-31-7/2 (7)  
PITHAPURAM COLONY POST  
VISAKAPATNAM  
ANDHRA PRADESH  
Pin Code - 530003.



Roll No.: 10900049

Sub.: Viva Voce Test for the post of PRIMARY TEACHER (TELEGU MEDIUM)  
under Category No. 9 of Employment Notice No. 1/2004.

With reference to your application for the post mentioned above, in response to the Employment Notice cited, you are hereby advised to attend the office of Railway Recruitment Board, Station Road, Guwahati-781001, Assam, on 09/09/2005 at 09:30 hours for Viva Voce Test and verification of original certificates, testimonials etc.

1. You will not be allowed to appear in the Viva Voce test without this Call Letter. However this Call Letter does not in itself entitle you for selection.
2. You should bring your original Matriculation Certificate issued by the competent authority for verification of your date of birth. You should also bring all of your original certificates and marks-sheets of Matriculation onwards issued by the respective Board/Council/University along with experience and other certificates, if any. If the originals of above certificates/marks-sheets have not been received from respective Board/Council/University, then provisional pass certificate and marks-sheets issued by the respective Board/Council/University should be produced at the time of Viva Voce test.
3. You are also directed to bring the Attested Photostat copies of all original certificates and marks-sheets and other certificates along with the originals at the time of Viva Voce test.
4. Your attendance may be required for more than one day (i.e. date as mentioned above) and you should come prepared for that.
5. Request for postponement of date of Viva Voce test will not be considered and no further chance will be given.
6. If you are in service and have not submitted "No Objection Certificate" from your employer yet, you should bring the same now, failing which you will not be considered for the post.
7. Approaching Chairman, RRB and/or his Secretary directly or indirectly by a candidate or anybody on his/her behalf requesting undue consideration for the recruitment will render a candidate liable for disqualification.
8. (For SC/ST candidates only)

On production of this card you are entitled to travel free by the Railway in Second Class from VISAKAPATNAM Station to NOT APPLICABLE Station and back. This pass will be valid up to NOT APPLICABLE.

(Authority: Railway Board's letter no. E(NG)II-84/RSC/122, dated 23/11/84).

*Attest  
not  
for seal*

*[Signature]*  
ASSISTANT SECRETARY  
For CHAIRMAN, RRB – GUWAHATI

6-  
N.E. RAILWAY

OFFICE ORDER

Sri Bikkina Kasi Raju Chawdari (UR) an approved candidate for appointment as Primary Teacher (Telugu Medium) in scale Rs.4500-7000/- who has reported to this office after being declared medically fit in C72, is hereby temporarily appointed as Primary Teacher (Telugu Medium) in Railway School on pay Rs.4500/- P.M. in scale Rs.4500-7000/- plus usual allowances as admissible from time to time on terms and conditions as laid down in offer letter No. E/252/43-8 (W) Pt.II dated 8-12-2005 and posted in Railway DTP School/Gosala (Telugu Medium) against an existing vacancy.

The appointment of Sri Bikkina Kasi Raju Chawdari is pending verification of his character and antecedents by the Police authority subject to the condition that if any adverse report is found in verification report he will be liable to be discharged from Railway service without any notice.

Date of Selection by RRB/GHY      = 9-9-2005  
Merit Figure                                = 1 (UR)

*Selected  
3/1/06*  
(J. RABIDAS)  
Senior Personnel Officer/W  
For General Manager (P)

No. E/252/43-1 (W) Pt.IX

Date: 3 -01-2006

Copy forwarded for information and necessary action to:-

- 1) FA & CAO/MLG
- 2) SPO/Recit./MLG
- 3) PS to CPO
- 4) Controlling Officer (SPO/Recit)
- 5) SPO/Welfare - The application form of the applicant together with its enclosures, medical fitness certificate, character certificate, offer letter etc. are sent herewith for his office record.
- 6) Teacher-in-charge, Rly. DTP School/Telugu Medium/Gosala - The date of resumption of Sri Bikkina Kasi Raju Chawdari may be intimated to this office

DA:  
 7) Sri Bikkina Kasi Raju Chawdari at Office. He is directed to report to SPO/Recit./HQ for resumption.

8) P/Case.

*Selected  
3/1/06*  
For General Manager (P)

*Attala  
Naras  
Advocate*

Notice

AM  
date - 31/7/09

From,  
Usha Das  
Adv. CHSC

To,  
Mr. M. Sarma  
Advocate

Sub: OA No. 30/06

Sir,  
Please find herewith a copy of W.S.  
filed by the Respondent No. 4. Kindly  
acknowledge the receipt thereof.

Thanking You.

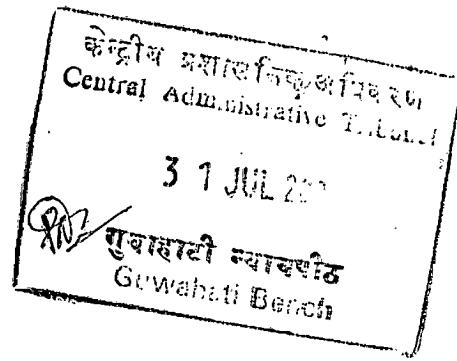
Sincerely Yours

Usha Das,

Advocate

Received

- Gerni  
Advocate



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI.

OA 30/2006

Srinivas Reddy Voladri

... Applicant.

-versus-

Union Of India & Ors.

... Respondents.

IN THE MATTER OF:

Rejoinder/Reply of the applicant to the written statement of the respondents No 1, 2 and 3.

The humble rejoinder/reply of the applicant most respectfully begs to state:

1. The applicant has received a copy of the written statement of the respondents no 1, 2 and 3. The applicant has gone through the same and understood the contents thereof.
2. That save and except what has been specifically admitted hereinbelow, all other statements made in the written statement are denied. Further statements not borne out of records are also denied and the respondents are put to strict proof thereof.
3. That adverting to the statements made in the original application the applicant states that the applicant is a D.Ed holder, which is a course equivalent to JBT. D.Ed is a recognized qualification for primary school teachers. The said course is specifically designed to

Srinivas Reddy Voladri

Impart necessary training and knowledge about teaching methods and techniques for primary school students. In this context it is pertinent to mention that the Principal of the Government District Institute of Education and Training, Hyderabad has certified that D.Ed is equivalent to JBT. Further the NCTE by a communication dated 3-3-06 on a complaint by the D.Ed Trainees Association had written to the Department of School Education, Andhra Pradesh informing that B.Ed is not a substitute for basic teachers training programme. The said communication was made on the basis of a complaint made by the aforesaid association that the Government of Andhra Pradesh is going to appoint B.Ed degree holders in primary schools of the state.

A copy of the certificate issued by Principal Govt, D.I.E.T is annexed as **ANNEXURE-7**.

Copy of the communication of NCTE dated 3-3-06 is annexed as **ANNEXURE-8**.

4. That with regard to the statements made in paragraph 2 of the written statement the applicant offers no comment inasmuch as the statements made in the original application have not been controverted.
5. That with regard to the statements made in paragraph 3 of the written statement the applicant states that the stand of the respondents is contrary to what has been held by the Hon'ble Supreme Court and some of the Hon'ble High Courts. The NCTE Notification has also clarified the said position. These judicial pronouncements and the clarification by the NCTE have made the position very clear by holding B.Ed inspite of being a Higher qualification cannot be substitute for JBT, D.Ed and other equivalent course so far as appointment of primary school teachers are concerned. Under such circumstances the decision of the

Sri Sri Vaga Reddy  
Volodri

authorities to appoint the private respondent is palpably erroneous, illegal, arbitrary and therefore liable to be set aside.

Copy of the NCTE notification published on 4.9.01 is annexed as ANNEXURE-9

6. That with regard to the statements made in paragraph 4 the applicant offers no comment.
7. That with regard to the statements made in paragraph 5 the deponent reiterates the statements made in the preceding paragraphs.

#### VERIFICATION

I, Srinivasa Reddy Voladri, do hereby solemnly affirm and verify that the statement made hereinabove are true to my knowledge,

And I sign this verification on this the 28 day of July 2006.

Srinivasa Reddy Voladri

ANNEXURE - 7

GOVERNMENT DISTRICT INSTITUTE OF EDUCATION  
AND TRAINING, HYDERABAD,  
ANDHRA PRADESH.

TO WHOM SO EVER IT MAY CONCERN

This is to certify that Sri.V.Srinivas Reddy, S/O Sri. V.Somi Reddy has completed D.Ed., Course, during the academic year 2000-2002 in our institution.

Ours is a State Government District Institute of Education and Training , running Diploma in Education (D.Ed.,) two year course since 1999 which has the recognition of National Council for Teacher Education (NCTE), New Delhi and is equivalent to any teacher training course pertaining to primary education after intermediate/Higher Secondary including the JBT( Junior Basic Training).

Place : Hyderabad.  
Date : 14-02-2006

for *P. Venkatesh*  
Principal  
Govt. D.E.T.  
Bheredmet (A.P.)  
Hyderabad-500 050

(4)

*Attended*  
*Mr. M. S. Murti*  
*Advocate*

ANNEXURE - 8<sup>o</sup>

राष्ट्रीय अध्यापक शिक्षा परिषद्  
(भारत सरकार द्वारा एक शिक्षिक संस्था)



National Council for Teacher Education  
(A Statutory Body of the Government of India)

E.No.91-1/2006/NCTE/N&S

March 3, 2006

To

The Secretary,  
Department of School Education  
Government of Andhra Pradesh  
J-Block  
A.P. Secretariat  
Hyderabad-500022

(Kind Attention: Dr. P. Krishnaiah, Secretary)

Sub: Complaint from All India D.Ed Trainees Association regarding non-implementation of NCTE rules while appointing in primary school teachers in Andhra Pradesh.

Sir,

I am directed to forward herewith a representation dated 10.2.2006 received from Sh. T. V. Harikrishna, General Secretary of All India D.Ed Trainees Association alleging that the Govt. of Andhra Pradesh is going to appoint B.Ed degree holders in primary schools of the state.

2. It is further stated that the NCTE has been established under Parliament Act of 1993, to achieve planned & coordinated development of the teacher education system. One of the functions of the NCTE is to lay down guidelines in respect of minimum qualifications for a person to be employed as a teacher in schools or in recognized institutions. Under this Act the NCTE has framed regulation for recruitment of teachers in schools published in the Gazette of India, Extraordinary Part III Section 4 dated 4-9-2001, which has a force of law and the Central Government, every State Government, University and recognized Institutions have to comply with the

72 (6)

regulation as under. As per regulation of the NCTE stated above a candidate intending to be a teacher in primary school must have:-

- (i) Senior secondary school certificate or intermediate or its equivalent; and
- (ii) Diploma or Certificate in Basic Teacher Training of a duration of not less than 2 years or Bachelor of Elementary Education (B.Ed.Ed.)
- (iii) For appointment of teachers for primary classes, basic teachers training programme of 2 years duration is required, B.Ed is not a substitute for basic teachers training programme.

3. If the allegation is true then it is a clear violation of NCTE rules/regulation. It is requested that the state govt. may kindly furnish the comments on the representation of the All India D.Ed Trainees Association and action taken report in connection with compliance of the NCTE recruitment rules for teachers in schools.

Yours faithfully,

  
(V.C. Tewari)  
Member Secretary

*Atul*  
*Partha*  
*Adwait*

## NATIONAL COUNCIL FOR TEACHER EDUCATION

### NOTIFICATION

New Delhi, the 3rd September, 2001

[Published in the Gazette of India Extraordinary Part-III-Section  
as No. 238 dated September 4, 2001]

**F.No. 9-2/2001/NCTE**—In exercise of the powers conferred under clause (d)(i) of sub-section (2) of Section 32 read with Section 12(d) of the National Council for Teacher Education Act, 1993 (73 to 1993), the Council hereby makes the following Regulations :

#### 1. Short Title and Commencement

These Regulations may be called the NATIONAL COUNCIL FOR TEACHER EDUCATION (DETERMINATION OF MINIMUM QUALIFICATIONS FOR RECRUITMENT OF TEACHERS IN SCHOOLS) REGULATIONS, 2001.

#### 2. Applicability

[These Regulations shall be applicable for recruitment of teachers in all formal schools established, run or aided or recognised by Central or State Government and other authorities for imparting education at pre-school, nursery followed by first two years in formal school, elementary (primary and upper primary/middle school) secondary and senior secondary stages.]

#### 3. Qualifications for Recruitment

- i) The qualifications for recruitment of teachers in educational institutions mentioned in Section 2 above shall be as given in the First and Second Schedules to these Regulations. The qualifications prescribed in the First Schedule shall apply for recruitment of teachers for teaching school subjects. The qualifications prescribed in the Second Schedule shall apply for recruitment of teachers for Physical Education.
- ii) For recruitment of teachers for co-curricular activities such as work experience, art education, etc., existing qualifications or such other qualifications as may be prescribed by the concerned government shall apply.

---

- 1. Substituted vide the National Council for Teacher Education (Determination of minimum qualifications for recruitment of teachers in schools) (Amendment) Regulations, 2003 published in the Gazette of India Part III-Section 4 as No. 83 on 29.5.2003 (NCTE Notification No. F.9-2/20001-NCTE dated 28.4.2003).

For promotion of teachers from one level to the next level of teaching, minimum qualification as given in the Schedules for the concerned level would be required.

## Amendment of Recruitment Rules

The existing recruitment rules may be modified within a period of three years so as to bring them in conformity with the qualifications prescribed in the Schedules. Meanwhile teachers appointed as per the existing recruitment qualifications, subsequent to the issue of these Regulations, will be required to acquire qualifications as prescribed in the Schedules.

## Power to relax

Where the Council is satisfied, on receipt of reference from the concerned Government that special circumstances exist warranting relaxation of some of the provisions of the regulations for sometime it may grant relaxation of that provision to such extent and subject to such conditions as it may consider necessary in a just and equitable manner.

## Interpretation

If any question arises relating to interpretation of these Regulations or equivalence of various teacher's training programmes, decision of the Council shall be final.

**[First Schedule to the National Council for Teacher Education (Determination of Minimum Qualifications for Recruitment of Teachers in Schools) Regulations, 2001]**

## **Regulations, 2001**

**Recruitment qualifications for recruitment of teachers in educational institutions mentioned in Section 2 of these Regulations.**

LEVEL	MINIMUM ACADEMIC AND PROFESSIONAL QUALIFICATIONS
<p><b>* I. Pre-School/Nursery</b>            (For children in the age group of 4-6 years)</p>	<ul style="list-style-type: none"> <li>(i) Secondary School (Class ten) certificate or its equivalent; and</li> <li>(ii) Diploma/Certificate in Pre-school teacher education programme of a duration of not less than one year or B.Ed (nursery)</li> </ul>
<p><b>II . Pre-School / Nursery followed by first two years in a formal school.</b>            (For children in the age group of 4-6 and 6-8 years)</p>	<ul style="list-style-type: none"> <li>(i) Senior Secondary School (class twelve) Certificate or Intermediate or its equivalent with at least 45% marks and,</li> <li>(ii) Diploma/Certificate in Nursery teacher education programme of a duration of not less than two years or B.Ed (nursery) }</li> </ul>

1. Substituted vide the National Council for Teacher Education (Determination of qualifications for recruitment of teachers in schools) (Amendment) Regulations, 2003 published in the Gazette of India, Part III - Section 4 as No. 83 on 29.5.2003 (NCTE Notification No. F.9-2/2001 - NCTE dated 28.4.2003).

Part III - Section 4 as No. 85 on 23.8.2005 ( - )  
• Substituted vide the National Council for Teacher Education (Determination of minimum qualifications for recruitment of teachers in Schools) (amendment) Regulations, 2005 published in the Gazette of India Extra-ordinary Part III Section 4 as No. 121 or 30.8.2005 (NCTE Notification No F - 91-1 /2005 - NCTE / (N&S) dated 23.8.2005.)

<b>III. Elementary</b> <ol style="list-style-type: none"> <li>Primary,</li> <li>Upper Primary (Middle school section)</li> </ol>	<p>(i) Senior Secondary School certificate or Intermediate or its equivalent, and</p> <p>(ii) Diploma or certificate in basic teachers' training of a duration of not less than two years.</p> <p style="text-align: center;">OR</p> <p>Bachelor of Elementary Education (B.Ed.Ed.).</p> <p>(i) Senior Secondary School certificate or Intermediate or its equivalent; and</p> <p>(ii) Diploma or certificate in elementary teachers' training of a duration of not less than two years</p> <p style="text-align: center;">OR</p> <p>Bachelor of Elementary Education (B.Ed.Ed.).</p> <p style="text-align: center;">OR</p> <p><i>Rekha</i></p> <p>Graduate with Bachelor of Education (B.Ed.) or its equivalent.</p>
<b>IV. Secondary /High School</b>	<p>Graduate with Bachelor of Education (B.Ed.) or its equivalent.</p> <p style="text-align: center;">OR</p> <p>Four years' integrated B.Sc., B.Ed. or an equivalent course</p>
<b>V. Senior Secondary/PUC/ Intermediate</b>	<p>Master's Degree in the relevant subject with Bachelor of Education (B.Ed.) or its equivalent</p> <p style="text-align: center;">OR</p> <p>Two years' integrated M.Sc.Ed. course or an equivalent course]</p>

**Note :**

- For appointment of teachers for primary classes, basic teachers' training programme of 2 years' duration is required. B.Ed. is not a substitute for basic teachers' training programme.
- Some of the States are having basic teachers training course of one year duration only, while in some other State students passing secondary level examination are admitted to primary level teacher training courses. Such States may, by 2005, conduct basic teachers' training programmes of a duration of not less than two years with admission being open to Senior Secondary/Intermediate pass candidates. In the meantime candidates who have undergone basic teachers' training courses of one year duration or were admitted to such training programmes after passing secondary level examination only may be given employment in the concerned States only.

- 16 -  
103

**Second Schedule to the National Council for Teacher Education (Determination of Minimum Qualifications for Recruitment of Teachers) Regulations, 2001**

Qualifications for recruitment of teachers of Physical Education in Educational Institutions mentioned in Section 2 of the Regulations

LEVEL	MINIMUM ACADEMIC AND PROFESSIONAL QUALIFICATIONS
I. Elementary	(i) Senior Secondary School certificate or Intermediate or its equivalent; and (ii) Certificate in Physical Education (C.P.Ed.) of a duration of not less than two years or its equivalent
II. Secondary/High School	Graduate with Bachelor of Physical Education (B.P.Ed.) or its equivalent
III. Senior Secondary (Physical Education as an elective subject)	M.P.E./M.P.Ed. (2 year duration)

**Note :**

1. Some of the States are having certificate in physical education courses of one year duration only, while in some other States students passing secondary level examination are admitted to certificate in physical education courses. Such States may, by 2005, conduct certificate in physical education programmes of a duration of not less than two years with admission being open to Senior Secondary/Intermediate pass candidates. In the meantime candidates who have undergone certificate courses in physical education of one year duration or were admitted to such programmes after passing secondary level examination only may be given employment in the concerned States only.

S.K. RAY, Member Secretary  
(No. ADVT.III/IV/131/2001-Extn.)

*Attested  
M. K. Ray  
Admire*

105

To

Date 31/7/08

1. Sri J.L. Sarker  
SC Railways

2.

Sub: OA 30/08 Srinivas Reddy Vedula - a - Varanasi

Sir

Please find enclosed a copy of the rejoinder  
reply filed by the defendant

The receipt may kindly be acknowledged.

Thanking you

RECORDED COPY

Bimal  
(S.N.) Tamil  
Advocate

1.

Somay

Muthu

Adur

Alsha Das  
Advocate

2.

30 APR 2007

गुवाहाटी न्यायालय  
Guwahati Bench

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
GUWAHATI BENCH, GUWAHATI

OA No. 30 of 2006.

Sri S.R. Voladri

-Vs-

Union of India & Ors.

100  
File by the respondents  
through S.N. Tomuli (Advocate)  
For Rly. S.C.  
26/4/07

Reply to the rejoinder filed by the applicant.

The respondents respectfully begs to state as under:

1. That respondents reiterated the statements in the written statement. The notification for employment was for the post of primary teacher. The classifications shown in Annexure-9 of the rejoinder (i.e. NCTE notification) in not attracted in the present case.
2. That in reply to the statements in para-3, 4 and 5 of the rejoinder it is stated that the recruitment notification was of 2004 and the NCTE AMENDMENT OF 2001 notification was in 2005. It is reiterated that the advertisement was not in terms of NCTE classification.

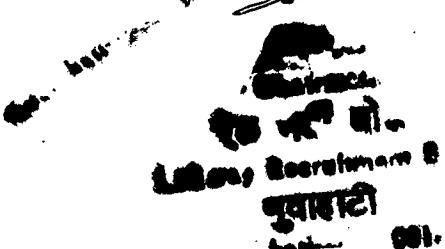
That in the circumstances explained above the OA deserve to be dismissed with cost.

VERIFICATION

I, Sri.....Jibon Jyoti Baruah.... aged about ....50.... years, son of  
...Late...B.C....Baruah.... Working as Chairman, Railway Recruitment Board,  
Guwahati, Assam do hereby verify that statements made in para 1 and 2 of the reply  
to the rejoinder are true to my knowledge and belief and I have not suppressed any  
material facts.

And I sign this verification on this day 26th day of April' 2007 at Guwahati.

  
Signature

  
Central  
Administrative  
Tribunal  
Guwahati Bench  
Guwahati  
Assam  
India

26/4/07

# NOTICE

Date: 26/4/07

102

From: S. N. Tamuli Dr. J.L. Sankar  
Advocate  
CAT, Guwahati

To,

Mr. M. Dutta.....  
Advocate.....

Sub: OA/MP/CP No....30...../200.7

Shri....S. R. Voladri.....Vs....U.O. 1 & OAS.....

Sir,

Please find enclosed herewith a copy of the OA/ MP/CP/WS which is being filed today. This is for your kind information and necessary action. Please acknowledge the receipt.

Received

M. Dutta  
26/4/07

Yours Sincerely

For Dr. J. L. Sankar  
Per (S. N. Tamuli)

Advocate.

Date: